

**BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI**

Original Application No. 606/2018

IN THE MATTER OF: -

**COMPLIANCE REPORT BY UNION TERRITORY OF LADAKH
FOR COMPLIANCE STATUS OF THE SOLID WASTE
MANAGEMENT RULES, 2016, & OTHER ENVIRONMENTAL
ISSUES IN O.A. NO. 606/2018.**

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1. The UT of Ladakh, spans over a **huge area** forming the Northern most Territory of the country spread over Trans Himalayan region. The climatic conditions are extremely harsh with minimum **temperature dipping up to -30°C during the winters**. Road Connectivity to Ladakh, remains **cut off** for almost four to five months of the winter due to heavy snowfall and inaccessibility of high passes like Zojila, Taglangla, etc. In addition, due to harsh winters, the working season remains limited six to seven months from April to October, in a year. The area experiences freezing winds and high UV sunlight. Although bearing a vast expanse, the Union Territory supports a **population of 2,74,289 individuals** as per the 2011 Census. The population density of the Union Territory, thus, is around **4.6 individuals every square kilometre**.
2. There are two main towns in the Union Territory of Ladakh, namely **Leh, and Kargil**, which correspondingly are the **only two Urban Local Bodies** (Municipal Committees) in the Union Territory. The

population of these towns according to 2011 census data is **30,870** and **16,338** individuals respectively.

3. After the reorganisation of the erstwhile state of Jammu and Kashmir in the year 2019, the Union Territory of Ladakh was **established on 31st October, 2019**, as per the Jammu and Kashmir Reorganisation Act, 2019.
4. Ladakh Pollution Control Committee (LPCC) was **constituted on 25th March 2021**, with the delegation of powers being accorded by the Ministry of Environment, Forests & Climate Change (MoEFCC), and the Central Pollution Control Board (CPCB), with nomination of Chairman and Member Secretary of LPCC for a period of six months.
5. The latest extension has been granted to the Chairman and Member Secretary of Ladakh Pollution Control Committee by the Central Pollution Control Board for a period of one year **with effect from 25.03.2022** vide their Notification F. No. C-603/Ladakh PCC/Legal 2021, Dated 03.06.2022 for a period of one year which is ending on 24th March, 2023.
6. The Union Territory of Ladakh has been submitting the Compliance Report in Compliance to the SWM, Rules and the direction issued by the Hon'ble National Green Tribunal in O.A. No. 606/2018 enumerated as under:

1. Compliance to the Solid Waste Management:

The status of implementation of the Solid Waste Management Rules, 2016, in UT of Ladakh is as follows:

- i) In compliance to directions of Hon'ble NGT in order Dt:14-12-2020, the 1st Quarterly Report (Jan-Mar 2022) on solid waste has

been submitted to the CPCB by the Ladakh Pollution Control Committee (LPCC), vide No. LPCC/UTL/SWM/81-86, Dt:- 20-06-2022. The copy of the 1st Quarterly Report submitted to the CPCB by the Ladakh Pollution Control Committee is annexed herewith as [ANNEXURE-A at Page no. 26 to 32.](#)

- ii) The 2nd Quarterly Report (Apr-June, 2022) and 3rd Quarterly Report (July-Sep 2022) on Solid Waste have been submitted to the CPCB by the LPCC vide No: LPCC/UTL/SWM/2022-23/454-57, Dt:21-12-2022. The copy of the 2nd Quarterly and 3rd Quarterly Reports submitted to the CPCB by the Ladakh Pollution Control Committee are annexed herewith as [ANNEXURE-B at Page No. 33 to 46.](#)
- iii) The 4th Quarterly Report (October-December, 2022) on Solid Waste has been submitted to the CPCB by the LPCC vide No: LPCC/UTL/SWM/2023/38-41, Dt:10-01-2023. The copy of the 4th Quarterly Report submitted to the CPCB by the Ladakh Pollution Control Committee is annexed herewith as [ANNEXURE-C at Page no. 47 to 54.](#)
- iv) In compliance to directions of Hon'ble NGT in order Dt 16-01-2019, a Special Task Force (STF) has been constituted under the Chairmanship of Additional Deputy Commissioner, Leh, for awareness about the SWM Rules, 2016, vide Order No: DCL13 (SWM) LC/ 2019 (999), Dt:14-12-2019 annexed herewith as [ANNEXURE-D at Page no.55.](#)
- v) In Compliance to directions of the Hon'ble NGT in order Dt 30-11-2021, the UT Level Apex Committee (ULAC)/ Environmental Monitoring Cell has been constituted under the

Chairmanship of Advisor to Hon'ble Lt. Governor, UT of Ladakh vide Order No:129-LA(GAD) of 2022 Dt:17-05-2022 to oversee the implementation of Hon'ble National Green Tribunal's orders. Five meetings have been held so far on dates:15-07-2022, 22-08-2022, 09-11-2022, 24-01-2023, & 22-03-2023, by the ULAC. The copy of Order No: 129-LA(GAD) of 2022 Dt:17-05-2022, is annexed herewith as [Annexure-E at Page no. 56 to 57.](#)

The UT Level Apex Committee under the Chairmanship of the Advisor to Hon'ble Lt. Governor has been regularly monitoring the implementation of Hon'ble NGT orders and compliance of the Waste Management Rules.

Further the meeting regarding the subject has also been convened on 11-05-2022, prior to the constitution of the Committee.

- vi) The Administration of UT of Ladakh has constituted State/UT Level Advisory Body under the Chairmanship of Administrative Secretary Housing and Urban Development Department, as per the Rule 23(1) of the Solid Waste Management Rules,2016, vide No:35-LA(GAD) of 2022, Dt:15-02-2022. Five Meetings have been held so far by ULAB on dates:04-05-2022, 04-06-2022, 30-06-2022, 08-07-2022, & 15-09-2022. The copy of Order No:35-LA(GAD) of 2022, Dt:15-02-2022 is annexed herewith as [Annexure-F at Page no. 58 to 59.](#)

- vii) District Environment Monitoring Cells have been constituted under the Chairmanship of Deputy Commissioner, Leh, and Deputy Commissioner, Kargil, vide Order No:130-LA(GAD) of

2022, Dt:17-05-2022, to oversee the implementation of orders of Hon'ble NGT. The copy of Order No:130-LA(GAD) of 2022, Dt:17-05-2022, is annexed herewith as [Annexure-G at Page no. 60 to 61.](#)

viii) In compliance to directions of Hon'ble NGT in order Dt:14-12-2020, three (03) Model villages-Spituk, Chuchot Yokma, and Khaltsi, in Leh district and Minjee, Hardass and Kaksar villages in Kargil district, have been notified by the Rural Development Department, for implementation of the Solid Waste Management Rules, vide Order No 40-RDD (UTL of 2022), Dt: 14-11-2022. The copy of the Order No 40-RDD (UTL of 2022), Dt: 14-11-2022, is annexed herewith as [ANNEXURE-H at Page no.62 to 63.](#)

ix) In compliance to directions of Hon'ble NGT in order Dt:14-12-2020, the H&UDD has re-notified Leh as Model Town for the implementation of the Solid Waste Management Rules, vide S.O. 01, Dated 10-01-2023. The copy of order H&UDD has notified Leh as Model Town vide S.O. 01, Dated 10-01-2023, is annexed herewith as [ANNEXURE-I at Page no.64 to 65.](#)

Earlier, the Leh was notified as Model Town for implementation of the Solid Waste Management Rules, by the erstwhile Jammu and Kashmir Government vide order No. 135-HUD of 2019, Dated:23.05.2019.

x) Under the Rule 11(1), the SWM Policy, Strategy & Action Plan has been notified by the Housing & Urban Development Department, vide S.O. 121 Dt 20-12-2022. The copy of the S.O.

No.121 Dt.20-12-2022 is annexed herewith as [ANNEXURE-J](#) at Page no.66 to 67 .

- xi) Under the provision of the Rule 24(2), the Annual Report for the year 2021-22, has been submitted to the Central Pollution Control Board, vide No: -LPCC/UTL/Annual Report/2021-22-MSW/244-47, Dt: 29-8-2022. The copy of the Annual Report on solid waste for the year 2021-22 submitted to the CPCB vide Dt: 29-8-2022 is annexed herewith as [ANNEXURE-K](#) at Page no. 68 to 74 .

xii) **STATUS OF COLLECTION AND TREATMENT OF SOLID WASTE:**

As per the Annual Report of 2021-2022, the total generation, collection, and disposal of Solid Waste in UT of Ladakh is as under:

S.No.	Name of ULB	Generation (TPD)	Collection (TPD)	Treated (TPD)	Gap in Treatment
1.	Leh	10.897	10.897	10.897	0
2.	Kargil	4.9	4.9	0 (facility is under construction)	100%

Door to Door collection of Municipal Solid Waste is being done by Municipal Bodies as below:

S. No.	Local Body	No. of wards	% Door to Door Collection
1.	Municipal Committee- Leh	13 wards	100%

2.	Municipal Committee-Kargil	13 wards	100%
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100% segregation of waste in both Municipal Committee, Leh, and Municipal Committee, Kargil has been achieved.

In Leh, activities like Information, Education and Communication (IEC) activities to inculcate behavioural changes among citizens and communities, sweeping of streets and main bazars twice-a-day, are being done regularly.

Management of Legacy Waste is as under: -

Legacy Waste	Leh	Kargil				
Quantity of Waste	1,32,000 cum being treated through biomining process and the project shall be completed by Dec.2023. The Waste Characterization of the existing dumpsite is as follows:	Appointment of Agency has been finalized for Dumpsite Assessment. The scope of work for the agency includes assessment of pollution caused and remedial steps to be implemented for addressing the same. The timeline for completion of Legacy Waste assessment and				
	<table border="1"> <thead> <tr> <th>Components</th> <th>Percentage</th> </tr> </thead> <tbody> <tr> <td>Plastic</td> <td>16.47%</td> </tr> </tbody> </table>	Components	Percentage	Plastic	16.47%	
Components	Percentage					
Plastic	16.47%					

	Paper	24.74%	onboarding of implementing agency for dumpsite remediation work is 28 Weeks.
	Cloth	10.94%	
	Glass	2.53%	
	Metal	0.57%	
	Stones	3.17%	
	Soils/ Fines	41.58%	

xiii) **Setting up of Solid Waste Management Facilities/Sanitary landfill sites**

The suitable sites have been identified and establishment of landfill sites is under process. As on date, the Municipal Committee, Leh, has set up a 30 TPD capacity solar power-based Solid Waste Management Plant at Skampari in Leh which was commissioned in August 2020. A 25 TPD capacity integrated Solar Power-based Solid Waste Management Plant is being set up at Kurbathang, Kargil, by the Municipal Committee, Kargil.

Landfill Site shall receive only inert material which cannot be further recycled, processed, treated or reused and poses no pollution threat to the environment. The Landfill site at Leh will be commissioned this year with a design life of 20 years and capacity of 1,11,720 Cum.

The Landfill site for Kargil is under construction which is proposed to be completed this year along with 25 TPD SWM plant. The Design life for Landfill site is **5 years with capacity of 24,000 cum.**

2.Compliance Status of STPs and re-use of treated water (OA No: 593/2017)

In compliance to directions of Hon'ble NGT in O.A. No: 593/2017, Dt:21-09-2020 (Paryavaran Suraksha Samiti) clubbed with other OAs, following actions have been undertaken: -

- i) A common Sewage Treatment Plant (STP) of 3MLD has been established at Agling, Leh and made functional by the Housing and Urban Development Department, UT Ladakh.
- ii) Currently the Sewage generation in the city is 8.18 MLD and considering 3 MLD operational STP at Agling the present gap is of 5.18 MLD. A detailed project report is being prepared and is in the final stage of completion for Development of 5.5 MLD plant in Leh and allied sewerage system of 126 kms to address the present gap in treatment.
- iii) Detailed Project Report for development of sewage network and STP for Kargil town is in the final stage and implementation of the project will commence this year. Municipal Committee, Kargil, has planned to develop 6 STPs with a cumulative capacity of 9.9 MLD with a sewage collection network of 55.07 kms to cater the sewage demand of the city.
- iv) The STP generates 3000 kg/month Sludge. It is mixed with the Compost generated at Waste to Compost Plant and utilized in the MC Parks for gardening.
- v) Action Plan for management of Treated Sewage-Water has been prepared by the Housing & Urban Development

Department, UT Ladakh. It is proposed to develop the landscape Master Plan for 5 acre of land parcel adjoining the 3 MLD STP. The Potential use of treated waste water at STP site has been identified and are mentioned below:

- a) Irrigation Usage
- b) Ground Water Recharge
- c) Water Pond and Ice Hockey area

3.Compliance of the Plastic Waste Management Rules, 2016:

In Compliance to the PWM Rules, 2016, following steps have been undertaken:

- i) Under the Rule 16, the Administration of UT of Ladakh has constituted a UT Level Advisory Committee (ULAC), under the chairmanship of Administrative Secretary, Housing and Urban Development Department, vide Order No:158-LA(GAD) of 2021, Dt:13-09-2021 The copy of the order No:158-LA(GAD) of 2021, Dt:13-09-2021 is annexed herewith as [ANNEXURE-L at Page no.75 to 76.](#)
- ii) Under the Rule 17(2), the Annual Report on plastic waste for the year 2021-22, has been submitted to the CPCB vide No. LPCC/UTL/Annual Report/40-44, Dt:20-01-2023. The copy of annual Report on plastic waste for the year 2021-22, has been submitted to the CPCB vide Dt:20-01-2023 is annexed herewith as [ANNEXURE-M at Page No.77 to 80.](#)
- iii) The Administration of UT of Ladakh, has imposed ban on the use of plastic water bottles and other Single Use Plastic

Objects in government offices and other institutions vide Order No:40-LA(GAD) of 2020, Dt:23-06-2020. The copy of use of plastic water bottles and other Single Use Plastic Objects Order No:40-LA(GAD) of 2020, is annexed herewith as [ANNEXURE-N at Page no.81 to 82.](#)

- iv) Rural Development Department (RDD) has signed an MoU with BRO on 01.03.2023 to use the shredded plastic waste from its segregation Centre for the construction of Roads under Pradhan Mantri Gram Sadak Yojana (PMGSY). RDD, has already constructed Stok Road using the shredded plastic. Further, the airport to Leh gate, main road resurfacing is being undertaken by using waste plastic technology. The aforementioned MoU is annexed herewith as [ANNEXURE-O at Page No. 83.](#)
- v) Municipal Committee, Leh, and Municipal Committee, Kargil, have issued Public Notice regarding ban on the use of identified Single Use Plastic (SUP) items in hotels, restaurants, and whole sellers vide Order No: MCL/2021-22/512, Dt: 03-02-2022, and Order No: MC-K/2020-21/5088-94, Dt: 14-02-2022. The copy of Order No: MCL/2021-22/512, Dt: 03-02-2022, and Order No: MC-K/2020-21/5088-94, Dt: 14-02-2022 ban on SUP are annexed herewith as [ANNEXURE-P at Page no. 84 to 85](#)
- vi) The Plastic Waste Management Bye-laws have been framed by the Municipal Committee, Kargil, and the Municipal Committee, Leh, vide Notification No. MC-

K/1223, Dt: 06-09-2022, and MCL/PWM (2023)/2093, Dt:10-01-2023, respectively. The copy of Notification No. MC-K/1223, Dt: 06-09-2022, and MCL/PWM (2023)/2093, Dt:10-01-2023, on framing of PWM bye-laws by MC Kargil and Leh are annexed herewith as [ANNEXURE-Q at Page no.86 to 87.](#)

- vii) A Comprehensive Action Plan (CAP) for elimination of Single Use Plastic (SUP) has been submitted to the Ministry of Environment, Forest & Climate Change (MoEFCC) vide No:CWLW/LPCC/UTL/PWM/13-17, dated:05-05-2022. The Comprehensive Action Plan (CAP) includes stopping supply, manufacturing, sale and usage, of banned SUP items in a phased manner. It envisages creation of enabling environment for phasing out SUP and promoting alternatives to Single Use Plastic (SUP). The copy of letter vide No:CWLW/LPCC/UTL/PWM/13-17, dated:05-05-2022 is annexed herewith as [ANNEXURE-R at Page no.88.](#)
- viii) In order to segregate the plastic waste from the other dry wastes generated in the ULBs, Material Recovery Facilities (MRF) are being developed so that the segregated plastic, including Single Use Plastic (SUP), can be processed for its disposal in various sectors such as road construction, small scale Industries using plastic waste to manufacture different items of daily use.
- ix) As per MoEF&CC's O.M. of even number dated 16th April 2021, the State/UT Level Special Task Force and District

Level Special Task Force, have been constituted, vide Order No: 75-LA(GAD) of 2021 Dt:07-05-2021, & 76-LA(GAD)of 2021 Dt:07-05-2021, respectively. Three meetings have been held on dates: 28-10-2021, 30-11-2021, 16-03-2022. The Copy of Order No: 75-LA(GAD) of 2021 Dt:07-05-2021, & 76-LA(GAD)of 2021 Dt:07-05-2021 and minutes of meetings of STF are annexed herewith as [ANNEXURE-S at Page no. 89 to 108](#)

- x) **Awareness generation campaign:** In order to spread awareness regarding the ban on identified Single Use Plastic (SUP) items, banners were installed at prominent public places, Notices were published in local newspaper in circulation, LPCC aired audio message by engaging vehicles in door-to-door campaign for elimination of identified Single Use Plastic (SUP) items w.e.f. 1st July, 2022. Messages regarding ban on identified Single Use Plastic (SUP) and other plastic items were aired on Top FM Radio, Leh, and broadcasted on Door Darshan Kendra, Leh, in November, 2022.
- a) In order to engage with and reach out to school students and spread awareness about littering potential of plastic waste, Essay Writing Competitions were organized among school children in April, 2022.
- b) Indian Swachhta League was organised on September 17, 2022. A cycle rally, plogging, waste to art exhibition cum competition were also organised. United India Swachhta week was organised from September 26, 2022, to October

2, 2022, with focus on cleanliness and ward level stakeholders' consultation. Social Media marketing and awareness marathon, community awareness for composting, street plays workshops and Swachhta pledge were also organised.

- c) Further, in order to implement the ban on the use of identified Single Use Plastic (SUP) items, concerned authorities, i.e. the District Administration, the Ladakh Pollution Control Committee, and the Urban Local Bodies, are carrying out regular inspections and seizures. Airports, Bus stands, and e-commerce ware houses, are being inspected and fines are being imposed.
- x. The LPCC in collaboration with the Municipal Committee, Leh, seized 478 kg of banned SUP items till date and recovered fines amounting to Rs 44,500/-has been imposed by Municipal Committee, Leh.
Municipal Committee, Kargil has levied fines for Single Use Plastic (SUP) and seized 165 Kg of banned SUP items till date and recovered fines amounting to Rs. 31,500/-
- xi. Fortnightly reports are being submitted to the CPCB on CPCB Monitoring Module Portal for Compliance of SUP, an App developed by the CPCB.
- xii. Issues related to SUP have been redressed through SUP Public Grievance Redressal App developed by the CPCB.
- xiii. To prevent the vehicles, carrying banned SUP items, entering into the UT of Ladakh, Police Department, has issued order vide No: PHQ-UTL-PA-NGT-2022-4070-

77, Dt: 10/11/2022, to check vehicles at entry points at Mina-Marg and Sarchu. The copy of the order carrying banned SUP by UT of Ladakh, Police Department, has issued vide No: PHQ-UTL-PA-NGT-2022-4070-77, Dt: 10/11/2022 is annexed herewith as [ANNEXURE-T at Page no. 109.](#)

- xiv. The Deputy Commissioner, Leh, & the Deputy Commissioner, Kargil, have been directed to identify major tourist hot-spots for declaring them as “No Plastic Littering Zone” vide No: CWLW-UTL/LPCC/SUP/2021-22/163-66, Dt: 14-03-2022. The copy of order of “No Plastic Littering Zone” vide No: CWLW-UTL/LPCC/SUP/2021-22/163-66, Dt: 14-03-2022 is annexed herewith as [ANNEXURE-U at Page no.110.](#)
- xv. As an alternative to polythene carry bags, one jute-based carry bag manufacturing unit has been registered in Leh by the Industries and Commerce Department, UT of Ladakh.

4.Compliance to the Hazardous and other Wastes (Management and Transboundary Movement) Rules,2016.

In compliance to the HOWM Rules (2016) and directions of Hon'ble NGT in O.A. No. 804/2017, following actions have been undertaken: -

- i) The Annual Inventory of year 2021-22 under the Rule 20(3) has been submitted to the CPCB vide No: LPCC/UTL/HW/Annual Report/199-203, Dt. 04-08-

2022. The copy of Inventory of year 2021-22 under the Rule 20(3) submitted to the CPCB vide No: LPCC/UTL/HW/Annual Report/199-203, Dt. 04-08-2022 is annexed herewith as [ANNEXURE-V at Page no.111 to 126.](#)

- ii) The establishment and operation of Common Hazardous Waste Treatment Storage and Disposal Facility (CHWTSDF) shall be done based on the number of Hazardous Waste generating Industries. **However, presently there are no hazardous waste generating industries established/ operational in the UT of Ladakh.**

5. Compliance to the Bio-Medical Waste Management Rules, 2016.

- i) The Administration of UT of Ladakh, has constituted UT Level Advisory Committee (ULAC) under the Rule 11(1) of the Bio-Medical Waste Management Rules, 2016 under the Chairmanship of Administrative Secretary, Health and Medical Education Department, vide Order No: 194-LA (GAD) of 2021, Dt:-08-11-2021. Three meetings have been held on dates:- 10-11-2021, 23-12-2021, 26-05-2022 by the ULAC. The copy of order by UT of Ladakh, has constituted UT Level Advisory Committee vide Order No: 194-LA (GAD) of 2021, Dt:08-11-2021 is annexed herewith as [ANNEXURE-W at Page no. 127 to 128.](#)

- ii) In compliance to directions of Hon'ble NGT in OA. No. 710-713/2017, the Health Department is in the process of establishment of Common Bio-Medical Waste Treatment Facility (CBWTF). As soon as the CBWTF is established and made operational, Bar code for disposal of Bio-medical waste shall be allotted.
- iii) The establishment of Common Bio-Medical Waste Treatment Facilities is under process and the tenders have been already floated.
- iv) As per the Rule 13(1), the Annual Report for year 2021, has been submitted to the CPCB by the LPCC vide No: LPCC/UTL/BMW/221-222, Dt:27-07-2022. The copy of the Annual Report for year 2021, to the CPCB by the LPCC vide No: LPCC/UTL/BMW/221-222, Dt:27-07-2022 is annexed herewith as [ANNEXURE-X at Page no. 129 to 133.](#)
- v) As per the Report, the total generation and treatment status of Biomedical Waste is as below:

No. of Health Care Facilities	BMW Generated (kg/day)	Total BMW Treated (Kg/day)	Gap
414	34.742	34.742	Nil

- vi) The Bio-Medical Waste generated is segregated and treated using technology in accordance with the Bio-Medical Management Rules, 2016.

- vii) The Bio-Medical Waste being carried out as per the Bio-Medical Waste Management Rule, 2016. The segregation of different waste is being done as per colour coding such as: -
- a. **Yellow Bin.** Waste such as human Tissues, Cotton, gauzes and bandages soaked with blood being put in the yellow bin and treated with the 1% Bleaching solution or sodium hypochlorite solution (1:4) with the contact timing of minimum 1 hour to maximum 6 hour and finally burnt in the incinerator.
 - b. **Red Bin:** Plastic waste such Syringes, bottles, tubing, catheter, IV Sets, blood bags, syringes, Mutilated Gloves are being treated with 1% Bleaching Solution and Autoclave finally shredded and sent either Municipality or plastic for recycling.
 - c. **Transparent Bin:** Sharps include blade, Scalpels, Needles, syringes, broken ampoules etc. are being treated with the bleaching Solution finally dispose in the sharps pits within the Hospital premises under the supervision of a Senior staff.
 - d. **Blue Bin:** Items such as un broken vials, all type of glass bottles, which are being used for collection of urine sampling/Recycling.
 - e. **Black Bin:** Being clean and non- contaminated, food etc, the waste is being transported through Municipality truck on daily basis for final disposal.
 - f. All the hospital Waste is being segregated at source and disposed as per the Bio-Medical Waste (Management and Handling) Rules, 2016. Every Health Institution has basic disposal point within the premises such as designated concrete sharp pits etc.
 - g. Deep burial pits have been established in various Health Care Facilities in remote areas.

6. Compliance status regarding Air Pollution, including Noise Pollution.

- i) In compliance to Order Dt:15-03-2019, in O.A. No. 681/2018, the approved Action Plan on Noise Pollution has been submitted to the CPCB vide No: LPCC/MS/UTL/Noise/212-214, Dt: 06-08-2022. The Copy of letter dated 06-08-2022 to CPCB is annexed herewith as [ANNEXURE-Y at Page no. 134.](#)
- ii) The Action Plan includes procurement of NLMs for noise monitoring, setting up of Automatic Noise Monitoring System, categorization of zones as Commercial Zone, Residential Zone, Industrial Zone and Silence Zone; promotion of Electric Vehicles, mandatory challan and penalization of Noise Polluting vehicles.
- iii) Ladakh Pollution Committee has procured 15 nos. Noise Level Meters (NLMs) for monitoring of Noise Pollution and enforcing of Noise Pollution (Regulation and Control) Rules, 2000. The Noise Level Meters (NLMs) have been distributed among various enforcing agencies as per details below:

S.No	Enforcing Agency	NLMs issued
1	Ladakh Traffic Police	8 Nos.
2	Municipal Committee Leh & Kargil	2 Nos.
3	Revenue Department	2 Nos.

The Noise Level is being regularly monitored in Leh, & Kargil, towns and found to be within permissible limits.

- iv) All areas comprising not less than 100 meters around hospitals, educational institutions, and courts, have been notified as Silence Zones, in the Municipal areas of Leh, & Kargil, for the purpose

of implementation of Noise standards, as per Notification issued by the LPCC vide No: S.O.133, Dt: 20-12-2022 ([Annexure-Z at Page no. 135 to 139](#)).

- v) The CPCB has sanctioned two Continuous Air Quality Monitoring Stations (CAAQMS), one each for Leh, and Kargil district, for which release of funds from the CPCB is awaited. The LPCC is in the process of floating tender for setting up the Stations.
- vi) In compliance to directions of Hon'ble NGT in O.A. No. 681/2018, Dt. 08-10-2018, the Administration of UT of Ladakh has issued Order vide no. 01/LPCC of 2023 Dated: 06.01.2023 for retro-fitting of D.G Sets with capacity of 125 KVA and above or shifting to gas-based generators by employing new gas-based generator or retrofitting the existing DG Sets for partial gas usage. The copy of Notification regarding retrofitting of D.G sets, vide Order no. 01/LPCC of 2023 Dated: 06.01.2023 is annexed herewith as [ANNEXURE-ZA at Page no. 140 to 142.](#)
- vii) In compliance to directions of Hon'ble NGT in O.A. No. 199/2014, and O.A. No. 247/2017, vide Order Dt:22-07-2019, Order regarding Complete Prohibition on Open Burning of Municipal Waste, including Plastic Waste has been issued by the LPCC, vide Order No: 41 of 2022-23, Dt:20-12-2022. The copy of Order No: 41 of 2022-23, Dt:20-12-2022 of prohibition on open burning is annexed herewith as [ANNEXURE-ZB at Page no. 143 to 144.](#)
- viii) The Circular regarding the Retrofitting of Diesel Particulate filters (DPF) has been circulated vide No. 01-Trans (UTL) of

2023, dated 01-02-2023. As per the Circular all the diesel driven commercial vehicle with engine rating 1500 cc above, manufactured as per the Bharat Stage-IV and below are required to install Retrofitting Emission Control Devices. The copy of circular regarding the Retrofitting of Diesel Particulate filters (DPF) has been circulated vide No. 01-Trans (UTL) of 2023, dated 01-02-2023 is annexed herewith as [ANNEXURE-ZC at Page no. 145 to 146.](#)

- ix) After the notification of SO.137, dated 20-12-2022, for implementation of the Noise (Pollution and Regulation) Rules, 2000, in the UT of Ladakh, Ladakh Traffic Police, has started awareness campaign in both the districts regarding the same. During the current year a total number of 10 Traffic Awareness Programmes were organized at various Schools/Colleges on Noise Pollution. Traffic Awareness Pamphlets were also distributed among students/general public and vehicle owners in both the districts.
- x) To improve traffic scenario in Leh, and Kargil town, and to aware the commuters/general public regarding noise pollution, held several meetings with all stakeholders including Transport Unions of Kargil & Leh. Ladakh Traffic Police, has started enforcement work on Noise Pollution.
- xi) Further, the LPCC in collaboration with Ladakh Traffic Police, Leh, launched a special drive wherein vehicles were intercepted and Noise levels were monitored. Fines were imposed on the defaulters.

7. Compliance status regarding illegal Sand Mining.

In compliance to directions of the Hon'ble Tribunal in O.A. No. 360/2018, and others, the District Level Special Task Force (DLTF), has been constituted for both the districts of Leh, and Kargil, vide No:130-LA(GAD) of 2022, Dt:17-05-2022. The copy of No:130-LA(GAD) of 2022, Dt:17-05-2022 is annexed herewith as [\(Annexure-ZD at Page no. 147 to 148\).](#)

130 No. of Vehicles/Machinery have been seized in the UT of Ladakh on account of illegal extraction/transportation of mining material and a fine of ₹ 62,50,164/- has been recovered from such defaulters.

8. Compliance to the Construction and Demolition Waste Management Rules, 2016.

- i). As Per the Rule 9(1), the Housing and Urban Development Department (H&UDD) has notified the Policy and Strategy on Management of Construction and Demolition Waste vide: S.O 121, Dt: 20-12-2022. Copy of notification of H&UDD has notified the Policy and Strategy on Management of Construction and Demolition Waste vide: S.O 121, Dt: 20-12-2022 is annexed herewith as [ANNEXURE-ZE at Page no. 149 to 150.](#)
- ii). Currently the Construction and Demolition Waste is collected by city wards in a dedicated vehicle and is transported to the dedicated Waste Collection Centre in Bombgarh, Leh. A land of 2 Acres area has been allotted for development of C&D Waste Management Plant, in Leh.

Presently the department is in the process of finalization of RFP document for preparation of Detailed Project Report for C&D Waste Management Plant under which the assessment of C&D waste generation will also be conducted. The tender is planned to be floated in April 2023.

The above stated report is placed before the Hon'ble Tribunal for consideration.

The Administration of UT of Ladakh is duty bound to implement the orders of the Hon'ble Tribunal. It is prayed accordingly.



Dr. Pawan Kotwal, IAS
Principal Secretary
UT Ladakh

Name of the Officer and Designation



ADMINISTRATION OF UNION TERRITORY OF LADAKH
MEMBER SECRETARY, LADAKH POLLUTION CONTROL COMMITTEE, LEH

The Member Secretary,
Central Pollution Control Board,
Parivesh Bhawan,
East Arjun Nagar
Delhi-110032.

No:LPCC/UTL/SWM/81-86

Date: 20/06/2022

Sub: Submission of compliance report in the matter of O.A no. 606/2018 for the January-March 2022 quarter, before the Hon'ble NGT in compliance to the Solid Waste Management Rules, 2016.

Sir,

Regarding the subject above, find enclosed herewith the quarterly (January-March) 2022 compliance report pertaining to Municipal Solid Waste Management Rules, 2016 in the matter of O.A no 606/2018 before the Hon'ble NGT for further necessary action at your end.

Yours faithfully,

Encl:- Quarterly compliance Report
(January- March 2022)

(Sajjad Hussain Mufti), IFS
Member Secretary
Ladakh Pollution Control Committee
UT Ladakh

Copy to:-

1. The Advisor to the Hon'ble Lt. Governor for favour of kind information.
2. The Chairman Ladakh Pollution Control Committee UT Ladakh for favour of kind information.
3. Commissioner/ Secretary Housing & Urban Development Department UT Ladakh for favour of information.
4. The Director Urban Local Bodies UT Ladakh. This has reference to her communication No:DULB/Estt/2022/493-95. dt:15-06-2022.
5. Sh. Nazimuddin, Additional Director and DH-UPC-11, CPCB, East Arjun Nagar, Delhi for information.

[Handwritten signatures and initials]
Smt. CSE
M/Sony

[Handwritten signature and date]
20-06-2022

संघ राज्य प्रशासन, लद्दाख
) निदेशालय, शहरी स्थानीय
निकाय,



THE ADMINISTRATION
UNION TERRITORY OF LADAKH
DIRECTORATE OF URBAN LOCAL
BODIES

ईमेल: dulbladakh@gmail.com

The Commissioner Secretary,
Housing and Urban Development
UT Ladakh

No: DULB/GCH/2022/493-95

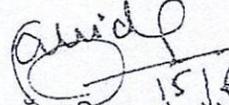
Dated: 15/06/2022

Subject: Submission of Quarterly Compliance report before the Hon'ble NGT from
Jan-March 2022 in the matter of OA No 606/2018 in compliance with solid waste
Management Rules 2016-regarding

Sir,

Kindly find enclosed here with the report duly signed by both the EOs and Counter
signed by both the Deputy Commissioners of LAHDC Leh/Kargil.

आपका विश्वासपात्र


15/6
डॉ. जाहिदा बानो (जेकेएस)
निर्देशक

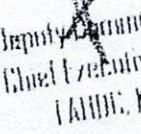
Copy to the: -

1. Pollution Control Committee for information and n/a.
2. Executive Officer Municipal Committee, Leh/ Kargil for necessary action

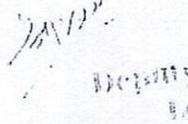
Municipal Corporation, Leh
 Quarterly Compliance Report in O.A. 606/2018
 Solid Waste Management
 For January to March Quarter 2018

S. No	Question	Answer	Remarks																																														
1	Number of UJ.Bs	1	LEH																																														
		1	KARGIL																																														
Overall waste management status in States/UJ.Bs																																																	
A	Quantity of MSW generated (TPD)	<table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th rowspan="2"></th> <th rowspan="2">Month</th> <th colspan="2">Leh UJ.B</th> <th colspan="2">Kargil UJ.B</th> </tr> <tr> <th>Dry Waste (MT)</th> <th>Wet Waste (MT)</th> <th>Dry Waste (MT)</th> <th>Wet Waste (MT)</th> </tr> </thead> <tbody> <tr> <td>> TOTAL DRY WASTE: 198.295 TONS</td> <td>Jan 18</td> <td>54.465</td> <td>19.675</td> <td>8.300</td> <td>3.700</td> </tr> <tr> <td></td> <td>Feb 18</td> <td>48.745</td> <td>21.500</td> <td>8.500</td> <td>3.500</td> </tr> <tr> <td></td> <td>Mar 18</td> <td>68.785</td> <td>31.360</td> <td>9.500</td> <td>2.500</td> </tr> <tr> <td></td> <td>Total</td> <td>171.995</td> <td>72.535</td> <td>26.300</td> <td>9.700</td> </tr> </tbody> </table>		Month	Leh UJ.B		Kargil UJ.B		Dry Waste (MT)	Wet Waste (MT)	Dry Waste (MT)	Wet Waste (MT)	> TOTAL DRY WASTE: 198.295 TONS	Jan 18	54.465	19.675	8.300	3.700		Feb 18	48.745	21.500	8.500	3.500		Mar 18	68.785	31.360	9.500	2.500		Total	171.995	72.535	26.300	9.700													
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 Executive Officer, Kargil

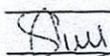

 Deputy Commissioner, Kargil
 Deputy Commissioner/
 Chief Executive Officer
 M.M.C. Kargil


 Executive Officer, Leh


 Deputy Commissioner, Leh
 Deputy Commissioner, Leh

Quantity of MSW disposed in secured land fill site (TPD)	NIL	KARGIL			
	✓ Nil	LEH			
Gap in Solid Waste Management UTs (TPD) {1(a)-1(d)-1(e)}	0	LEH			
	18 Tons	KARGIL			
Waste Collection		Existing	Target	Gap	Timeframe
ULBs in which waste door to door collection is implemented (No.)	100%	100%	100%	Nil	
	100%	100%	100%	Nil	

ULBs in which segregation of waste is implemented	Yes, at HH level in both Leh and Kargil				
ULBs in which transportation of segregated waste is implemented (No.)	Yes	1	Nil		
	Yes	1	Nil		
		Existing	Target	Gap	Timeframe
Waste Processing	Leh	Yes	0	0	Nil
	Kargil	NO	1	1	March 2023
Material Recovery Facilities	Leh	Yes	0	0	Nil
	Kargil	No	1	1	March 2023

 Executive Officer, Kargil

 Executive Officer, Leh

 Deputy Commissioner, Kargil

 Deputy Commissioner, Leh

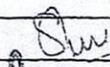
Deputy Commissioner,
Chief Executive Officer
Kargil

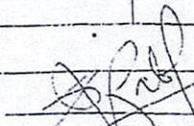
Deputy Commissioner
Leh - Ladakh

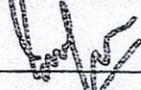
51 Page

29

	Total Capacity (TPD)	30 tons (LEH)	10 Tons wet waste	20 Tons dry waste		
		25 Tons Plant Under construction	In Kargil			
ii.	Number	1				
		0				
iii.	Number of ULBs Covered	1				
		0				
b.	Recycling	For recycling waste have been send to A.R plastic Meen Charkan asarore adda Bari Brahmana Jammu	Existing	Target	Gap	Timeframe
						2 years (LEH)
i.	Total Capacity (TPD)	0.764 TPD				2 years
		0.200 TPD				
ii.	Number	1				
		1				
iii.	Number of ULBs covered	1				
		1				
c.	Composting	Yes				
i.	Total Capacity (TPD)	10 Tons Under construction	LEH KARGIL			
ii.	Number	1				
		0				
iii.	Number of ULBs Covered	1				
		0				
d.	Bio-methanation	No				
i.	Total Capacity (TPD)	-				
		-				
ii.	Number	-				
		-				
iii.	Number of ULBs covered	-				
		-				
e.	RDF					
i.	Total Capacity (TPD)	2 TPD (LEH)				
		NIL (KARGIL)				
ii.	Number	1				
		0				
iii.	Number of ULBs covered	1				
		0				
f.	Waste to Energy Plants	The generation of waste is not adequate to set up a waste to energy plant.				
i.	Total Capacity (TPD)	-				

 Executive Officer, Kargil

 Executive Officer, Leh

 Deputy Commissioner, Kargil

 Deputy Commissioner, Leh

Deputy Commissioner,
Chief Executive Officer
LAHDC, Kargil

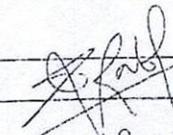
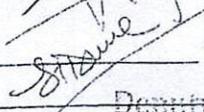
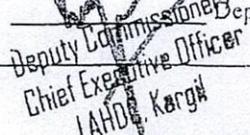
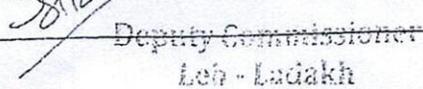
Deputy Commissioner
Leh - Ladakh

ii.	Number					

Signature	Executive Officer, Kargil	Signature	Executive Officer, Leh
Signature	Deputy Commissioner, Kargil	Signature	Deputy Commissioner, Leh
Signature	Deputy Commissioner, Kargil	Signature	Deputy Commissioner, Leh

Deputy Commissioner
 Chief Executive Officer
 Kargil

i.	Number of ULBs covered	1		
ii.	Waste Disposal Landfill	Proposed	Leh	Kargil
	Total Capacity (TPD)		4.5	1.75
	Number		1	1
iii.	Number of ULBs covered	2		
5				
a	Number of dumpsites (No.)	Leh	1	
		Kargil	1	
b	Quantity of Waste dumped at dumpsite (Tons)	0-LEH		
		12 tons per day -KARGIL		
c	Number of dumpsites cleared (No.)	1 Remediation - LEH		
		0- KARGIL		
d	Number of dumpsites in which bio-mining has commenced (No.)	1- LEH		
		0- KARGIL		
e	Time Frame for clearing all dumpsites	One and half year -LEH		
		0-KARGIL		
6	Other Information			
a	Information regarding development of model towns/cities/villages	Leh and Kargil are being developed as Model Compliant Towns		
b	Whether model towns/cities/villages complaints with environment norms	The infrastructures being developed in the Leh and Kargil shall be compliant with environment norms as well as climate resilient.		
c	Creation of Environmental cell	Environmental cell is constituted at UT level under Order No. 130-LA(GAD) of 2022 Dated- 17.05.2022		
d	Standardization of rates for procurement of service/equipment (to do away with the tendering process) required for solid waste management.	Procurement of service / equipment is being done on GeM Portal		

	Executive Officer, Kargil		Executive Officer, Leh
	Deputy Commissioner, Kargil		Deputy Commissioner, Leh
	Chief Executive Officer LAHD, Kargil		Deputy Commissioner Leh - Ladakh

संघ राज्य प्रशासन, लद्दाख
निदेशालय, शहरी स्थानीय
निकाय,



THE ADMINISTRATION OF
UNION TERRITORY OF LADAKH
DIRECTORATE OF URBAN
LOCAL BODIES

ईमेल: dulbladakh@gmail.com

No:-DULB/NGT/2022/1633-39
Dated:- 10/12/2022

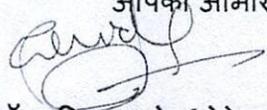
The Member Secretary
Ladakh Pollution Control Committee
UT Ladakh.

Subject:- Submission of Quarterly Compliance Report before the Hon'ble NGT from July 2022-September 2022 in the matter of OA No:- 606/2018 in compliance to Solid Waste Management Rules 2016- regarding.

Sir,

Kindly find enclosed herewith the compliance report in respect of this department for the 2nd and 3rd quarter for your information & further necessary action.

आपका आभारी


डॉ जाहिदा बानो, (जेकेएस)
निर्देशक

Copy to the:-

1. Principal Secretary Housing & Urban Development Department UT Ladakh for kind information.
2. Deputy Commissioner, Leh/ Kargil for information.
3. Regional Director, LPCC UT Ladakh for information.
4. Executive Officer Municipal Committee, Leh/ Kargil with the direction to submit the requisite information well intime in future to avoid any disciplinary action against both of you.

संघ राज्य प्रशासन, लद्दाख

THE ADMINISTRATION OF
UNION TERRITORY OF LADAKH

लद्दाख प्रदूषण नियंत्रण समिति

LADAKH POLLUTION CONTROL
COMMITTEE

No: LPCC/UTL/SWM/2022-23/454-57

ई-मेल/email:

लेह/Leh, Dated:-21/12/2022

membersecretarylpcc@gmail.com

The Member Secretary
Central Pollution Control Board
Parivesh Bhawan,
East Arjun Nagar,
Delhi-110032

Subject: Submission of 3rd Quarterly Report (July-September) 2022 in the matter of OA No. 606/2018 for the Month of April- June, and July-September, 2022, before the Hon'ble NGT in compliance of Solid Waste Management Rules, 2016.

Sir,

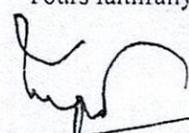
Please, find enclosed herewith the 3rd Quarterly Report (July-September) 2022, in the matter of O.A. No. 606/2018 before the Hon'ble National Green Tribunal regarding the compliance of Municipal Solid Waste Management Rules, 2016.

Further, the revised 2nd Quarterly Report (April – June) 2022, is also enclosed for similar necessary action at your end. The revised 2nd Quarterly Report has been submitted by the Urban Development Department of the Union Territory of Ladakh due to some clerical error in the earlier report.

Submitted for further necessary action at your end.

Encl: As above

Yours faithfully,


Sajjad Hussain Mufti (IFS),
Member Secretary,
Ladakh Pollution Control Committee,
Union Territory Ladakh.

Copy to:

1. The Advisor to the Hon'ble Lt. Governor, for favour of kind information.
2. The Chairman Ladakh Pollution Control Committee, UT Ladakh, for favour of kind information.
3. Principal Secretary, Housing and Urban Development Department, UT Ladakh, for favour of kind information.

Housing and Urban Development Department UT Ladakh Quarterly
Compliance Report in O.A. 606/2018,
Solid Waste Management
For April to June Quarter 2022

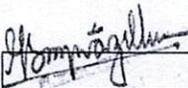
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<p><i>[Signature]</i> Executive Officer, Kargil</p> <p><i>[Signature]</i> Deputy Commissioner, Kargil</p>	<p><i>[Signature]</i> Executive Officer, Leh</p> <p><i>[Signature]</i> Deputy Commissioner, Leh</p>
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35

	processed (TPD) Leh: 11.356 TPD	608.108 TONS	Month			
		➤ WET WASTE: 426.360 TONS	Leh ULB		Dry Waste (MT)	Wet Waste (MT)
		NIL	April	180.340	66.860	
			May	206.460	167.060	
			June	221.308	191.440	
			KARGIL			
E	Quantity of MSW disposed in secured land fill site (TPD)	➤ Nil	LEH			
		➤ Nil	KARGIL			
F	Gap in Solid Waste Management UTs (TPD) {1(a)-1(d)-1(e)}	0	LEH			
		8.349 TPD	KARGIL			
3	Waste Collection		Existing	Target	Gap	Timeframe
A	ULBs in which waste door to door collection is implemented (No.)	Yes, at HH level in both Leh and Kargil	100%	100%	Nil	
		Yes, at HH level in both Leh and Kargil	100%	100%	Nil	

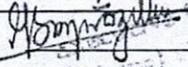
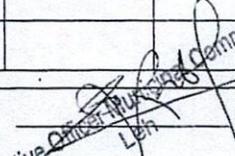
B	ULBs in which segregation of waste is implemented	Yes, at HH level in both Leh and Kargil				
C	ULBs in which transportation of segregated waste is implemented (No.)	Yes, at HH level in both Leh and Kargil	1	Nil		
		Yes, at HH level in both Leh and Kargil	1	Nil		
			Existing	Target	Gap	Timeframe
4	Waste Processing	Leh	Yes	0	0	Nil
		Kargil	No	1	1	March 2023
A	Material Recovery Facilities	Leh	Yes	0	0	Nil
		Kargil	No	1	1	March 2023

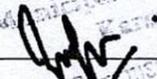
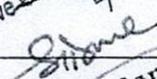
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	Deputy Commissioner, Kargil		Deputy Commissioner, Leh

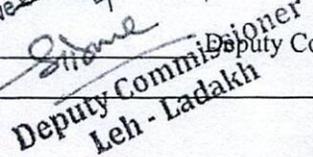
Deputy Commissioner,
Chief Executive Officer
LAHDC, Kargil

Executive Officer, Leh
Deputy Commissioner,
Leh - Ladakh

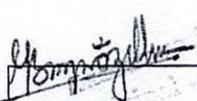
i.	Total Capacity (TPD)	30 tons (LEH) 10 Tons Wet Waste and 20 Tons Dry Waste	10 Tons wet waste	20 Tons dry waste		
		25 Tons Plant Under construction 10 Tons Wet Waste and 15 Tons Dry Waste	In Kargil			
ii.	Number	1				
		0				
iii.	Number of ULBs Covered	1				
		0				
b.	Recycling	For recycling waste have been send to A.R plastic Meen Charkan asarore adda Bari Brahmana Jammu	Existing	Target	Gap	Timeframe 2 years (LEH)
i.	Total Capacity (TPD)	14.01 TPD				2 years
		0.200 TPD				
ii.	Number	1				
		1				
iii.	Number of ULBs covered	1				
		1				
c.	Composting	Yes				
i.	Total Capacity (TPD)	10 Tons	LEH			
		Under construction 10 Tons	KARGIL			
ii.	Number	1				
		0				
iii.	Number of ULBs Covered	1				
		0				
d.	Bio-methanation	No				
i.	Total Capacity (TPD)	-				
		-				
ii.	Number	-				
		-				
iii.	Number of ULBs covered	-				
		-				
e.	RDF					
i.	Total Capacity (TPD)	2 TPD (LEH)				

 Executive Officer, Kargil
  Executive Officer, Leh

 Deputy Commissioner, Kargil
  Deputy Commissioner, Leh

 Deputy Commissioner, Leh - Ladakh

		NIL (KARGIL)				
ii.	Number	1				
		0				
iii.	Number of ULBs covered	1				
		0				
f.	Waste to Energy Plants	NIL				
i.	Total Capacity (TPD)	-				
		-				
ii.	Number	-				

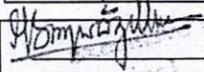
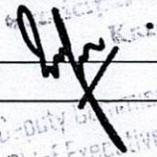
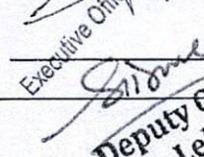
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Deputy Commissioner,
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Leh - Ladakh

ST)

iii.	Number of ULBs covered	1			
		1			
4	Waste Disposal				
A	Landfill	Proposed	Leh	Kargil	
i.	Total Capacity (TPD)		4.5	3.75	
ii.	Number		1	1	
iii.	Number of ULBs covered	2			
5	Legacy Waste Management				
A	Number of dumpsites (No.)	Leh	1		
		Kargil	1		
B	Quantity of Waste dumped at dumpsite (Tons)	0 -LEH			
		8.349 tons per day -KARGIL			
C	Number of dumpsites cleared (No.)	1 Remediation Ongoing – LEH			
		1- KARGIL			
D	Number of dumpsites in which bio-mining has commenced (No.)	2- LEH			
		1- KARGIL			
E	Time Frame for clearing all dumpsites	One and half year -LEH			
		0-KARGIL			
6	Other Information				
A	Information regarding development of model towns/cities/villages	Leh and Kargil are being developed as Model Compliant Towns			
B	Whether model towns/cities/villages complaints with environment norms	The infrastructures being developed in the Leh and Kargil shall be compliant with environment norms as well as climate resilient.			
C	Creation of Environmental cell	Environmental cell is constituted at UT level under Order No. 130-LA(GAD) of 2022 Dated- 17.05.2022			
D	Standardization of rates for procurement of service/equipment (to do away with the tendering process)	Procurement of service/ equipment is being done on GeM Portal			

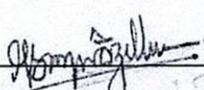
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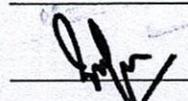
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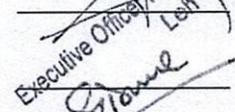
Executive Officer, Leh
Deputy Commissioner
Leh - Ladakh

required for solid waste management.

We Request your kind office to ignore our earlier report which was submitted for 2nd Quarter as there were discrepancies the earlier data due to clerical mistakes.


Executive Officer, Kargil


Deputy Commissioner, Kargil


Executive Officer, Leh

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Housing and Urban Development Department UT Ladakh
Quarterly Compliance Report in O.A. 606/2018,
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[Signature]
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 Municipal Committee
 Kargil

[Signature]
 Deputy Commissioner, Kargil
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 LAHDC, Kargil

[Signature]
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 Leh

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 Leh - Ladakh

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		NIL.	KARGIL															
e	Quantity of MSW disposed in secured land fill site (TPD)	> Nil	LEH															
		> Nil	KARGIL															
f	Gap in Solid Waste Management UTs (TPD) {1(a)-1(d)-1(e)}	0 TPD	LEH															
		6.518 TPD	KARGIL															
3	Waste Collection		Existing	Target	Gap	Timeframe												
a	ULBs in which waste door to door collection is implemented (No.)	100%	100%	100%	Nil													
		100%	100%	100%	Nil													

b	ULBs in which segregation of waste is implemented	Yes, at HH level in both Leh and Kargil	100%	100%	Nil	
c	ULBs in which transportation of segregated waste is implemented (No.)	Yes, at HH level in both Leh and Kargil	100%	100%	Nil	
		Yes, at HH level in both Leh and Kargil	100%	100%	Nil	
			Existing	Target	Gap	Timeframe
4	Waste Processing	Leh Kargil	Yes NO	0 1	0 1	Nil 2023
a	Material Recovery Facilities	Leh	Yes	0	0	Nil
		Kargil	No	1	1	2023

Hammagillu
Executive Officer, Kargil

[Signature]
Executive Officer, Leh

[Signature]
Deputy Commissioner, Kargil
Chief Executive Officer
LAHOC, Kargil

[Signature]
Deputy Commissioner, Leh
Leh - Ladakh

i.	Total Capacity (TPD)	30 tons (LEH) 10 Tons Wet Waste and 20 Tons Dry Waste	10 Tons Wet Waste and 20 Tons Dry Waste	0	0	2023
		25 Tons Plant Under construction (Kargil) 10 Tons Wet and 15 Dry Waste.		25	25	2023
ii.	Number	1				
		0				
iii.	Number of ULBs Covered	1				
		0				
b.	Recycling	For recycling waste have been send to A.R plastic Meen Charkan asarore adda Bari Brahmana Jammu	Existing	Target	Gap	Timeframe 2 years (LEH)
i.	Total Capacity (TPD)	14.01 TPD (Leh)				2 years
		0.200 TPD (Kargil)				
ii.	Number	1				
		1				
iii.	Number of ULBs covered	1				
		1				
c.	Composting	Yes				
i.	Total Capacity (TPD)	10 TPD	LEH			
		Under construction 10 TPD	KARGIL			
ii.	Number	1				
		0				
iii.	Number of ULBs Covered	1				
		0				
d.	Bio-methanation	No				
i.	Total Capacity (TPD)	-				
		-				
ii.	Number	-				
		-				
iii.	Number of ULBs	-				

[Signature]
Executive Officer, Kargil
Municipal Offices
Kargil

[Signature]
Deputy Commissioner, Kargil
Chief Executive Officer
LAHOC, Kargil

[Signature]
Executive Officer, Leh
Municipal Committee
Leh

[Signature]
Deputy Commissioner, Leh
Leh - Ladakh
Deputy Commissioner, Leh

	covered	-				
e.	RDF					
i.	Total Capacity (TPD)	2 TPD (LEH)				
		NIL, (KARGIL)				
ii.	Number	1				
		0				
iii.	Number of ULBs covered	1				
		0				
f.	Waste to Energy Plants	The generation of waste is not adequate to set up a waste to energy plant.				
i.	Total Capacity (TPD)	-				
		-				
ii.	Number	-				

[Signature]
Executive Officer, Kargil

[Signature]
Deputy Commissioner, Kargil
Chief Executive Officer
LAHDC, Kargil

[Signature]
Executive Officer, Leh
Municipal Committee

[Signature]
Deputy Commissioner, Leh - Ladakh

iii.	Number of ULBs covered	1			
4	Waste Disposal	1			
a	Landfill	Proposed	Leh	Kargil	
i.	Total Capacity (TPD)		4.5 (Under Construction)	3.75 (Proposed)	
ii.	Number		1	1	
iii.	Number of ULBs covered	2			
5	Legacy waste Management				
a	Number of dumpsites (No.)	Leh	1		
		Kargil	1		
b	Quantity of Waste dumped at dumpsite (Tons)	0 -LEH			
		11.12 tons per day -KARGIL			
c	Number of dumpsites cleared (No.)	1 Remediation ongoing - LEH			
		0- KARGIL			
d	Number of dumpsites in which bio-mining has commenced (No.)	1- LEH			
		0- KARGIL			
e	Time Frame for clearing all dumpsites	One and half year -LEH			
		0-KARGIL			
6	Other Information				
a	Information regarding development of model towns/cities/villages	Leh and Kargil are being developed as Model Compliant Towns			
b	Whether model towns/cities/village s complaints with environment norms	The infrastructures being developed in the Leh, and Kargil shall be compliant with environment norms as well as climate resilient.			
c	Creation of Environmental cell	Environmental cell is constituted at UT level under Order No. 130-LA(GAD) of 2022 Dated- 17.05.2022			

H. Somwaril
Executive Officer, Kargil

[Signature]
Deputy Commissioner, Kargil
Chief Executive Officer
LAHDC, Kargil

[Signature]
Executive Officer, Leh

[Signature]
Deputy Commissioner, Leh
Deputy Commissioner
Leh - Ladakh

d	Standardization of rates for procurement of service/equipment (to do away with the tendering process) required for solid waste management.	Procurement of service / equipment is being done on GeM Portal
---	--	--

~~Executive Officer~~
 Executive Officer, Kargil

~~Deputy Commissioner~~
 Deputy Commissioner, Kargil
 Chief Executive Officer
 LAHOC, Karol

~~Executive Officer~~
 Executive Officer, Leh
 Leh

~~Deputy Commissioner~~
 Deputy Commissioner, Leh
 Deputy Commissioner
 Leh - Ladakh

संघ राज्य प्रशासन, लद्दाख

THE ADMINISTRATION OF
UNION TERRITORY OF LADAKH

लद्दाख प्रदूषण नियंत्रण समिति

LADAKH POLLUTION CONTROL
COMMITTEE

No: LPCC/UTL/SWM/2023/ 38-41

ई-मेल/email:

लेह/Leh, Dated:- 10/01/2023

membersecretarylpcc@gmail.com

The Member Secretary
Central Pollution Control Board
Parivesh Bhawan,
East Arjun Nagar,
Delhi-110032

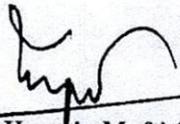
Subject: Submission of 4th Quarterly Compliance Report (October-December 2022) in the matter of OA No. 606/2018, before the Hon'ble NGT from 2022 in compliance to Solid Waste Management Rules, 2016- regarding.
Sir,

Please, find enclosed herewith the 4th Quarterly Report (October – December 2022), in the matter of O.A. No. 606/2018 before the Hon'ble National Green Tribunal regarding compliance of Municipal Solid Waste Management Rules, 2016.

Submitted for further necessary action at your end.

Encl: As above

Yours faithfully,


Sajjad Hussain Mufti (IFS),
Member Secretary,
Ladakh Pollution Control Committee,
Union Territory Ladakh.

Copy to:

1. The Advisor to the Hon'ble Lt. Governor, for favour of kind information.
2. The Chairman, Ladakh Pollution Control Committee, UT Ladakh, for favour of kind information.
3. Principal Secretary, Housing and Urban Development Department, UT Ladakh, for favour of kind information.

संघ राज्य प्रशासन, लद्दाख
निदेशालय, शहरी स्थानीय
निकाय,



THE ADMINISTRATION OF
UNION TERRITORY OF LADAKH
DIRECTORATE OF URBAN
LOCAL BODIES

ईमेल: dulbladakh@gmail.com

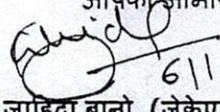
No:-DULB/NGT/2023/1873-78
Dated:- 06/01/2023

The Member Secretary
Ladakh Pollution Control Committee
UT Ladakh.

Subject:- Submission of Quarterly Compliance Report before the Hon'ble NGT from Oct
2022-December 2022 in the matter of OA No:- 606/2018 in compliance to
Solid Waste Management Rules 2016- regarding.

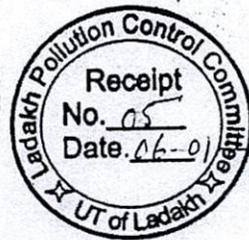
Sir,

Kindly find enclosed herewith the compliance report in respect of this
department for the 4th quarter for your information & further necessary action.

आपका आभारी

डॉ जाहिदा बानो, (जेकेएस)
निर्देशक

Copy to the:-

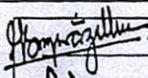
1. Principal Secretary Housing & Urban Development Department UT Ladakh
for kind information.
2. Deputy Commissioner, Leh/ Kargil for information.
3. Regional Director, LPCC UT Ladakh for information.
4. Executive Officer Municipal Committee, Leh/ Kargil.

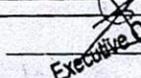


D.O. Leh


**Housing and Urban Development Department UT Ladakh Quarterly
Compliance Report in O.A. 606/2018,
Solid Waste Management
For October to December Quarter 2022**

S. No	Question		Remarks																													
1	Numbers of ULBs	1	LEH																													
		1	KARGIL																													
2	Overall waste management status in States/UTs																															
A	Quantity of MSW generated (TPD) Leh: 3.468 TPD Kargil: 3.024 TPD	<ul style="list-style-type: none"> ➤ TOTAL DRY WASTE: 443.411 TONS ➤ TOTAL WET WASTE: 153.887 TONS 	<table border="1"> <thead> <tr> <th rowspan="2">Month</th> <th colspan="2">Leh ULB</th> <th colspan="2">Kargil ULB</th> </tr> <tr> <th>Dry Waste (MT)</th> <th>Wet Waste (MT)</th> <th>Dry Waste (MT)</th> <th>Wet Waste (MT)</th> </tr> </thead> <tbody> <tr> <td>October</td> <td>92.013</td> <td>28.913</td> <td>77.500</td> <td>29.500</td> </tr> <tr> <td>November</td> <td>79.812</td> <td>26.738</td> <td>67.500</td> <td>22.500</td> </tr> <tr> <td>December</td> <td>66.136</td> <td>25.466</td> <td>60.450</td> <td>20.770</td> </tr> <tr> <td>Total</td> <td>237.961</td> <td>81.117</td> <td>205.450</td> <td>72.770</td> </tr> </tbody> </table>	Month	Leh ULB		Kargil ULB		Dry Waste (MT)	Wet Waste (MT)	Dry Waste (MT)	Wet Waste (MT)	October	92.013	28.913	77.500	29.500	November	79.812	26.738	67.500	22.500	December	66.136	25.466	60.450	20.770	Total	237.961	81.117	205.450	72.770
			Month		Leh ULB		Kargil ULB																									
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Municipal Commissioner, Kargil
 Deputy Commissioner, Kargil
 Chief Executive Officer
 LAHDC, Kargil


Executive Officer, Leh
 Deputy Commissioner, Leh
Deputy Commissioner
 Leh - Ladakh

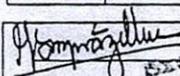
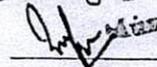
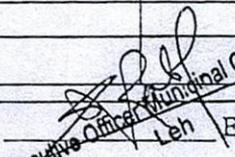
D	Quantity of MSW processed (TPD) Leh: 3.468 TPD	> DRY Waste: 237.961 TONS > WET WASTE: 81.117 TONS	LEH: <table border="1" style="margin-left: 20px;"> <thead> <tr> <th rowspan="2">Month</th> <th colspan="2">Leh ULB</th> </tr> <tr> <th>Dry Waste (MT)</th> <th>Wet Waste (MT)</th> </tr> </thead> <tbody> <tr> <td>October</td> <td>92.013</td> <td>28.913</td> </tr> <tr> <td>November</td> <td>79.812</td> <td>26.738</td> </tr> <tr> <td>December</td> <td>66.136</td> <td>25.466</td> </tr> </tbody> </table>				Month	Leh ULB		Dry Waste (MT)	Wet Waste (MT)	October	92.013	28.913	November	79.812	26.738	December	66.136	25.466
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		NIL	KARGIL																	
E	Quantity of MSW disposed in secured land fill site (TPD)	> Nil	LEH																	
		> Nil	KARGIL																	
F	Gap in Solid Waste Management UTs (TPD) {1(a)-1(d)-1(e)}	0	LEH																	
		3.024 TPD	KARGIL																	
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A	ULBs in which waste door to door collection is implemented (No.)	100%	100%	100%	Nil															
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C	ULBs in which transportation of segregated waste is implemented (No.)	Leh	100%	100%	Nil															
		Kargil	100%	100%	Nil															
			Existing	Target	Gap	Timeframe														
4	Waste Processing	Leh Kargil	Yes No	0 1	0 1	Nil March 2023														
a	Material Recovery Facilities	Leh	Yes	0	0	Nil														
		Kargil	No	1	1	March 2023														

<p><i>[Signature]</i> Executive Officer, Kargil Municipal Committee Kargil Deputy Commissioner, Kargil</p> <p><i>[Signature]</i> Deputy Commissioner, Chief Executive Officer LAHOC, Kargil</p>	<p><i>[Signature]</i> Executive Officer, Leh Executive Officer, Municipal Committee Leh Deputy Commissioner, Leh</p> <p><i>[Signature]</i> Deputy Commissioner Leh - Ladakh</p>
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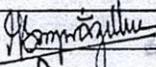
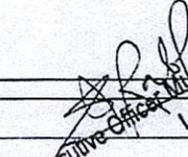
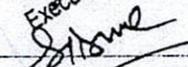
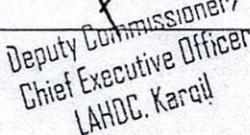
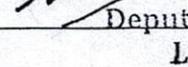
si.	Total Capacity (TPD)	30 tons (LEH)	10 Tons wet waste & 20 Tons dry waste	0	0	completed
		25 Tons Plant Under construction (Kargil)		25	25	2023
ii.	Number	1				
		0				
iii.	Number of ULBs Covered	1				
		0				
b.	Recycling	For recycling waste have been send to A.R plastic Meen Charkan asarore adda Bari Brahmana Jammu	Existing	Target	Gap	Timeframe
						2 years (LEH)
i.	Total Capacity (TPD)	13.66 TPD (Leh)				2 years
		0.200 TPD (Kargil)				
ii.	Number	1				
		1				
iii.	Number of ULBs covered	1				
		1				
c.	Composting	Yes				
i.	Total Capacity (TPD)	10 Tons	LEH			completed
		Under construction	KARGIL			2023
ii.	Number	1				
		0				
iii.	Number of ULBs Covered	1				
		0				
d.	Bio-methanation	No				
i.	Total Capacity (TPD)	-				
		-				
ii.	Number	-				
		-				
iii.	Number of ULBs covered	-				
		-				
e.	RDF					
i.	Total Capacity (TPD)	2 TPD (LEH)				

 Executive Officer, Kargil
 Deputy Commissioner, Kargil
 Executive Officer, Leh
 Deputy Commissioner, Leh
Deputy Commissioner
Leh - Ladakh

		NIL (KARGIL)				
ii.	Number	1				
		0				
iii.	Number of ULBs covered	1				
		0				
f.	Waste to Energy Plants	NIL				
i.	Total Capacity (TPD)	-				
		-				
ii.	Number	-				

<p><i>[Signature]</i> Executive Officer, Kargil Municipal Committee</p> <p><i>[Signature]</i> Deputy Commissioner, Kargil Chief Executive Officer LANDC, Kargil</p>	<p><i>[Signature]</i> Executive Officer, Leh Municipal Committee</p> <p><i>[Signature]</i> Deputy Commissioner, Leh Deputy Commissioner Leh - Ladakh</p>
---	--

iii.	Number of ULBs covered	1			
4	Waste Disposal	1			
A	Landfill	Proposed	Leh	Kargil	
i.	Total Capacity (TPD)		4.5 TPD (Under construction)	3.75 TPD (proposed)	
ii.	Number		1	1	
iii.	Number of ULBs covered	2			
5	Legacy Waste Management				
A	Number of dumpsites (No.)	Leh	1		
		Kargil	1		
B	Quantity of Waste dumped at dumpsite (Tons)	0 -LEH			
		3.024 TPD KARGIL			
C	Number of dumpsites cleared (No.)	1 Remediation ongoing -- LEH			
		1- KARGIL			
D	Number of dumpsites in which bio-mining has commenced (No.)	2- LEH			
		1- KARGIL			
E	Time Frame for clearing all dumpsites	One and half year -LEH			
		0-KARGIL			
6	Other Information				
A	Information regarding development of model towns/cities/villages	Leh and Kargil are being developed as Model Compliant Towns			
B	Whether model towns/cities/villages complaints with environment norms	The infrastructures being developed in the Leh and Kargil shall be compliant with environment norms as well as climate resilient.			
C	Creation of Environmental cell	Environmental cell is constituted at UT level under Order No. 130-LA(GAD) of 2022 Dated- 17.05.2022			
D	Standardization of rates for procurement of service/equipment (to do away with the	Procurement of service / equipment is being done on GeM Portal			

 Executive Officer, Kargil	 Executive Officer, Leh
 Deputy Commissioner, Kargil	 Deputy Commissioner, Leh
 Deputy Commissioner, Chief Executive Officer LAHDC, Kargil	 Deputy Commissioner Leh - Ladakh

tendering process)
required for solid
Waste management.

~~Executive Officer~~
~~Municipal Committee~~
~~Kargil~~
Executive Officer, Kargil
Deputy Commissioner, Kargil

Deputy Commissioner/
Chief Executive Officer
LANBC, Kargil

~~Executive Officer Municipal Committee~~
~~Leh~~
Executive Officer, Leh
Deputy Commissioner, Leh

Deputy Commissioner
Leh - Ladakh


THE ADMINISTRATION OF UNION TERRITORY OF LADAKH
OFFICE OF THE DEPUTY COMMISSIONER/ CHIEF EXECUTIVE OFFICER,
LADAKH AUTONOMOUS HILL DEVELOPMENT COUNCIL, LEH

Subject: Constitution of Committee of Special Task Force (STF) in pursuance of Judgment dated. 16.01.2019 of the National Green Tribunal (NGT) for awareness about the Solid Waste Management Rules 2016 by involving education, religious and social organization including local eco-club.

Ref: No.SLSA/LS/14/2019/2928 dated:-26-07-2019.

ORDER

In pursuant of Judgment dated. 16.01.2019 of the National Green Tribunal (NGT) and in reference to State Legal Services Authority's letter No.SLSA/LS/14/2019/2928 dated: 26-07-2019. a committee of Special Task Force (STF) consisting of the following officers are hereby constituted under the chairmanship of the Additional Deputy Commissioner, Leh to organize awareness programme regarding awareness about the Solid Waste Management Rules 2016 by involving education, religious and social organization including local eco-club.

1. The Secretary, District legal Services Authority, Leh.
2. The Deputy Superintendent of Police, Leh.
3. The District Officer, Pollution Control Board, Leh.

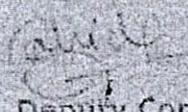
The meeting in this regard shall be convened on 17th of December 2019 at 10 a.m in the office of the Addl. Deputy Commissioner, Leh. Therefore, all the members are requested to kindly attend the said meeting on the above scheduled date and time.

Yours Faithfully

Encl. Nil

No. DCL-13 (SWM) LC /2019 (999)

Date: 14-12-2019


Addl. Deputy Commissioner,
Leh.

Copy to the:

1. Secretary, District Legal Service Authority, Leh for information and necessary action.
2. Deputy Superintendent of Police, Leh for information and necessary action.
3. District Officer, Pollution Control Board, Leh for information and necessary action.





F.No. LA/GAD(UT-Committee)UTL/2021(13)
 THE ADMINISTRATION OF UNION TERRITORY OF LADAKH
 GENERAL ADMINISTRATION DEPARTMENT
 E-mail : gad.utladakh@ladakh.gov.in

UT Secretariat, Ladakh
 Dated:-17.05.2022

Subject: Constitution of UT Level Apex Committee to oversee the implementation of National Green Tribunal's (NGT's) orders on Solid Waste Management, Plastic Waste Management, Bio-medical Waste Management, Clean Air and River Pollution and other environmental concerns.

Ref- Hon'ble NGT order dated 30.11.2021 in Original Application No. 606/2018.

Order No:- 129-LA(GAD) of 2022
Dated:- 17.05.2022

Sanction is hereby accorded to the constitution of UT Level Apex Committee comprising the following, to oversee the implementation of National Green Tribunal's (NGT's) Order dated 30.11.2021 in OA No. 606/2018 regarding Solid Waste Management Rules, 2016 and other environmental concerns including Plastic Waste Management, Bio-Medical Waste Management etc. in Union territory of Ladakh :-

1.	Advisor to the Hon'ble Lt. Governor, Ladakh	Chairman
2.	All Administrative Secretaries, Ladakh	Members
3.	Administrative Secretary, Law Department, Ladakh	Member
4.	Additional Director General of Police/Head of Police, Ladakh	Member
5.	Member Secretary Pollution Control Committee, Ladakh	Member Secretary
6.	Director, Rural Development & Panchayati Raj, Ladakh	Member
7.	Director, Industries and Commerce Department, Ladakh	Member
8.	Director, Urban Local Bodies, Ladakh	Member
9.	Director, Health Services, Ladakh	Member

Terms of reference: -

1. To oversee the effective implementation of the directions of Hon'ble NGT arising out of OA No.606/2018 dated: 30.11.2021 by all departments concerned and submission of compliance report to Hon'ble NGT.
2. The committee shall meet at least once a month and review all matters related to enforcement of the provisions of the Solid Waste Management Rules, 2016 and other environmental concerns including Plastic Waste Management, Biomedical Waste Management and implementation of all environmental related Acts/ Rules in Union territory of Ladakh.

admission

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18/5/22

MS(PCC) / PSD

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I/4676/2022

3. The Apex committee is authorized to co-opt any member (s) /expert (s) to participate in its deliberations including related matters.
4. The committee shall be serviced by the Housing & Urban Development Department, Ladakh.

By order of Lt. Governor, Ladakh.

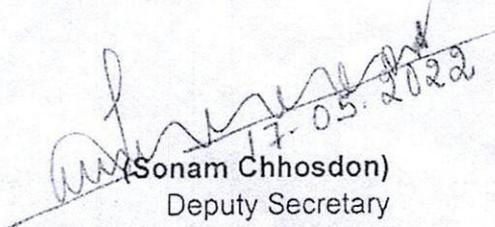
Sd/

(Ajeet Kumar Sahu) IAS
Commissioner/Secretary
General Administration Department

Copy as above.

Copy also to the:-

1. Chairman, Central Pollution Control Board, Govt. of India.
2. Principal Secretary, Forest Ecology & Environment Department, UT Administration of Ladakh.
3. All Administrative Secretaries, UT Administration of Ladakh.
4. Deputy Commissioner/CEO LAHDCs Leh and Kargil.
5. OSD with Hon'ble Lieutenant Governor UT Ladakh for information of Hon'ble Lt. Governor, Ladakh.
6. District Informatics Officer, NIC, Ladakh for uploading on the UT Website.
7. Private Secretary to Advisor to the Hon'ble Lt Governor for information of the Advisor to Hon'ble Lt. Governor, Ladakh.
8. Order/e-office file.


(Sonam Chhosdon)
Deputy Secretary
General Administration Department

57

29



F. No. M/13/2021-GAD SEC
THE ADMINISTRATION OF UNION TERRITORY OF LADAKH
GENERAL ADMINISTRATION DEPARTMENT
E-mail: gad.utladakh@ladakh.gov.in

UT Secretariat, Ladakh

Dated:-15.02.2022

Subject: Constitution of a State level Advisory Body for implementation of Solid Waste Management Rules, 2016 in the Union territory of Ladakh.

Order No:- 35-LA(GAD) of 2022

Dated: 15.02.2022

Sanction is hereby accorded to the constitution of a State Level Advisory Body, comprising the following, for implementation of the Solid Waste Management Rules, 2016 in Union territory of Ladakh:-

I. From the Administration of UT of Ladakh:

1.	Administrative Secretary Housing & Urban Development Department	Chairman
2.	Administrative Secretary Rural Development Department	Member
3.	Member Secretary Pollution Control Committee	Member
4.	Director H&UDD Ladakh	Member Secretary
5.	Director Horticulture/ Agriculture Ladakh	Member
6.	Representative of Revenue Department	Member
7.	Representative of Labour Department	Member
8.	Three representatives from Local Bodies to be nominated by the Housing & Urban Development Department by rotation in each meeting of the Body. (By rotation from the list of ward members of both districts arranged alphabetically)	Member(s)
9.	Executive Officer, Municipal Committee, Leh & Kargil.	Member(s)

II. From the Government of India:

10.	Representative from Ministry of Environment, Forest and Climate Change, Government of India	Member
11.	Representative from Ministry of Housing and Urban Affairs, Government of India	Member
12.	Representative from Ministry of Rural Development Government of India	Member

III. Experts/Non-official Members:

13.	Representative from National Institute of Technology Srinagar.	Member
14.	Sh. Stanzin Chonjor (Dawa), (Representative from LEDeG)	Member
15.	Sh. Tsewang Nurboo, son of Sh. Sonam Angdu, R/o Stok, Leh (Representative from the industrial sector, Leh).	Member
16.	Sh. Nisar Hussain, son of Sh. Fida Hussain, R/O Minji Gound, Kargil, (+91-8492096570) (Representative from the industrial sector, Kargil).	Member

The mandate of the State Level Advisory Body shall be to:

- i. review the matters related to implementation of Solid Waste Management Rules, 2016, State policy and strategy on Solid Waste Management and give advice to the State/UT Government for taking measures that are necessary for expeditious and appropriate implementation of these Rules; and
- ii. act as a Monitoring Committee for proper implementation of directions of National Green Tribunal and Solid Waste Management Rules, 2016.

The Committee shall be serviced by the Housing & Urban Development Department and shall meet at least once in every six months.

By order of Lt. Governor, Ladakh.

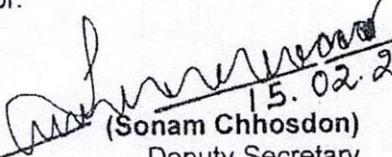
Sd/-

(Ajeet Kumar Sahu) IAS
Commissioner/Secretary
General Administration Department

Copy as Above.

Copy also to the:-

1. Secretary, Department of Environment, Forest and Climate change, Government of India.
2. Secretary, Department of Urban Development, Government of India.
3. Secretary, Department of Rural Development, Government of India.
4. Chairman, Central Pollution Control Board, Government of India.
5. All Administrative Secretaries, UT Administration of Ladakh.
6. Administrative Secretary, Housing and Urban Development Department UT Administration of Ladakh.
7. Vice Chancellor, University of Jammu/University of Ladakh.
8. Deputy Commissioner/CEO, LAHDC, Leh & Kargil.
9. District Informatics Officer, NIC, Ladakh for uploading on UT website.
10. OSD to Hon'ble Lt. Governor for information of the Hon'ble Lt. Governor, Ladakh.
11. Private Secretary to the Advisor to Hon'ble Lt. Governor, Ladakh for information of Advisor to Hon'ble Lt. Governor.
12. Order/e-office file


(Sonam Chhosdon)
Deputy Secretary
General Administration Department
15.02.2022



F. No. LA/GAD(UT-Committee)UTL/2021(13)
THE ADMINISTRATION OF UNION TERRITORY OF LADAKH
GENERAL ADMINISTRATION DEPARTMENT
E-mail : gad.utladakh@ladakh.gov.in

UT Secretariat, Ladakh
 Dated: -17.05.2022

Subject: Constitution of District Environment Monitoring Cell (which shall also act as District Level Special Task Force) to oversee the implementation of National Green Tribunal's (NGT's) orders on Solid Waste Management, Plastic Waste Management, Bio-medical Waste Management and other environmental concerns including mining activities in the districts of UT of Ladakh.

Ref- Hon'ble NGT order dated 30.11.2021 in Original Application No. 606/2018 and orders in O.A .No.360/2015 dated 15.01.2021 and related judgments .

Order No:130-LA(GAD) of 2022
Dated: - 17.05. 2022

Sanction is hereby accorded to the constitution of District Environment and Monitoring Cell (DE&MC) which shall also act as District Level Special Task Force, comprising the following, for the purpose of implementing the Hon'ble NGT directions arising out of OA No.606/2018 dated: 30.11.2021 and orders in O.A .No.360/2015 dated 15.01.2021 and related judgments on Solid Waste Management, Plastic Waste Management, Bio-medical Waste Management and other environmental concerns including monitoring of mining activities in the districts of the Union territory of Ladakh:-

1.	Deputy Commissioner/CEO LAHDC, Leh / Kargil	Chairman
2.	Superintendent of Police Leh/ Kargil	Member
3.	Additional Deputy Commissioner, Leh/Kargil	Member Secretary
4.	General Manager Industries, Leh/ Kargil	Member
5.	Divisional Forest Officer Leh/Kargil	Member
6.	Assistant Commissioner Development Leh/Kargil	Member
7.	ARTO Leh/ Kargil	Member
8.	Chief Medical Officer, Leh/Kargil	Member
9.	Chief Agriculture Officer, Leh/ Kargil	Member
10.	Executive Engineer, I&FC Division Leh/ Kargil	Member
11.	Representative of Pollution Control Committee Leh/ Kargil	Member
12.	District Mineral Officer, Leh/ Kargil	Member
13.	Executive Officer, Municipal Committee Leh/Kargil	Member
14.	Representative of District Legal Services Authority (DLSA) Leh/Kargil	Member
15.	One or two independent members (retired govt. officials/teachers/ex-service men/ ex-judiciary member) to be nominated by the Deputy Commissioner concerned.	Member(s)

Terms of reference: -

1. Implementation of District Environment Plans in both the districts.
2. Implementation of the provisions of the Solid Waste Management, Plastic Waste Management, Bio-medical Waste Management, Hazardous Waste Management Rules and other environmental concerns including monitoring of mining activities for curbing illegal mining in the districts of the Union territory of Ladakh.
3. Oversee all matters pertaining to implementation of Hon'ble NGT directions arising out of above and related Original Applications (OAs) in the districts.
4. The Additional Deputy Commissioner (Member Secretary) shall be personally responsible for implementation of the aforesaid district environment plans and shall submit a monthly/periodical ATR to the Housing & Urban Development Department through the concerned Deputy Commissioner/CEO, LAHDC Leh/ Kargil (Chairman) .
5. The committee shall meet at least once a month to review the implementation of the above directions.
6. The Apex committee is authorized to co-opt any member (s) /expert (s) to participate in its deliberations.
7. The committee shall be serviced by the office of Deputy Commissioner/CEO LAHDCs Leh/ Kargil concerned.

By order of Lt. Governor, Ladakh.

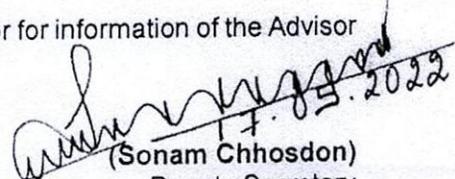
Sd/

(Ajeet Kumar Sahu) IAS
Commissioner/Secretary
General Administration Department

Copy as above.

Copy also to the:-

1. Chairman, Central Pollution Control Board, Govt. of India.
2. All Administrative Secretaries. UT Administration of Ladakh.
3. Member Secretary, Pollution Control Committee, Ladakh. This is in reference to UO file No. M-13/66/2022-OFFICE OF DO (MS,PCB,UTL).
4. Deputy Commissioner/CEO LAHDCs Leh and Kargil.
5. District Informatics Officer, NIC, Ladakh for uploading on the UT Website.
6. OSD with Hon'ble Lieutenant Governor UT Ladakh for information of Hon'ble Lt. Governor, Ladakh.
7. Private Secretary to Advisor to the Hon'ble Lt Governor for information of the Advisor to Hon'ble Lt. Governor, Ladakh.
8. Order/e-office file.


(Sonam Chhosdon)
Deputy Secretary
General Administration Department


THE ADMINISTRATION OF UNION TERRITORY OF LADAKH
Rural Development & Panchayati Raj Department
Tele/Fax: 01982-255567, 255568; e-mail: ladakhdivcom@gmail.com, divcom-ladakh@gov.in

Subject:-Original Application No.606/2018 before the National Green Tribunal, Principal Bench, New Delhi - Compliance of Municipal Solid Waste Management Rules, 2016 - Identification of Three (03) villages thereof.

Ref:- Minutes of 1st meeting of the UT Level Apex Committee constituted vide Government Order No.129-LA(GAD) of 2022 dated 17.05.2022.

Order No.40-RDD (UTL) of 2022,
Dated: -14.11.2022.

In compliance to the order dated 16.01.2019 passed in Original Application No.606/2018 by the Hon'ble National Green Tribunal, Principal Bench, New Delhi, the list of three (03) villages for each district of Union territory of Ladakh, placed as Annexure - "A" are approved for making them fully compliant with environmental norms.

By order of the Administration of UT, Ladakh.

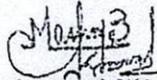
Sd/-
(Saugat Biswas) IAS
Commissioner/Secretary

No.M/409/2022-CWLW SECTION/1905-17

Dated: -14.11.2022

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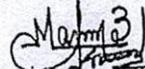
1. All Administrative Secretaries, UT Ladakh.
2. Additional Director General of Police, UT Ladakh.
3. Divisional Commissioner, UT Ladakh.
4. Deputy Commissioner/CEO, LAHDC, Leh/Kargil.
5. Member/Secretary, Pollution Control Committee, UT Ladakh.
6. Director, Industries & Commerce, UT Ladakh.
7. Director, Urban Local Bodies, UT Ladakh.
8. Director, Health Services, UT Ladakh.
9. Director, Rural Development, Ladakh.
10. OSD with Lieutenant Governor Ladakh for kind information of the Hon'ble Lieutenant Governor.
11. Pvt. Secretary to Advisor, Ladakh for information of the Advisor.
12. Superintendent, Archive, Archaeology & Museums, Leh.
13. Order/Stock file (w.2.s.c).


(Manoj Kumar) JKAS 14.11.22
Deputy Secretary

Annexure - "A" to the Order No.40-RDD(UTL) of 2022 dated 14.11.2022

District wise identified villages to be made environment compliant as per directions of the Hon'ble National Green Tribunal, Principal Bench, New Delhi.

S.No	District	Block	Panchayat	Name of village identified to be made fully compliant with environmental norms
1.	Leh	Leh	Spituk	Spituk
		Chuchot	Chuchot-Yokma	Chuchot-Yokma
		Khaltsi	Khaltsi	Khaltsi
2.	Kargil	Kargil	Minjee	Minjee
		Kargil	Hardass	Hardass
		Kargil	Kaksar	Kaksar


(Manoj Kumar) JKAS 14.11.22
Deputy Secretary

भारत सरकार
GOVERNMENT OF INDIA



लद्दाख का राजपत्र

The Ladakh Gazette

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असाधारण
EXTRAORDINARY
प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

लद्दाख, 14 फरवरी, 2023
LADAKH, TUESDAY, FEBRUARY, 14, 2023

Part II - Section 3

केन्द्र-शासित प्रदेश लद्दाख प्रशासन
ADMINISTRATION OF UNION TERRITORY OF LADAKH

आवास एवं शहरी विकास विभाग
HOUSING AND URBAN DEVELOPMENT DEPARTMENT

ई-मेल/email: pr.secy@ladakh.gov.in

दूरभाष /tele: : 01982-259305

अधिसूचना/ NOTIFICATION

LADAKH, Tuesday, 10th of January 2023

Subject: Designation of Leh as a Model Town for the Implementation of Municipal Solid Waste Management Rules, 2016.

S.O. 01: Pursuant to the order of the Honourable National Green Tribunal (NGT) in Original Application No. 606/2018, all States and Union Territories of India were directed to implement the Municipal Solid Waste Management Rules, 2016. In compliance with this directive, the Housing and Urban Development Department, Government of Jammu and Kashmir, issued Notification No. 136-H&U of 2019 on 23rd May 2019, designating Leh as a Model Town for the implementation of the Solid Waste Management Rules, 2016.

However, subsequent to the J&K Reorganization Act, 2019 and the NGT Order in OA No. 606/2018, the notification was amended to exclude Leh District. Now, in accordance with the NGT Order dated 16th January 2019 in Original Application No. 606/2018, the competent authority sanctions the designation of Leh as a Model Town for the implementation of the Solid Waste Management Rules, 2016 within a period of one year from this notification.

"No legal responsibility is accepted for the contents of publication of advertisements/publications in this part of The Ladakh Gazette. Persons notifying the advertisements/public notices will remain solely responsible for the legal consequences and also for any other misrepresentation etc."

SANJEEV
KHIRWAR

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SANJEEV KHIRWAR
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AJEET
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SAHU

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भारत सरकार
GOVERNMENT OF INDIA



लद्दाख का राजपत्र

The Ladakh Gazette

एस.जी.-एल.डी.-अ.-27122022-1175
SG-LD-E-27122022-1175

असाधारण
EXTRAORDINARY
प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

लद्दाख, 20 दिसंबर, 2022
LADAKH, TUESDAY, DECEMBER, 20, 2022

भाग II- खण्ड 1
Part II-Section 1

केन्द्र-शासित प्रदेश लद्दाख प्रशासन
ADMINISTRATION OF UNION TERRITORY OF LADAKH

NOTIFICATION

Ladakh, Thursday, November, 10th, 2022

Ladakh UT-level Waste Management Policies

S.O.121- Whereas the Government of India had issued the Solid Waste Management Rules 2016, Plastic Waste Management Rules 2016 and Construction and Demolition Rules, 2016.

Now in accordance with the same, the following waste management policies are being notified in compliance with Rule 11 (a) and Rule 13 of Solid Waste Management

Rules, 2016; Plastic Waste Management Rules, 2016, and Rule 9 (1) of Construction and Demolition Waste Management Rules, 2016:

1. Solid Waste Management Policy, Strategy & Action Plan, September, 2022. **(Annexure-A).**
2. Plastic-Smart Urban Ladakh Strategy and Action Plan, September, 2022. **(Annexure-B).**
3. Policy and Strategy on Management of Construction and Demolition Waste, September, 2022. **(Annexure-C).**

Terms of Reference:

1. The policies shall be read in conjunction with the Solid Waste Management Rules, 2016, Plastic Waste Management Rules, 2016 and Construction and Demolition Waste Management Rules, 2016
2. The waste management policies shall act as the guiding principles for waste management in the respective jurisdictions and shall base the formulation of further rules and guidelines for waste management in the UT of Ladakh.
3. The respective scope of work has been mentioned in the respective documents, however, similar policies, guidelines, strategies, and action plans may be formulated by other jurisdictions, based on these policies.

It is further notified here that the Housing and Urban Development Department shall be the nodal department for Waste Management of the aforementioned policies and respective rules in line with the Solid Waste Management Rules, 2016.

**SANJEEV
KHIRWAR**

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KHIRWAR
Date: 2022.12.20 15:28:05
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संजीवखिरवार) आईएएस, Sanjeev Khirwar(IAS),

प्रमुखसचिव, Principal/Secretary,

आवासएवंशहरीविकासविभाग, Housing & Urban Development Department.

**AJEET
KUMAR
SAHU**

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by AJEET KUMAR
SAHU
Date: 2022.12.27
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THE ADMINISTRATION OF UNION TERRITORY OF LADAKH
OFFICE OF THE MEMBER SECRETARY, LADAKH POLLUTION CONTROL
COMMITTEE, LEH

The Member Secretary,
Central Pollution Control Board,
Parivesh Bhawan, C.B.D office complex,
East Arjun Nagar, Shahdara,
Delhi-110032

No:-LPCC/UTL/Annual Report/2021-22-MSW/244-47

Date: -29/08/2022

Subject: Revised Annual Report of Solid Waste management Rules, 2016 for the year
2021-22

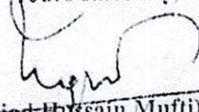
Recd LPCC/UTL/Annual Report/2021-22-MSW/193 DT 29-07-2022

Sir,

Kindly, find enclosed herewith Revised Annual report of Solid Waste for the year 2021-22 in Form-V along with Annexures of summary statement on progress made by local bodies in respect of Solid Waste Management as Annexure-I, summary sheet on the progress made by local bodies of waste collection, segregation, transportation and disposal as annexure-II and summary sheet on progress made by local bodies in respect of implementation of schedule-II as Annexure-III for kind perusal and further necessary action.

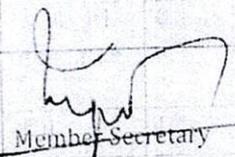
Encl: as above

Yours sincerely,


(Sajjad Hussain Mufti), IPS 29.8
Member Secretary
Ladakh Pollution Control Committee
UT Ladakh

Copy to:

1. The Advisor to the Hon'ble Lt. Governor, UT Ladakh for favour of kind information.
2. The Principal Secretary Forest, Ecology and Environment/Chairman LPCC UT Ladakh for favour of kind information
3. The Commissioner Secretary Housing and Urban Development Department for favour of kind information
4. Office file.

1	Name of the State /Union territory	UT Ladakh		
2	Name & address of the State Pollution Control Board	UT Ladakh Pollution Control Committee,Leh Ladakh		
3	Number of local bodies responsible for management of solid waste in the State union Territory under these Rules	Name of local bodies	Leh	Kargil
		Municipal Committee	01	01
		total	02	
4.	No.of authorization applications received	Nil		
5.	A summary statement on progress made by local body in respect of solid waste management	Attached as Annexure I		
6	A summary statement on progress made by local body in respect of waste collection, segregation, transportation and disposal	Attached as Annexure II		
7	A summary statement on progress made by local body in respect of implementation of Schedule II	N/A		
	Date..... Place.....	 Member Secretary Ladakh Pollution Control Committee,UT Ladakh		

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PART B

1	Towns/Cities	UT of Ladakh
a)	Total No. of towns/cities	Total 01 Leh 01 Kargil Total 02
b)	Total number of ULBs	1 in Leh 1 in Kargil Total 02
c)	Number of class I & class II cities/towns	N/A
2	Authorisation status (names/numbers)	
a)	Number of applications received	Nil
b)	Number of authorization granted	Nil
c)	Authorization under scrutiny	Nil
3	Solid Waste Generation Status	
a)	Solid Waste generation in the state(TPD)	15.798 (TPD)
b)	Collected(TPD)	15.798 (TPD)
c)	Treated(TPD)	10.897(TPD)
d)	Landfilled	6.335(TPD) (i.e 1.634 TPD treated waste and 4.701 TPD untreated waste)
4	Compliance to Schedule I of SWM Rules(Number/names of towns/capacity)	

a)	Good practices in cities/towns	100% door to door collection of segregated waste is being done in Leh and 100% in Kargil. Wastes are also collected from non-residential premises including commercial establishments, hotels, restaurants, educational institutions /offices.		
b)	House-to-house collection	<p>Leh District 100% door to door collection of segregated waste. At present 13 wards, 7360 households and 586 nos. of non-residential premises including commercial establishments, hotels, restaurants, educational institutions /offices have been covered so far.</p> <p>Kargil District 100% door to door collection of segregated waste. At present 13 wards, 2446 households and 1500 nos. of non-residential premises including commercial establishments, hotels, restaurants, educational institutions /offices have been covered so far.</p>		
c)	Segregation	<p>Leh District 100% segregation of waste at source</p> <p>Kargil District 100% segregation of waste at source.</p>		
d)	Storage	<p>Leh District 100% household storage of waste at source in domestic bins.</p> <p>Kargil District 100% household storage of waste at source in domestic bins.</p>		
e)	Covered transportation	<p>Leh District N/A</p> <p>Kargil District N/A</p>		
Processing of SW (Number/names of towns/capacity)				
Solid Waste processing Facility setup				
S.No	Composting	Vermi-composting	Bio-gas	RDF/Pelletization

	Leh District Integrated solid waste management at Leh/1 no./30 TPD	N/A	N/A	Leh District Integrated solid waste management in Leh/1 no.
	Kargil District N/A	N/A	N/A	Kargil District N/A
6	Processing Facility operational:			
	Composting Leh District 1 no.	Vermi-composting N/A	Bio-gas N/A	RDF/Pelletization 1 No.
	Kargil District Nil	N/A	N/A	N/A
	Processing Facility under installation/planned:			
	Composting Planned for Kargil district and land is yet to be identified	Vermi-composting N/A	Bio-gas N/A	RDF/Pelletization N/A
8	Waste-to-Energy (Number/names of towns/capacity) Plants			
	Plant location	Status of operation	Power generation	Remarks
	N/A	N/A	N/A	N/A
9	Disposal of Solid Waste(Number/names of towns/capacity)			
a	Landfill site identified	Leh District 1 no of landfill site identified		
		Kargil District Nil		

741

72

b	Landfill constructed	Leh District Nil		
		Kargil District Nil		
c	Landfill under construction	Leh District 1 No.		
d	Landfill in operational	Kargil District Nil		
e	Landfill exhausted	Leh District Nil		
		Kargil District Nil		
f	Landfill capped	Leh District Nil		
		Kargil District Nil		
10	Solid Waste dumpsites (Number/names of towns/capacity)			
a	Total no. of existing dumpsite	Leh District 1 no. (Work started for bio-mining of legacy waste) No fresh waste is being dumped).		
		Kargil District 1 no		
b	Dumpsite reclaimed/capped	Leh District Nil		
		Kargil District Nil		

C	Dumpsite converted to sanitary landfill	Leh District				
		Nil				
		Kargil District				
		Nil				

11 Monitoring at Waste processing/Landfill sites:

a	Name of facilities	Ambit air	Ground water	Leachate quality	Compost quality	VOCs
		Leh District Nil				
		Kargil District				

12 Status of Action Plan Prepared by Municipalities:-

	Total number of municipalities	Leh 01 Kargil 01
a	Action plan has already been prepared and stands approved	



I/1521/2021

F.No. LA/GAD(UT-Committee)UTL/2021(13)
THE ADMINISTRATION OF UNION TERRITORY OF LADAKH
GENERAL ADMINISTRATION DEPARTMENT
 E-mail : gad.utladakh@ladakh.gov.in

UT Secretariat, Ladakh

Dated:-13.09.2021

Subject: Constitution of UT Level Advisory Committee for implementation of the Plastic Waste (Management and Handling) Rules, 2016 as amended from time to time.

Order No:- 158-LA(GAD) of 2021

Dated:-13.09. 2021

In pursuance of Rule-16 of Plastic Waste (Management & Handling) Rules, 2016 as amended from time to time and notified by the Ministry of Environment, Forest and Climate Change, Government of India vide Notification No: G.S.R.320(E) dated- 18th March, 2016, sanction is hereby accorded to the constitution of UT Level Advisory Committee, comprising the following to oversee the effective implementation of Plastic Waste Management Rules, 2016 (AA) in Union Territory of Ladakh:-

1.	Administrative Secretary, Housing and Urban Development Department	Chairman
2.	Administrative Secretary, Rural Development Department	Member
3.	Administrative Secretary, Tourism Department	Member
4.	Member Secretary, Pollution Control Committee	Member
5.	Deputy Commissioner, Leh.	Member
6.	Deputy Commissioner, Kargil.	Member
7.	Additional Commissioner UT GST(Director, A&T, Ladakh)	Member
8.	Director, Urban Local Bodies, Ladakh.	Convener/ Member Secretary
9.	Director Rural Development Department.	Member
10.	Executive Officers, Municipal Committee Leh and Kargil Districts.	Members
11.	Mr. Tsewang Dorjey, President, PAGIR (NGO involved in waste management)	Member
12.	Ms. Konchok Dolma, Assistant Professor, from the field of academic institution.	Member
13.	Mr. Rohit Chandra Joshi, Expert from Plastic Association.	Member
14.	Mr. Thinles Dorjey, Expert from field of Industry.	Member
15.	Ms. Rinchen Dolker, Ward Member- Murtse-8.	Member
16.	Mr. Tenzin Motup Tahang- LEDeG (NGO)	Member
17.	One expert from Local Body to be nominated by the Chairman (Administrative Secretary Housing and Urban Development Department).	Member

Terms of reference of the UT Level Advisory Committee:-

- To oversee the implementation of the Plastic Waste (Management and Handling) Rules 2016 as amended from time to time, in the Union Territory of Ladakh and to advice on strengthening policy, regulatory and institutional mechanisms/ structures for the effective implementation of rules.

[Signature]
 13.09.2021

75

/1521/2021

- ii. The Advisory Committee shall meet at least once in six months and review all matters related to implementation and enforcement of the provisions of these rules in Union Territory of Ladakh.
- iii. The Housing and Urban Development Department may co-opt representatives from the other governmental and non-government organizations having expertise in the field of Plastic Waste (Management and Handling) as per need.

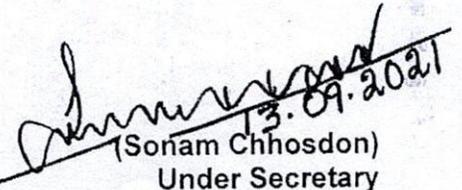
By order of Lt. Governor, Ladakh.

Sd/-
(Ajeet Kumar Sahu)IAS
Commissioner/Secretary
General Administration Department

Copy as Above.

Copy also to the:

1. Principal Secretary, Forest, Ecology and Environment Department, Ladakh.
The U.O. file is returned herewith.
2. All Administrative Secretaries, UT Ladakh.
3. Deputy Commissioner/ CEO, LAHDCs, Leh and Kargil.
4. District Informatics Officer, NIC Ladakh for uploading on UT website.
5. OSD to Hon'ble Lt. Governor Ladakh for information of Hon'ble Lt. Governor.
6. Private Secretary to Advisor to Hon'ble Lt. Governor for information of Advisor to Hon'ble Lt. Governor.
7. E- office/ Order file.


13.09.2021
(Sonam Chhosdon)
Under Secretary
General Administration Department

संघ राज्य प्रशासन, लद्दाख

THE ADMINISTRATION OF
UNION TERRITORY OF LADAKH

लद्दाख प्रदूषण नियंत्रण समिति

LADAKH POLLUTION
CONTROL COMMITTEE

F. No: LPCC/UTL/Annual Report/40-44

लेह/Leh, Dated: -20/01/2023

ई-मेल/email:membersecretarylpcc@gmail.com

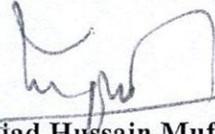
Member Secretary,
Central Pollution Control Board,
Parivesh Bhawan, CBD Cum- Office complex,
East Arjun Nagar, Shahadara,
Delhi-110032

Sub: Submission of Annual Report 2021-2022 for Ladakh Pollution Control Committee, UT Ladakh on Implementation of Plastic Waste Management Rules, 2016 and amendment thereto- reg.

Sir,

With Reference to above subject, kindly find enclosed herewith the Annual Report (2021-22) in the prescribed format on Implementation of Plastic Waste Management Rules, 2016 and amendment thereto.

Yours sincerely,



Sajjad Hussain Mufti, IFS
Member Secretary,
Ladakh Pollution Control Committee
UT of Ladakh

20.1.23

Copy to:

1. The Advisor to the Hon'ble Lt. Governor, UT Ladakh for favour of kind information.
2. The Principal Secretary Forest, Ecology and Environment/Chairman LPCC UT Ladakh for favour of kind information.
3. The Principal Secretary, Housing and Urban Development Department for favour of kind information.
4. Office file.

**Ladakh Pollution Control Committee
PWM Annual Report: 2021-2022**

**STATE-WISE STATUS OF IMPLEMENTATION OF PLASTIC WASTE MANAGEMENT RULES, 2016, AS AMENDED 2018, FOR THE YEAR
ANNUAL REPORT FORMAT**

1	2	3	4	5	6			7	8	9	10	11	12
					No. of registered Manufacturing/ Recycling Units (Rule 13)	Plastic Units	Compostable Plastic Units						
Ladakh Pollution Control Committee	1915.05	Plastic Waste Management (Amended) Rules 2021 is strictly implemented in UT of Ladakh.	Attached as Annexure-1	Nil	Nil	Nil	Nil	N.A	Violators 40, Plastic Seized 330 KG, Penalty imposed by ULBs Rs 31,500/-	N.A	Total ULBs-2. Annual report submitted by 2 Nos. ULBs for the year 2021-22.	PWM ANNUAL Report 2021-2022 Submitted.	

*The Details of the Action taken for the implementation of Ban on identified Single Use Plastic is attached as Annexure 2

80 65 98

ANNEXURE-1

LADAKH POLLUTION CONTROL COMMITTEE LEH
 PWM Annual report: 2021-2022

Details of Plastic Waste Management (PWM) e.g. Collection, Segregation, Disposal
 (Co-Processing, Road Construction, etc.), Rules (5&6).
 (2021-2-23)

Quantity of Plastic Waste collected during the year from the area under jurisdiction (in tons)	Quantity of plastic Waste channeled for recycling during the year (in tons)	Plastic Granules (in tons)	Pyrolysis (in tons)	Road construction (in tons)	RDF (Refuse Derived Fuel) (in tons)	Co-processing cement plants (in tons)
1915.05	1420.23	Nil	Nil	49.90	243.67	Nil

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ANNEXURE-2

Initiatives taken to ban Single Use Plastic

1. UT Level Special Task Force for taking up measures to eliminate Single Use Plastic and also for implementation of plastic Waste Management Rules, 2016 stand constituted vide No:75-LA(GAD) of 2021 dt:07-05-2021.

2. District Level Task Force for taking up measures to eliminate Single Use Plastic and also for implementation of Plastic Waste Management Rules, 2016 stand constituted vide No:76-LA(GAD) of 2021 dt:07-05-2021.

3. Use of Plastic water bottles and other plastic made objects in Government offices and other institutions in UT of Ladakh has been banned vide order No:40-LA(GAD) of 2020 dt:23-06-2020.

4. Comprehensive Action Plan approved by Competent Authority on elimination of Single Use Plastic stands submitted to CPCB by LPCC vide No: CWLW/LPCC/UTL/PWM/13-17 dt:05-05-2022.

5. Awareness generation campaign conducted on SUP (Essay writing competition, banners installation, cleanliness drive.)

a) Essay Writing competition on elimination of SUP was organized by LPCC on the occasion of World Earth Day, 2022.

b) Cleanliness drive on elimination of Single Use Plastic was organized by LPCC on World Environment Day, 2022.

c) Banners showing the alternatives to prohibit Single Use Plastic were installed at prominent public places by LPCC.

d) In order to create awareness among general public regarding ban on identified Single Use Plastic items w.e.f. 1st July 2022, LPCC aired audio message on SUP by engaging vehicle in door-to-door campaign.

e) Workshops on elimination of Single Use Plastic were organized by Ladakh Autonomous Hill Development Council in collaboration with GB Pant and LPCC.

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f) Notices were published in local newspapers which are in circulation in UT Ladakh stating the ban on identified SUP items shall be enforced w.e.f. 1st July 2022 and w.e.f. 31st December, 2022

g) Messages regarding ban on identified Single Use Plastic and other plastic items were aired on Top FM Radio and broadcast on Doordarshan Kendra Leh also.

6. In Compliance to CPCB directions, LPCC and ULBs have been registered on CPCB's SUP Monitoring Portal.

7. Fortnightly reports are being submitted / uploaded on CPCB's SUP Monitoring portal.

8. Inspection of Commercial sites, as designated by CPCB, like Airports, Bus-stand and E-commerce ware house stands conducted and fines imposed.

9. LPCC in collaboration seized 330 kgs of banned SUP and fine amounting to Rs 31,500/- stand realized by Municipal Committee, Leh.

10. Police Department has been requested for checking of vehicles entering into the UT of Ladakh at Mina-Marg and Sarchu to prevent the entry of banned SUP items vide No: **LPCC/UTL/SUP/2022/118-127 dt: 25/06/2022.**
Accordingly, Ladakh Police Department has issued order vide no. **PHQ-UTL-PA-NGT-2022-4070-77, dt:10.11.2022**

11. Deputy Commissioners have been directed to identify major tourist hot-spots for declaring them
as "No Plastic Littering Zone" vide No: **CWLW-UTL/LPCC/SUP/2021-22/163-66 dt: 14-03-2022.**

12. To raise awareness among general public and to promote alternatives to Single Use Plastic LPCC is in the process of distributing cloth bags to Ladakh Women Alliance Centre.

13. As an alternative to polythene carry bags, one jute-based carry bag manufacturing unit in Leh has been registered with Industries and Commerce Department, UT Ladakh.

4

14. All the urban Local Bodies (2) of the UT of Ladakh have been registered on the SUP monitoring portal developed by the CPCB for effective monitoring of the implementation of ban.

15. For enforcement of Ban on Single Use Plastic items, UT of Ladakh has submitted all the compliance reports as per the Action Points provided by CPCB

4.

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THE ADMINISTRATION OF UNION TERRITORY OF LADAKH
GENERAL ADMINISTRATION DEPARTMENT

Civil Secretariat, Ladakh

Phone No. 01982 - 257561 (O), Fax No. 257435, E-mail: comsecyutladakh@gmail.com

Subject: Ban on the use plastic water bottles and other plastic made objects in Government offices and other institutions.

Order No.40-LA(GAD) of 2020

Dated:23-06-2020

In order to curb the menace and adverse impact on health and environment, due to the use of plastics and its products in Government Offices/ organizations and Educational Institutions, it is hereby ordered that henceforth:-

- i. All Government Offices/ Boards/ Corporations/ Autonomous Bodies/Units/Educational Institutions/Universities/ in the Union territory of Ladakh shall dispense with the use of plastic water bottles in their respective offices and make alternate arrangements for safe drinking water that does not generate plastic waste.
 - ii. Initiatives and steps be taken to ensure total ban on the use of plastic bottles, plastic folders and similar plastic made objects by the **end of July 2020** in all government offices. Alternative eco-friendly measures be implemented and substitutes made of biodegradable materials be used for all purposes.
 - iii. Only multi-use water bottles/dispensers/containers will be allowed in Government offices and water bottles of alternative materials like Glass, Steel, Aluminum, etc shall be used.
 - iv. The educational institutions shall also make efforts in propagating the message of zero littering of plastic bottles, effective plastic waste management and behavioral change towards dispensing with the use of plastic made products in the student community.
 - v. **The DDOs/ Treasury officers shall not entertain/ process bills that reflect expenditure on the use of aforesaid plastic made articles in government offices. Directions in this regard shall also circulated by the Head of the departments to all line departments/ subordinate offices for strict compliance.**
2. The target and the timeline for phased ban shall be as below-

S.No	Target	Timeline
i	100% of plastic Bottles	15 th July 2020
ii	100% of Plastic Files, Folder etc.	31 st July 2020

3. The aforesaid instructions associated with dispensing the use of plastic/non-biodegradable products aim towards realization of the long-term goal of "Carbon Neutral Ladakh".

4. Therefore all the concerned Deputy Commissioners/Directors and Head of the Departments/ Organizations/ Boards/Units and Educational Institutions in Union territory of Ladakh will take stringent measures ensuring conformity of the above order in letter and spirit.

Contd...page...2nd

-2-

5. The implementation of the aforesaid instructions shall be reviewed by the Administrative Secretary, General Administration Department/Forest, Ecology and Environment Department on 15th July 2020, for assessment of the steps taken and feedback on the constraints in implementation of the same.

This issues with the approval of the competent authority.

-Sd-

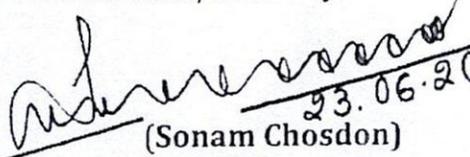
(Rigzian Sampheal) IAS
Commissioner/ Secretary
Finance/ General Administration Department

No:LA/GAD(Carbon Neutral)UTL/2020(09)

Dated:- 23. 06. 2020

Copy to the:-

1. Inspector General of Police , Ladakh .
2. Deputy Commissioner/CEO, LAHDC, Leh/Kargil
3. All Directors/ Head of the Departments, Ladakh.
4. OSD to Hon'ble Lt. Governor, Union Territory of Ladakh for information of Hon'ble LG.
5. OSD to Advisor to Hon'ble Lt. Governor for information of Advisor to Hon'ble LG.
6. OSD to Secretary/ Divisional Commissioner, Ladakh for information of Divisional Commissioner.
7. District Informatics Officer, NIC, Ladakh for uploading on UT website.
8. Private Secretary to Hon'ble Chief Executive Councilors, LAHDC, Leh/Kargil for information of Hon'ble CECs.
9. Assistant Director Information, Leh/ Kargil for dissemination in all mediums of information.
10. OSD to Commissioner/Secretary, GAD for information of Commissioner/ Secretary .
11. Order File/ Office File.


23.06.2020
(Sonam Chosdon)
Under Secretary
Finance/ General Administration Department
Dated: 23-06-2020

Memorandum of Understanding For Production And Procurement of Plastic Waste For Road Construction Between Administration of Union Territory of Ladakh and Project Himank BRO.

This Memorandum of understanding is effective as on the 01 March day of 2023 (Effective day) between Project Himank (BRO) for the procurement of Plastic waste for road construction, henceforth referred the Project Himank (BRO) as First Party.

And

Administration of Union Territory of Ladakh referred as the Second Party.

1. General:

The Administration of Union Territory of Ladakh and Project Himank (BRO) agreed to establish cooperation in the areas of Plastic waste for road construction, including its procurement in accordance with the terms and condition sets forth in this Memorandum of Understanding (MoU). The collaboration will be establish within the principles set out in the following sections.

2. Objectives:

- a) The initiative shall gainfully utilize the non-biodegradable plastic waste in Ladakh
- b) The Cooperation will not only increase the economic opportunities but will also help in reducing the pollution and plastic waste.

3. Terms and Conditions:

The Administration of Union Territory of Ladakh and Project Himank (BRO) agreed to collaborate in the following areas.

- a) Administration of Union Territory of Ladakh through the Rural Development Department to provide the plastic waste as per the specifications and quantity required by Project Himank.
- b) Administration of Union Territory of Ladakh through the Rural Development Department Officials to assist in dispatch of the plastic waste duly ready as per specifications and whenever required by the first party.
- c) Payment will be made to the Administration of Union Territory of Ladakh through a standard, transparent payment mechanism as per mutually agreed terms and conditions.
- d) The initial requirement is of 2 MT of plastic waste of 52 mm or less size, duly cleaned and as per specifications laid down by the second party. Based on the feedback of the first lot, additional plastic may be procured by second party.





**THE ADMINISTRATION OF UNION TERRITORY OF LADAKH
LADAKH AUTONOMOUS HILL DEVELOPMENT COUNCIL, LEH
OFFICE OF THE EXECUTIVE OFFICER MUNICIPAL COMMITTEE LEH**
Tel. Fax No. 01982-253464 E.mail ID: adm.mcleh@gmail.com

PUBLIC NOTICE

In pursuance to Plastic Waste Management Amendment Rule 2021, Which prohibits single use of plastic items which have low utility and high littering potential. Therefore, it is for the information of the public in general and stakeholders, like hoteliers, restaurants, wholesalers owners of Leh town to stop manufacturing, import, stocking, distribution, sale and use of following single use - plastic including polythene and expanded polythene commodities shall be prohibited in Leh town.

1. Earbuds with plastic sticks, plastic sticks for the balloon, plastic flag, candy stick, ice-cream stick, polythene (thermal) for decoration.
2. Plates, cups, glasses, cutlery such as forks, spoons, knives, straw, trays, wrapping packing films around sweet boxes, invitation cards and cigarettes packets, plastic, or PVC banner of less than 75 microns.

Accordingly, all the citizens and stakeholders of Leh town are hereby requested to stop the use of above-mentioned single-use plastic items immediately and support Municipal Committee Leh to curb the menace and adverse impact on public health and environments.


Executive Officer
Municipal Committee
Leh

No: - MCL/2021-22/512
Dated: 03-02-2022

Copy to the: -

1. Deputy Commissioner /CEO LAHDC Leh for information.
2. Director Urban Local Bodies Ladakh.
3. Vice President MC Leh for information
4. Nodal Agency, District pollution Control Board Leh (DFO) Leh for info, and n/a.
5. Assistant Director Information Leh for information and wide publicity
6. Station Director AIR for information with request to kindly broadcast the above public notice for three consecutive days from AIR Leh for general information:
7. President Press Club Leh I for information.
8. Sanitary Inspector M.C Leh for information and n/a.



**THE ADMINISTRATION OF UNION TERRITORY OF LADAKH
LADAKH AUTONOMOUS HILL DEVELOPMENT COUNCIL KARGIL
OFFICE OF THE MUNICIPAL COMMITTEE KARGIL LADAKH.**

Email id: comckargil@gmail.com Ph. No: 01985232176

NOTIFICATION

In pursuance to Plastic Waste Management Amendment Rule 2021, which prohibits single use of plastic items which have low utility and high littering potential? Therefore, it is for the information of the public in general and stakeholders, like hoteliers, restaurants, wholesalers owners of Kargil town to stop manufacturing, import, stocking, distribution, sale and use of following single use-plastic including polythene and expanded polythene commodities shall be prohibited in Kargil town.

1. Earbuds with plastic sticks, plastic sticks for the balloon, plastic flag, candy stick, ice-cream stick, and polythene (thermal) for decoration.
2. Plates, cups, glasses, cutlery such as forks, spoons, knives, straw, trays, wrapping packing films around sweet boxes, invitation cards and cigarettes packets, plastic, or PVC banner of less than 75 microns.

Accordingly, all the citizen and stakeholders of Kargil town are hereby requested to stop the use of above-mentioned single- use plastic items immediately and support Municipal Committee Kargil to curb the menace and adverse impact on public health and environments.


 Executive Officer
 Municipal Committee
 Kargil
 Municipal Committee
 Kargil

No:-MC-K/2020-21/50 88-96

Dated 14-02-2022

Copy to the:-

1. Deputy Commissioner/CEO LAHDC Kargil for kind information
2. Director Urban Local Bodies Ladakh for kind Information.
3. Vice President Municipal Committee Kargil for information.
4. President AJUIAK Kargil for information.
5. Chairman IKMT Kargil for information.
6. Station Director All India Radio Kargil for information. With the request to brought Cast the notice on AIR for 3 consecutive days for information of general Public.
7. Assistant Director Information Kargil, for information he is requested to publish the notice in the local newspaper.
8. PA to CEC LAHDC Kargil for information of Hon'ble Chief Executive LAHDC Kargil.
9. All the Presidents.....
10. Notice Board Baroo/Bazar.



AnyScanner

NOTIFICATION

Municipal Committee Leh

Notification Number- MCL/PWM(2023)/2093

Dated- 10.01.2023

'Plastic Waste Management Bye Laws for Municipal Committee Leh'

The bye-laws are governed by all the activities related to plastics as amended from time to time by Government of India, Government of Union Territory of Ladakh, Central Pollution Control Board, Ladakh Pollution Control Committee, and other related statutory organizations and their Acts and laws.

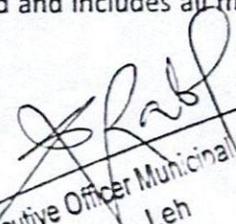
1) Short Title, Extent, Commencement

- a) These byelaws should be called as the Plastic Waste Management Byelaws 2022 of Leh Municipal Committee
- b) It should come into force with effect from the date of publication in the Ladakh Gazette
- c) This should be applied to whole area of Municipal Committee of Leh

2) Definitions

- (1) 'Act' means the Environment (Protection) Act, 1986 (29 of 1986).
- (2) 'Alternate Use' means use of a material for a purpose other than for which it was conceived, which is beneficial because it promotes resource efficiency.
- (3) 'Bulk Waste Generator' means and includes buildings occupied by the central government departments or undertakings, State government departments or undertakings, local bodies, public sector undertakings or private companies, hospitals, nursing homes, schools, colleges, universities, other educational institutions, hostels, commercial establishments, markets, places of worship, stadium and sports complexes having an average waste generation rate exceeding 100 kg per day.
- (4) 'Brand owner' means a person or company who sells any commodity under a registered brand label.
- (5) 'Bye-laws' means Plastic Waste Management Bye Laws 2022 of Leh Municipal Committee
- (6) 'Carry bags' mean bags made from plastic material or compostable plastic material, used for the purpose of carrying or dispensing commodities which have a self-carrying feature but do not include bags that constitute or form an integral part of the packaging in which goods are sealed prior to use.
- (7) 'Commodity' means tangible item that may be bought or sold and includes all marketable goods or wares.

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Executive Officer Municipal Committee
Leh



THE ADMINISTRATION OF UNION TERRITORY OF LADAKH
OFFICE OF THE DISTRICT MAGISTRATE/DEPUTY COMMISSIONER/
CHIEF EXECUTIVE OFFICER, LAHDC, KARGIL-LADAKH

Phone No.01985-232216(O), 232222(R), Fax No.232644 Email:dckgl-jk@nic.in

The Director
Urban Local Bodies
UT Ladakh

No :- Estt-I/MC-Misc-2022-22

Dated: 20.09.2022

Subject:- Plastic Waste Management Bye Laws for Municipal Committee Kargil.

Madam,

On the subject cited above, I am directed to enclose herewith the plastic Waste Management Bye Laws for Municipal Committee Kargil for necessary action at your end please.

Yours faithfully,

Encl : Bye Laws copy

(Ghulam Mohdud Din Wani) JKAS
Additional Deputy Commissioner
Kargil

Copy to the

1.Executive Officer, MC Kargil for information.

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Annexure A

THE ADMINISTRATION OF UNION TERRITORY OF LADAKH
LADAKH POLLUTION CONTROL COMMITTEE, LEH

Shri Naresh Pal Gangwar, IAS,
Joint Secretary,
Ministry of Environment, Forest & Climate Change,
3rd Floor, Jal Block, Indira Paryawaran Bhawan,
Jor Bagh Road, Aliganj, New Delhi-110003.

No: CWLW/LPCC/UTL/PWM/ 13-17

Date: 05-05-2022

Sub: Pragati meeting held on 24th February 2021-elimination of Single Use Plastic -regarding.

Sir,

This has reference to your communication No.17/06/2021-HSM dated:8th July,2021 regarding constitution of Special Task Force and preparation of Comprehensive Action Plan on elimination of Single Use Plastic. In this regard, I am directed to submit a Comprehensive Action Plan on elimination of Single Use Plastic approved by the Special Task Force headed by Chief Secretary/Advisor to Lt. Governor, UT Ladakh for your kind perusal and necessary action.

Encl: As above

Yours faithfully,

Sr. Scientific Officer
Ladakh Pollution Control Committee.
UT Ladakh

Copy to the:

1. Commissioner/ Secretary Housing & Urban Development Department UT Ladakh for favour of kind information.
2. Commissioner/ Secretary Rural Development Department UT Ladakh for favour of kind information.
3. Private Secretary to the Advisor to Hon'ble Lt. Governor, UT Ladakh for information of the Advisor.
4. OSD to Principal Secretary, Forest, Ecology & Environment, UT Ladakh for information of the Principal Secretary FE&E.

BB



F.No. LA/GAD(UT-Committee)UTL/2021(13)
THE ADMINISTRATION OF UNION TERRITORY OF LADAKH
GENERAL ADMINISTRATION DEPARTMENT
 E-mail Id: gadutladakh@gmail.com

UT Secretariat, Ladakh
 Dated:-07.05.2021

Subject: Constitution of UT Level Special Task Force (STF) for taking up measures to eliminate single use plastic and also for implementation of Plastic Waste Management Rules, 2016.

Order No:- 75 -LA(GAD) of 2021
Dated:- 07.05. 2021

Sanction is hereby accorded to the Constitution of Special Task Force (STF) for taking up measures to eliminate Single Use Plastic (SUP) and to prepare a comprehensive plan with timelines in mission mode and also for implementation of Plastic Waste Management Rule (PWMR) 2016.

The STF is hereby constituted comprising of following members:-

1.	Advisor to HLG, UT Ladakh	Chairman
2.	Administrative Secretary, Forest, Ecology and Environment, Department	Member
3.	Administrative Secretary, Housing & Urban Development Department.	Member
4.	Administrative Secretary, Rural Development & Panchayati Raj	Member
5.	Administrative Secretary, Industries & Commerce Department.	Member
6.	Commissioner/ Secretary School Education Department.	Member
7.	Administrative Secretary, Higher Education Department .	Member
8.	Administrative Secretary, Science & Technology Department.	Member
9.	Administrative Secretary, Youth Service & Sports Department.	Member
10.	Administrative Secretary, Information Department	Member
11.	Member Secretary, Pollution Control Committee (PCC)	Member Secretary
12.	Director, Rural Development.	Member
13.	Director, Urban Local Bodies.	Member

The term of reference of the said task force are as under:-

- Prepare a comprehensive action plan for implementation of PWMR 2016 and phasing out of SUPs, with identified activities and timelines and synergizing efforts and resources of various Departments/ Agencies at UT, District and City level.
- Assess plastic waste generated in UT with respect to collection, recycling and end of life disposal and identify gaps in plastic waste management

By email
 Department of Law & Justice
 Receipt No. 370 D. 7-5-21

Singh
 21/5
 Do. PCC, Lad

Under Secretary, GAD
 (Sonam)
 Date: 7th May

NOL CCFL/2021-22/66
 DTL 24-05-2021

89)

(Reduce, Reuse and Recycle)- policy, implementation, enforcement, infrastructure, etc.

- iii. Strengthen policy, regulatory, institutional mechanisms/ structures for the implementation of Plastic Waste Management Rules (PWMR), 2016 and phasing out of Single use plastic in the UT, design appropriate management strategies and allow for allocation of financial resources for Plastic Waste Management (PWM) including leveraging of funds from Swachh Bharat Mission.
- iv. Take measures for effective enforcement of (i) Plastic Waste Management Rules, 2016, as amended, and (ii) UT specific bans imposed on identified Single Use Plastic items.
- v. Develop policies for supporting the adoption of alternatives to identified Single Use Plastic items prohibited under PWMR, 2016 as amended.
- vi. Take measures to strengthen ULB/GPs for segregation, collection, storage, transportation, processing, and disposal of plastic waste.
- vii. Take measures for effective monitoring of implementation of PWM Rules, 2016, as amended.
- viii. Prepare a detailed road map for activities to build awareness and outreach among public on Plastic Waste Management and reduction on use of SUP items.
- ix. Develop strategy for building a strong public movement for mitigation of plastic pollution by involving educational instructional (Schools, colleges, universities), NCC, NSS, Scouts, Youth Clubs, Eco Clubs, opinion makers and voluntary organization, with detailed action plan in this regard.

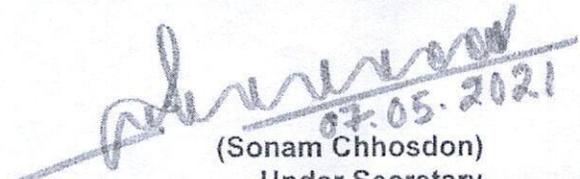
By order of Lt. Governor, Ladakh.

Sd/-
(Ajeet Kumar Sahu)IAS
Commissioner/Secretary
General Administration Department

Copy as above

Copy also to the:

1. All Administrative Secretaries, UT Ladakh.
2. Deputy Commissioner/CEO, LAHDC, Leh/Kargil.
3. District Informatics Officer, NIC Ladakh for uploading on UT Ladakh website.
4. Private Secretary to Advisor to Hon'ble Lt. Governor for information of Advisor to Hon'ble Lt. Governor, Ladakh.
5. Office/ Order file.


07.05.2021
(Sonam Chhosdon)
Under Secretary
General Administration Department



34

F.No. LA/GAD(UT-Committee)UTL/2021(13)
THE ADMINISTRATION OF UNION TERRITORY OF LADAKH
GENERAL ADMINISTRATION DEPARTMENT
E-mail Id: gadutladakh@gmail.com

UT Secretariat, Ladakh
Dated:-07.05.2021

Subject: Constitution of District Level Task Force (DLTF) for taking up measures to eliminate single use plastic and also for implementation of Plastic Waste Management Rules, 2016.

Order No:- 76 -LA(GAD) of 2021
Dated:-07 .05. 2021

Sanction is hereby accorded to the Constitution of District Level Task Force (DLTF) for taking up measures to eliminate Single Use Plastic (SUP) and to prepare a comprehensive plan with timelines in mission mode and also for implementation of Plastic Waste Management Rules (PWMR) 2016.

The DLTF is hereby constituted comprising of following members in both the districts:-

1.	District Magistrate.	Chairman
2.	Assistant Commissioner Development.	Member
3.	District Panchayat Officer.	Member
4.	General Manager Industries.	Member
5.	Chief Education Officer.	Member
6.	District Officer Sports and Youth Affairs.	Member
7.	Assistant Director Information.	Member
8.	Executive Officer, Municipal Committee.	Member
9.	District Officer/ Nodal Officer, Pollution Control Committee (PCC).	Member Secretary

The term of reference of the said task force are as under:-

- Prepare a comprehensive action plan for implementation of PWMR 2016 and phasing out of SUPs, with identified activities and timelines and synergizing efforts and resources of various Departments/ Agencies at State, District and City level.
- Assess plastic waste generated in the UT with respect to collection, recycling and end of life disposal and identify gaps in plastic waste management (Reduce, Reuse and Recycle)- policy, implementation, enforcement, infrastructure, etc.
- Strengthen policy, regulatory, institutional mechanisms/ structures for the implementation of Plastic Waste Management Rules, 2016 and phasing out of Single use plastic in the UT, design appropriate management strategies and allow for allocation of financial resources for Plastic Waste Management (PWM) including leveraging of funds from Swach Bharat Mission.



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- iv. Take measures for effective enforcement of (i) Plastic Waste Management Rules, 2016, as amended, and (ii) UT specific bans imposed on identified Single Use Plastic items. (33)
- v. Develop policies for supporting the adoption of alternatives to identified Single Use Plastic items prohibited under PWMR, 2016 as amended.
- vi. Take measures to strengthen ULB/GPs for segregation, collection, storage, transportation, processing, and disposal of plastic waste.
- vii. Take measures for effective monitoring of implementation of PWM Rules, 2016, as amended.
- viii. Prepare a detailed road map for activities to build awareness and outreach among public on Plastic Waste Management and reduction on use of SUP items.
- ix. Develop strategy for building a strong public movement for mitigation of plastic pollution by involving educational instructional (Schools, colleges, universities), NCC, NSS, Scouts, Youth Clubs, Eco Clubs, opinion makers and voluntary organization, with detailed action plan in this regard.

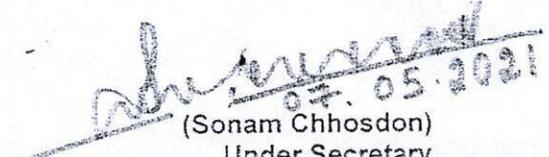
By order of Lt. Governor, Ladakh.

Sd/-
(Ajeet Kumar Sahu)IAS
Commissioner/Secretary
General Administration Department

Copy as above

Copy also to the:

1. All Administrative Secretaries, UT Ladakh.
2. Deputy Commissioner/CEO, LAHDC, Leh/Kargil.
3. District Informatics Officer, NIC Ladakh for uploading on UT Ladakh website.
4. Private Secretary to Advisor to Hon'ble Lt. Governor for information of Advisor to Hon'ble Lt. Governor, Ladakh.
5. Office/ Order file.

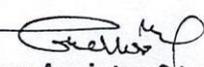

07.05.2021
(Sonam Chhosdon)
Under Secretary
General Administration Department

THE ADMINISTRATION OF UNION TERRITORY OF LADAKH
OFFICE OF THE DEPUTY COMMISSIONER/ CHIEF EXECUTIVE OFFICER,
LADAKH AUTONOMOUS HILL DEVELOPMENT COUNCIL (LAHDC), LEH

No: MC-1(P)E/2021(609)

Dated: 17/05/2021

Copy of the above forwarded for information and necessary action to the: District Offices/ Nodal offices, Pollution Control Committee (PCC).


Headquarter-Assistant to
Deputy Commissioner/CEO
LAHDC, Leh.



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No: - Adv(UTL-149)MM/2021-1372-1390.

THE ADMINISTRATION OF UNION TERRITORY OF LADAKH
OFFICE OF THE ADVISOR TO THE LIEUTENANT GOVERNOR

Minutes of Meeting

A meeting was convened by Advisor Sh. Umang Narula, IAS, on 05th March 2021 to review waste management and ban on single use plastics.

The Meeting was attended by the following officers:

1. Sh. Ajeet Kumar Sahu, Commissioner/Secretary.
2. Sh. Saugat Biswas, Secretary/Divisional Commissioner.
3. Sh. Satish Khandare, ADGP Ladakh.
4. Smt. Padma Angmo, Secretary, Information/Higher Education.
5. Sh. Preet Pal Singh, Law Secretary/CCF Ladakh.
6. Sh. Sajjad Hussain Mufti, Regional Wildlife Warden/Member Secretary, Pollution Control Committee, Ladakh.
7. Sh. Shrikant Balasaheb Suse, Deputy Commissioner, Leh.
8. Sh. Santosh Sukhadeve, Deputy Commissioner, Kargil.
9. Smt. Zahida Banoo, Director Housing & Urban, Ladakh.
10. Sh. Phuntsog Angchuk, Director Health, Ladakh.

The meeting discussed the menace of single use plastics and the need to make alternate products available in the market to the consumers. The following action points emerged out of the meeting-

1. The CCF/Regional Wildlife Warden/Secretary PCB was asked to submit copies of all statutory orders pertaining to Single Use Plastics.

(Action by- CCF/Wild Life Warden)

2. The meeting was informed that MoEF& CC has identified and banned certain items as single use plastics. The Forest Department was asked to get the list from MoEF &CC.

(Action by- CCF)

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3. The Advisor asked the departments to seek community participation in reducing the use of single use plastics. He impressed upon mobilizing the Self-Help Groups to produce cloth, jute and paper carry bags as an alternative to plastic bags.

(Action by-Secretary Rural Development & Secretary Social Welfare)

4. The meeting also discussed the use of plastic waste in road construction. The Advisor asked Commissioner Secretary Housing & Urban Development to conduct capacity building programs for the concerned departments in plastic waste management and use of plastic waste in road construction.

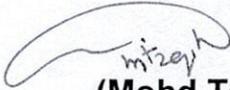
(Action by- Commissioner Secretary Housing & Urban Development)

5. The Deputy Commissioners were asked to constitute teams for inspecting the markets to check the illegal use of banned plastic items.

(Action by-Deputy Commissioner Leh/Kargil).

6. The Advisor asked the Department of Housing & Urban Development to submit proposal for constitution of State Level Monitoring Committee under the Plastic Waste (Management and Handling) Rules, 2011.

(Action by- Commissioner Secretary Housing & Urban Development)


(Mohd Taqi)
(Under Secretary)

Dated: - 24th March, 2021

Copy to :

1. All administrative Secretaries.
2. ADGP Ladakh.
3. Regional Wildlife Warden/Member Secretary, Pollution Control Committee, Ladakh.
4. Deputy Commissioner, Leh& Kargil.
5. Director, Housing & Urban, Ladakh.
6. Director, Health, Ladakh (for Medical Waste Management)
7. District Officer, Pollution Control Committee, Leh & Kargil.
8. Executive Officer, Municipality, Leh& Kargil.
9. Technical Director, NIC, Leh for information and necessary action.
10. Assistant Director, Information, Leh for information and necessary action.



The Administration of Union Territory of Ladakh
OFFICE OF THE CHIEF WILD LIFE WARDEN
E-mail:cwlladakh@gmail.com

Subject:- Minutes of the meeting held on 28th of October 2021 chaired by Principal Secretary, Forest, Ecology & Environment to review the progress of the District Environment Plan.

No:-LPCC/MoM/2021/136-145

Dated:- 09.11.2021

Sir/Madam,

With reference to the above subject. the minutes of the meeting are attached herewith for your kind information.

(Preet Pal Singh) IFS,
Chief Wildlife Warden,
Union Territory of Ladakh.

Distribution:

1. Principal Secretary Forest, Ecology and Environment; Health & Medical Education, Union Territory of Ladakh.
2. Administrative Secretary, Housing & Urban /PHE Department, Union Territory of Ladakh
3. Administrative Secretary, Industries and Commerce Department/Mining/Transport Department Union Territory of Ladakh
4. Deputy Commissioner/CEO, Leh, Union Territory of Ladakh
5. Deputy Commissioner/CEO, Kargil, Union Territory of Ladakh
6. Director, Planning & Development Department, Leh, Union Territory of Ladakh
7. Assistant Commissioner Revenue, Department Leh, Union Territory of Ladakh
8. District Officer, Ladakh Pollution Control Committee, Leh, Union Territory of Ladakh
9. Functional Manager, District Industries Center, Leh, Union Territory of Ladakh
10. District Mineral Officer, Geology & Mining Department, Leh, Union Territory of Ladakh.

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Minutes of the meeting held on 28th of October 2021 chaired by Principal Secretary, Forest, Ecology & Environment, UT Ladakh to review the progress of the District Environment Plan.

1. The said meeting was attended by the following:-

- a. Dr.Pawan Kotwal, IAS, Principal Secretary Forest, Ecology and Environment; Health & Medical Education, Union Territory of Ladakh
- b. Sh.Preetpal Singh, IFS, Chief Wildlife warden/Chief Conservator of Forests, Union Territory of Ladakh.
- c. Sh.Ajeet Kumar Sahu, IAS, Administrative Secretary, Housing & Urban /PHE Department, Union Territory of Ladakh
- d. Sh.Saugat Biswas, IAS, Administrative Secretary, Industries and Commerce Department/Mining/Transport Department Union Territory of Ladakh
- e. Sh.Shrikat Balasaheb Suse, IAS, Deputy Commissioner/CEO, Leh, Union Territory of Ladakh
- f. Sh. Santosh Sukhadeve, IAS Deputy Commissioner/CEO, Kargil, Union Territory of Ladakh
- g. Sh. A.K Bhatti, Director, Planning & Development Department Leh, Union Territory of Ladakh
- h. Sh.Shabir Hussain, Assistant Commissioner Revenue, Department Leh, Union Territory of Ladakh
- i. Smt. Ruksana Parveen, District Officer, Ladakh Pollution Control Committee Leh, Union Territory of Ladakh
- j. Sh. Abhishek Chandravaidya, Functional Manager, District Industries Center Leh, Union Territory of Ladakh
- k. Sh. Mohd Aslam, District Mineral Officer, Geology & Mining Department Leh, Union Territory of Ladakh.

2. Finalization of District Environment Plan

- a. The Chief Wildlife warden, UT Ladakh, Shri Preet Pal Singh welcomed all the participants and thereafter with the permission of the chair briefed the participants regarding reviewing status of action plan by the concerned Administrative Secretary in whose functional domain the thematic areas lies as per the statutory rules pertaining to that thematic area.
- b. The Principal Secretary, Forest Ecology and Environment, directed all concerned Administrative Secretaries to review each thematic area in the District Environment plan in whose functional domain the thematic area lies and may convene a meeting of all stake holders to review the status of implementation and budget required for effective implementation of the District Environment Plan.

3. Construction and Demolition Waste Management Plan

- a. The Principal Secretary, Forest Ecology & Environment, stressed upon the need to control and manage the Construction & Demolition Waste in urban areas. He pressed the Pollution Control Committee to look into the laws regarding C&D waste.

4. E-Waste Management Plan

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- a) The Administrative Secretary industries and commerce raised the issue of framing a state guidelines /policy for effective management of E-waste management besides the standing guidelines /rules.
- b) The Chief Wildlife warden apprised the members that under Environmental Protection Act 1986 various rules have been framed like Construction and Demolition Waste and E-waste Management Rules and the first step towards management of E-waste is allocation of industrial space for E-waste dismantling and recycling and he further stated that as per sec 12 sub section (1) of E-Waste Management Rules 2016, the department of industries is responsible for earmarking or allocation of industrial space for E-waste dismantling and recycling.
- c) The Principal Secretary, Forest Ecology & Environment suggested that the aforementioned notified Rules may be circulated among all stake holders for implementation in letter in spirit in UT Ladakh.

5. Single use plastic and packaged water bottle waste

- a. The Principal Secretary, Forest Ecology & Environment, suggested the concerned authorities to explore the feasibility of banning single use packaged water plastic bottles with capacities up to 2 litres and to find alternatives so that a behavioral change can be induced in people of this region.
- b. The Commissioner Secretary, Urban Local Body UT Ladakh stated that a complete ban on single use plastic water bottles would be difficult especially in mountainous areas where carrying of water bottles is required for medical reasons where tourists go for camping and treks
- c. The Principal Secretary, Forest Ecology & Environment, added that the ban of single use plastic water bottles can be implemented in phased manner wherein consumers and suppliers shall be given a certain time period to phase out the plastic water bottles from their sale and consumption, thus giving them sufficient time to adapt to alternative options.
- d. It was also suggested by the Principal Secretary, that an alternative to a complete ban could be instating disincentives for buying single use plastic water bottles like hiking the prices of packaged water bottles with capacity of less than 5 liters.

6. Bio-Medical Waste Management Rules

- a. The Principal Secretary, Forest Ecology & Environment stated that Bio-medical waste, generated from a number of small healthcare units should be treated to reduce the adverse effects that this waste may pose. This waste should be treated as per the provision of Bio-Medical Waste Management and Handling Rules, 2016 and as amended from time to time.

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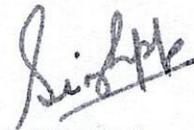
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7. Preparation of State of Environment Report

- a. The Chief Conservator of Forest, Shri Preetpal Singh(IFS) briefed the chair regarding the State of Environment Report (SoER) that the said report aims to provide concrete guidance for environmental action planning, policy setting and resource allocation for the coming decades, based on a sound integrated analysis of the state and trends of the environment. He further stated that the State of Environment Report (SoER) is to be prepared by mapping environmental, social and natural resource information and the information has to be provided in the form of write-ups, maps, data tables, geo spatial maps and photographs. He further said that the Report will be prepared by one of the empanelled institutions identified by the Ministry. The Expert Institution however, will be selected through a competitive bidding process based on Combined Quality Cum Cost Based System (CQCCBS) as per GFR 2017 and as amended. The State government after due bidding is expected to share the following with the Ministry:

- i. Detail of L1
- ii. Copy of the signed contract between the State Government and the agency.

The meeting ended with a vote of thanks to the chair.



(Preet Pal Singh) IFS,
Chief Wildlife Warden,
Union Territory of Ladakh.

Minutes of the meeting held on 30th of November 2021
chaired by Sh. Umang Narula, (IAS), Advisor to Hon'ble Lt.
Governor, UT Ladakh, on State Level Task Force for
elimination of Single Use Plastic and for implementation of
Plastic Waste Management Rules, 2016

1. The said meeting was attended by the following:-

- i. Dr. Pawan Kotwal (IAS), Principal Secretary Forest, Ecology and Environment; Health & Medical Education, Union Territory of Ladakh
- ii. Sh. Ajeet Kumar Sahu (IAS), Administrative Secretary, Housing & Urban /PHE Department, Union Territory of Ladakh.
- iii. Sh. Saugat Biswas (IAS), Administrative Secretary, Industries and Commerce Department, Union Territory of Ladakh.
- iv. Sh. Ravinder Kumar, (IAS), Administrative Secretary, Sports & Youth Services, Union Territory of Ladakh.
- v. Smt. Padma Angmo, (IIS), Administrative Information Department/Higher Education Department, Union Territory of Ladakh.
- vi. Sh. Sajjad Hussain Mufti (IFS), Regional Wildlife Warden, Union Territory of Ladakh.
- vii. Smt. Zahida Bano (KAS), Director, Urban Local Bodies, Union Territory of Ladakh.
- viii. Smt. Ruksana Parveen, Sr. Scientific Officer, Ladakh Pollution Control Committee

2. Action taken by Ladakh Pollution Control Committee for elimination Of Single Use Plastic :

21 The Regional Wildlife Warden, UT Ladakh, welcomed all the participants and thereafter with the permission of the chair briefed the participants about the steps taken by LPCC for elimination of Single Use Plastic and for implementation of Plastic Waste Management Rules 2016. He informed that as per the directions of the Ministry of Environment, Forest and Climate Change issued vide O.M 17-06/2021 HSM dt: -16-04-2021 with regard to formation of UT Level Special Task Force (SLTF), District Level Special Task Force (DLSTF), Essay writing competitions and awareness programme stands already complied with. He further stated that a **Comprehensive Action Plan** submitted earlier has to be revised as per the directions of the MOEF&CC vide O.M 17-06/2021 HSM dt: -08-07-2021. He further informed that a fresh Comprehensive Action Plan has to be prepared based on the thematic areas identified by MOEF&CC and standard guidelines issued thereof.

22 **The Advisor to Hon'ble Lt. Governor, UT Ladakh, directed the concerned departments to prepare Action Plan within the prescribed thematic areas under revised guidelines / proforma circulated by the MOEF&CC.** He also directed the LPCC, UT Ladakh to immediately circulate the standard guidelines /formats among all the concerned departments (*i.e., the Housing & Urban Development Dept for Urban areas & Rural Development Dept for the Rural areas*) so that they could furnish Action Plan, within one week, as per the new guidelines / thematic areas, as early as possible.

23 The Advisor to Hon'ble Lt. Governor Ladakh stressed upon the need to develop app-based mechanism as per the standard guidelines issued by the ministry and he further directed Administrative Secretary, Urban Development Department, UT Ladakh to develop app-based mechanism for addressing Public Complaints/Grievances related PWM Rules.

3. Plastic Waste Management Amendment Rules 2021 :

3.1 The Regional Wildlife Warden, UT Ladakh informed the participants of the amended Plastic Waste Management amendment Rules 2021 notified vide G.S.R.571(E) dt:-12-08-21 with deadlines for implementation as mentioned below :

- i) The MOEFCC have increased the thickness of fifty (50) microns for polythene carry bags and sheets to seventy-five (75) microns w.e.f 30th September,2021 and it would be one hundred and twenty (120) microns w.e.f. the 31st December, 2022.
- ii) Non-woven plastic bag shall not be less than 60 Gram per Square Meter (GSM) with effect from 30th September, 2021.
- iii) The manufacture, import, stocking, distribution, sale and use of following Single Use Plastic, including polystyrene and expanded polystyrene ad commodities viz; ear buds with plastic sticks for balloons, plastic flags, candy sticks, ice-cream sticks, polystyrene (Thermocol) for decoration; plates, cups, glasses, cutlery such as forks, spoons, knives, straws, trays, , stirrers, wrapping or packing films around sweet boxes, invitation cards, and cigarette packets, plastic or PVC banners less than 100 microns shall be prohibited with effect from 1st July 2022.

3.2 The Advisor to Hon'ble Lt. Governor Ladakh directed LPCC, UT Ladakh to circulate the amended **Plastic Waste Management Amendment Rules 2021** among all the concerned departments for information. He further stressed that wide publicity should be given to the amended rules through billboards, signboards, Digital Display Screens, pamphlets, social and electronic media including Doordarshan, Private Channels & Cable Network. He urged that the amended Plastic Waste Amendment Rules, 2021 should be implemented in letter and spirit in UT Ladakh.

3.3 The Principal Secretary, Forest, Ecology & Environment directed LPCC to get the main provisions of the amended Plastic Waste Management Amendment Rules, 2021 published in the print media through information department for its wider publicity among general mass, educational institutions, Govt. offices etc.

3.4 He further said that the **Extended Producers Liability Rules** are awaited and as soon as these were notified, the manufacturers of the plastic water bottle, carry bags, packaging materials, wrappers, etc. would become liable for the proper disposal of the Single Use Plastic generated by the products of their companies. He asked the RWLW to find out whether these rules have been notified by the Government of India.

3.5 The Regional Wildlife Warden stated that the Plastic Waste Management Amendment Rules 2021 and other Waste Rules stands circulated among the concerned department. However, a fresh copy of the Plastic Waste Management Amendment Rules 2021 shall be circulated among the concerned departments.

4. Shortage of Manpower in the LPCC of the UT of Ladakh:

4.1The Regional Wildlife Warden appraised the chair that at present LPCC is provided with only one Scientist i.e., Sr. Scientific Officer. Keeping in view of the vast mandate of the Committee, Scientists and Engineers are required to run the LPCC office smoothly till the creation of such posts.

4.2The Advisor to Hon'ble Lt. Governor directed the LPCC to submit a proposal to outsource the required manpower to strengthen the LPCC to enable it to discharge various regulator functions entrusted to it under law.

43 Proposal for creation of posts for the PCC Ladakh be framed and submitted to the MHA after due approval from the competent authority.

The meeting ended with a vote of thanks to the chair.

This issues with approval of the competent authority.

(Ruksana Parveen)

(Ruksana Parveen),
District Officer,
Ladakh Pollution Control Committee,
U.T, Ladakh

No: - LPCC/SUP/2021-22/189-197

Dated: 09-12-2021

Copy to the:

1. Sh.Umang Narula, IAS, Advisor to Hon'ble Lt.Goveror, UT Ladakh.
2. Dr. Pawan Kotwal, IAS, Principal Secretary Forest, Ecology and Environment; Health & Medical Education, Union Territory of Ladakh
3. Sh. Ajeet Kumar Sahu, IAS, Administrative Secretary, Housing & Urban /PHE Department, Union Territory of Ladakh
4. Sh. Saugat Biswas, IAS, Administrative Secretary, Industries and Commerce Department, Union Territory of Ladakh
5. Sh. Ravinder Kumar, IAS, Administrative Secretary, Sports & Youth Services, Union Territory of Ladakh.
6. Smt. Padma Angmo, IIS, Administrative Secretary, Information Department/Higher Education Department, Union Territory of Ladakh
7. Sh. Sajjad Hussain Mufti, IFS, Regional Wildlife Warden, Union Territory of Ladakh.
8. Smt. Zahida Bano, KAS, Director, Urban Local Bodies, Union Territory of Ladakh.
9. Smt. Ruksana Parveen, Sr. Scientific Officer, Ladakh Pollution Control Committee.



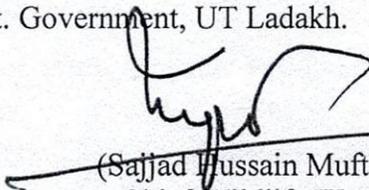
The Administration of Union Territory of Ladakh
OFFICE OF THE CHIEF WILD LIFE WARDEN

Subject:- Minutes of meeting on State Level Task Force for elimination of Single Use Plastic and for implementation of Plastic Waste Management Rules, 2016 held on 16th March 2022.

Sir/Madam,

The minutes of the meeting of State Level Task Force for elimination of Single Use Plastic and for implementation of Plastic Waste Management Rules, 2016 are attached herewith for your kind information.

Issued with the approval of Advisor to Hon'ble Lt. Government, UT Ladakh.


(Sajjad Hussain Mufti) IFS, 21.4.2
Chief Wildlife Warden,
Union Territory of Ladakh.

No:-CWLW/MoM-PWM (SUP)/2022/ 6-13

Dated:- 21.04.2022

Copy to the:

1. Sh. Umang Narula (IAS), Advisor to Hon'ble Lt. Governor, UT Ladakh.
2. Dr.Pawan Kotwal (IAS), Principal Secretary Forest, Ecology and Environment; Health & Medical Education, Union Territory of Ladakh
3. Sh.Ajeet Kumar Sahu(IAS), Administrative Secretary, Housing & Urban /PHE Department, Union Territory of Ladakh
4. Sh.Saugat Biswas(IAS), Administrative Secretary, Industries and Commerce Department, Union Territory of Ladakh
5. Sh. Ravinder Kumar,(IAS), Administrative Secretary, Sports & Youth Services, Union Territory of Ladakh.
6. Sh.Sajjad Hussain Mufti (IFS), Member Secretary, Ladakh Pollution Control Committee Union Territory of Ladakh.
7. Smt.Zahida Bano (KAS), Director, Urban Local Bodies, Union Territory of Ladakh.
8. Smt.Ruksana Parveen, Sr. Scientific Officer, Ladakh Pollution Control Committee

Minutes of the meeting held on 16th of March 2022 chaired by Sh. Umang Narula,(IAS),Advisor to Hon'ble Lt. Governor, UT Ladakh, on State Level Task Force for elimination of Single Use Plastic and for implementation of Plastic Waste Management Rules, 2016

1. The said meeting was attended by the following:-

- a) Sh. Umang Narula (IAS), Advisor to Hon'ble Lt. Governor, UT Ladakh.
- b) Dr.Pawan Kotwal (IAS), Principal Secretary Forest, Ecology and Environment; Health & Medical Education, Union Territory of Ladakh
- c) Sh.Ajeet Kumar Sahu(IAS), Administrative Secretary, Housing & Urban /PHE Department, Union Territory of Ladakh
- d) Sh.Saugat Biswas(IAS), Administrative Secretary, Industries and Commerce Department, Union Territory of Ladakh
- e) Sh. Ravinder Kumar,(IAS), Administrative Secretary, Sports & Youth Services, Union Territory of Ladakh.
- f) Sh.Sajjad Hussain Mufti (IFS), Member Secretary, Ladakh Pollution Control Committee Union Territory of Ladakh.
- g) Smt.Zahida Bano (KAS), Director, Urban Local Bodies, Union Territory of Ladakh.
- h) Smt.Ruksana Parveen, Sr. Scientific Officer, Ladakh Pollution Control Committee

2. Action taken by Ladakh Pollution Control Committee for elimination Of Single Use Plastic.

2.1 The Member Secretary, LPCC UT Ladakh, welcomed all the participants and thereafter with the permission of the chair briefed the participants about the progress made by LPCC for elimination of Single Use Plastic and for implementation of Plastic Waste Management Rules 2016. He informed that as per decision taken during the 1st meeting of State Level Task Force, LPCC UT Ladakh circulated the standard guidelines/Performa to all the concerned departments for preparation of action plan within the prescribed thematic areas under revised guidelines and based on the inputs provided by the Urban Development Department LPCC, prepared Revised Comprehensive Action Plan and he further informed that HUDD was directed to develop an app based mechanism for addressing public complaints/grievances related PWM Rules.

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2.2 The Commissioner Secretary Housing and Urban Development informed the chair that HUDD is in the process of developing a comprehensive app covering all the monitoring activities.

3. Plastic Waste Management Amendment Rules 2021:

3.1 The Member Secretary, LPCC UT Ladakh informed the chair that wide publicity to the amended Rules on Plastic Waste Management, 2016 were given by publishing it in local newspapers and by installation of banners at important public places. He further stated that in order to raise awareness about ill effects of Plastic Wastes among school children, LPCC is planning to organize an awareness rally march among school children.

3.2 The Advisor to Hon'ble Lt. Governor Ladakh directed LPCC to raise awareness among public through social media platform and in this regard LPCC was directed to seek the assistance of agencies empanelled by Information Department for making film on Plastic Waste Management. He further directed to make a jingles on Radio, TV, short pictorial etc to raise awareness among general public.

3.3 The Principal Secretary, Forest Ecology and Environment suggested that instead of writing long text on banners a pictorial message is suffice to convey the message and he further added that the line departments should also raise awareness among public through social media, on tv, radio etc.

4. CPCB's directions under Section 5 of the Environment (Protection) Act, 1986 to SPCBs/PCCs for Assessment of phasing out Single Use Plastic (SUP)- reg.

4.1 The Member Secretary LPCC UT Ladakh informed the participants of the directions of the CPCB under section 5 of the Environment (Protection) Act, 1986 to SPCBs/PCCs for assessment of phasing out single use plastic (SUP). In compliance to CPCB's directions, LPCC already issued directions to both the Deputy Commissioners regarding below mentioned directions:-

- i) Identification of major stockiest, retailers, commercial establishments, sellers.
- ii) Issue advance directions to all the concerned authorities to cancel all commercial licenses of those stockiest, retailers and sellers if found to be selling SUP items.
- iii) Identification of major Commercial Establishment (Malls/Markets place/Shopping Centre/Cinema house/Tourist locations/School/Colleges / Office Complex/Hospitals and other institution and declaring them (No Plastic Littering zone)"
- iv) Take necessary action to ensure zero inventory of SUP items by June 30, 2022.
- v) Fresh Commercial License should issued with the condition that they shall not be selling band SUP items.

4.2 The Advisor to Hon'ble Lt. Governor Ladakh directed LPCC to ensure implementation of the CPCB directions.

5. Comprehensive Action Plan

5.1 The Member Secretary LPCC informed the chair that as per the inputs from Urban Local Body, LPCC has prepared Draft Action Plan.

5.2 The Commissioner Secretary HUDD informed the chair In order to eliminate Single Use Plastic I UT Ladakh, the HUDD is planning strategy in below mentioned steps

- i) By reduction of plastic waste generation and the first step towards reduction is banning of Water bottles especially in hotels. By doing so the plastic Waste generation can be reduced upto 80% and as an alternative the Hoteliers were suggested to install water filtration plants.
- ii) By promoting alternatives to Single Use plastic by usage of cloth bags and in this regard under National Urban Livelihood Mission (NULUM) scheme self help groups are engaged in making cloth bags out of cloth waste.
- iii) HUDD has prepared draft Sustainable Procurement policy by identifying items that is to procure for UT Ladakh.

5.3 The Advisor to Hon'ble Lt. Governor Ladakh suggested promoting Bio-degradable Khataks as an to alternative to Polyster Khataks.

5.4 The Principal Secretary FEE informed that for disposal of waste in urban areas infrastructure have been raised in Urban areas whereas the quantum of plastic waste in rural areas is also increasing and the number of shops have also been increased. He further stated that management of Plastic Waste in Rural areas has become a greater challenge

5.6 The Administrative Secretary Rural Development Department informed the Chair that RDD is in the process of finalization of Draft Comprehensive Action Plan and shall submit within a week. He stated that main emphasis towards elimination Plastic Waste in rural areas is laid on collection, processing and Disposal of Plastic Waste and all blocks are having its own Solid Waste Segregation Sheds ad each shed has its own vehicle for carriage of wastes. He added that Segregation Plant for Disposal is proposed for both Leh and Kargil districts. The existing Waste Segregation Shed at Choglamsar shall be upgraded soon. The Plastic waste to be used for road construction is shredded first and only 10% of the waste is used for road construction. He informed that in this regard RDD will organize a workshop thereby inviting all Engineers engaged in Road Construction eg. PWD Department, Border Road Construction and resource persons from outside UT of Ladakh. The Department is in the process of enabling IT system to track the movement of vehicle that has collected the waste from number from household with the dashboard and the app shall also assist in collecting the waste based on demand where bulk of waste is generated

5.7 The Advisor to Hon'ble Lt. Governor informed the participants of minutes of meeting of Hon'ble Lt. Governor held with Chairman CPCB.As per the minutes recorded the Chairman

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CPCB suggested that UT Ladakh could opt special packaging water bottles for Ladakh. He also suggested the use of compostable plastic in UT Ladakh and also doing away with the use of Plastic toiletry sets.

- 5.8 The Principal Secretary FEE informed the chair that at present there exist no manufacturing plastic units in UT Ladakh, however UT Ladakh can promote the import of such compostable plastic from outside UT Ladakh keeping in view of the climatic regions of this place.
- 5.9 The Advisor to Hon'ble Lt. Governor directed Tourism department to issue Advisory in this regard.

6. Extended Producer Responsibility

- 6.1 The Principal Secretary FEE informed that quite recently the Extended Producer Responsibility rules have been notified and it should be used quite extensively wherein the producers are directly responsible for scientific disposal of the plastic waste.
- 6.2 The Member Secretary, LPCC informed that the Extended Producer Responsibility rules have been notified on 16 February 2022.

The meeting ended with a vote of thanks to the chair.

Sh.Sajjad Hussain Mufti, (IFS)
Member Secretary,LPCC

108)

108)



THE ADMINISTRATION OF UNION TERRITORY OF LADAKH

POLICE HEADQUARTERS LADAKH

(E-mail ID: igp-ladakh@police.ladakh.gov.in)

Office Phone No. 01982-260888

ORDER

Subject: Implementation of Plastic Waste Management Rule 2016 & restriction to use / entry of Single Use Plastic (SUP) & Control of Noise Pollution in U.T Ladakh .

In compliance with the decision taken in the Ist, Meeting of the U.T Level Pollution Control Apex Committee to oversee the implementation of Plastic Waste Management Rule 2016 & Control of Air/Noise Pollution in U.T Ladakh, vide minutes of the meeting issued by Member Secretary Ladakh Pollution Control Committee/ U.T Level Apex Committee, U.T Ladakh vide endorsement No: LPCC/UTL/RD/NGT/67-79 dated 10/09/2022, it is hereby ordered as under to restrict and control the use and entry of Single Use Plastic (SUP) & control of Air/ Noise Pollution in U.T Ladakh:

- a) S.P Leh and S.P Kargil shall ensure proper checking of all incoming vehicles at Police Check Post Meenamarg, and Police Check Post Sarchu that no vehicles carry or bring Single Use Plastic (SUP) items/lots into U.T Ladakh as directed vide No: LPCC/UTL/SUP/2022/118-127 Dtd: 25-06-2022. If any vehicles found carrying SUP, necessary action as per law be taken. The banned SUP is seized as per rules/ relevant section of the law.
- b) S.P Traffic Ladakh shall ensure to use all the issued Noise Control Meters in District Leh and Kargil to prevent noise pollution and take necessary legal action under rule against the violators. He shall also ensure to take action under MV Act against all the drivers who violates air pollution control norms.

Satish S. Khandare
10/11/22

(Satish S. Khandare-IPS),
Addl. Director General of Police,
Head of Police, U.T-Ladakh
Police Hqrs. Ladakh.

No. PHQ-UTL/PA/NGT/2022-4070-77 Dated: 10 -11-2022

Copy to the:

1. Sr. Superintendent of Police, District Leh.
 2. Sr. Superintendent of Police, District Kargil.
 3. The Superintendant of Police, Traffic Ladakh, Leh.
 4. Office copy
-for compliance .

Copy also to:

1. Member Secretary, Ladakh Pollution Control Committee/ U.T Level Apex Committee, U.T Ladakh, Leh for kind info.
 2. Commandant, IR 25th, BN Leh
 3. SSP CID Ladakh Leh
 4. AIG (Prov), PHQ Ladakh
 - 5.
- for information .

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THE ADMINISTRATION OF UNION TERRITORY OF LADAKH
OFFICE OF THE MEMBER SECRETARY, LADAKH POLLUTION CONTROL COMMITTEE

Most Urgent

The Deputy Commissioner/CEO,
LAHDC, Leh/Kargil,
Union Territory of Ladakh.

No:- CWLW-UTL/LPCC/SUP/2021-22/163-66

Dated: 14 /03/2022

Subject: Directions regarding district- wise identification of major stockist/retailers/ Commercial establishments/ sellers/ or banned SUP items.

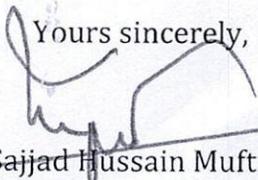
Sir,

This has reference to above cited subject. CPCB has issued directions under Sec 5 of The Environment (Protection) Act, 1986 for phasing out single Use Plastic (SUP) items, in this regard you are requested to take the below mentioned steps:

- i) Identify stockists, retailers and sellers of SUP items.
- ii) Issue advance directions to all the concerned authorities to cancel all commercial licenses of those stockists, retailers and sellers if found to be selling SUP items.
- iii) Identification of major Commercial Establishment (Malls/ Markets place/ shopping centres/ cinema house/ tourist locations/schools/colleges/office complex/hospitals & other institutions and declaring them "NO Plastic littering zone".
- iv) Take necessary action to ensure zero inventory of SUP items by June 30, 2022.
- v) Fresh Commercial License should be issued with the condition that they shall not be selling the banned SUP items.

You are as such requested that all above necessary steps are taken to eradicate Single Use Plastic items in UT of Ladakh.

Yours sincerely,


(Sajjad Hussain Mufti), IFS 14.3.22
Member Secretary.

Ladakh Pollution Control Committee
UT of Ladakh

Copy to the:

1. OSD to Advisor to Hon'ble Lt. Governor for the information of the Advisor
2. OSD to the principle Secretary Forest, Ecology & Environment for the information of the Principal Secretary.



THE ADMINISTRATION OF UNION TERRITORY OF LADAKH
MEMBER SECRETARY, LADAKH POLLUTION CONTROL COMMITTEE, LEH

The Member Secretary,
Central Pollution Control Board.
(Ministry of Environment & Forests)
Delhi.

No:- LPCC/UTL/HW/Annual Report/199-203

Date: - 04/08/2022

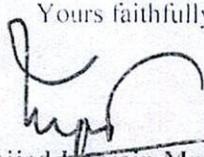
Subject: Annual Inventory under Rule no. 20 (3) of Hazardous and Other waste Management (management and Transboundary Movement) Rules, 2016 for the year 2021-22.

Sir,

With reference to the above cited subject, kindly find enclosed herewith the Annual Inventory under Rule no. 20 (3) of Hazardous and Other Waste Management (Management and Transboundary Movement) Rules, 2016 for the year 2021-22, for LPCC as per the prescribed formats of CPCB.

The information is submitted for information and further necessary action.

Yours faithfully,


(Sajjad Hussain Mufti) IFS 2.8.22
Member Secretary,
Ladakh Pollution Control Committee,
UT Ladakh.

Copy to:

1. The Advisor to the Hon'ble Lt. Governor, UT Ladakh for favour of kind information.
2. The Principal Secretary Forest, Ecology and Environment/Chairman LPCC UT Ladakh for favour of kind information.
3. The Commissioner Secretary Commerce and Industries Development Department for favour of kind information.
4. Office file.

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7. Details on Inter-State Movement of Hazardous Waste for Recycling/Utilisation/Disposal

S.no	Hazardous Waste	District	Hazardous Waste received from other State/UT		Hazardous sent to other State/UT	
			Name of the State/UT from which the waste received	Quantity received (MT)	Name of the State/UT where waste sent (MT)	Quantity sent (MT)
			14	15	16	17
1	For disposal at common secured landfill	Nil	Nil	Nil	Nil	Nil
2	For disposal at common incinerator	Nil	Nil	Nil	Nil	Nil
3	For Recycling by Schedule IV Recyclers					
4	Leh	Leh			Kanpur U. P	The recycler company has applied for authorization for transboundary Movement and transportation
5	For Utilisation in co-processing (cement Plants)	Nil	Nil	Nil	Nil	Nil
6	For non-captive utilization based on CPCB's SOPs	Nil	Nil	Nil	Nil	Nil

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A3 Details on Hazardous Waste recycled and Utilized

(Year 2021-22)

S. No	Name of the District	Recycling /Utilization of hazardous waste (Generated within the State/UT)										Recycling /Utilization of hazardous waste (received from other State /UT)	
		Quantity of waste Recycled (listed under Schedule-IV Hazardous Wastes) (MT)		Quantity Utilized (MT)				Captive utilization of hazardous and other waste for which SOP has not been prepared by CPCB	Quantity of waste Recycled (listed under Schedule-IV Hazardous Wastes (MT)	Quantity Utilized (MT)			
		Generated within State	Imported	Co-processing in Cement Plant	Non-captive utilization based on CPCBs SOPs	Generated within State	Imported			Co-processing in Cement Plants	Non-captive utilization based on CPCBs SOPs		
		18	19	20	21	22	23	24	25	26	27		
1	Leh	0	0	0	0	0	0	0	0	0	0	0	0
2	Kargil	0	0	0	0	0	0	0	0	0	0	0	0
	Total	0	0	0	0	0	0	0	0	0	0	0	0

3/11

A4 Detail on Hazardous Waste Disposed									
s.no	Name of the District	Disposal of Hazardous waste (generated within the state / UT)				Quantity disposed through incinerator (MT)		Waste received from other State /UT	
		Quantity disposed in secured Land fill (MT)		Quantity disposed through incinerator (MT)		Quantity Disposed in Common (MT)			
		Common	Captive	Common	Captive	SLF	incinerator		
		28	29	30	31	32	33		
1	Leh	Nil	Nil	Nil	Nil	Nil	Nil		
2	Kargil	Nil	Nil	Nil	Nil	Nil	Nil		
Total		Nil	Nil	Nil	Nil	Nil	Nil		

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11/7/15

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A5 Details on Hazardous Waste stored at occupier premises (2021-2022)

S.No.	Name of the District	Total qty of HW stored at occupier premises at the beginning of the financial year i.e., 1st April				Total qty of HW stored at occupier premises at the end of the financial year i.e., 31st March (MT)			
		Landfillable	Incinerable	Recyclable	Utilizable	Landfillable	Incinerable	Recyclable	Utilizable
1	Leh	34	35	36	37	38	39	40	41
2	Kargil	0	0	0	0	0	0	0	0
Total (k)		0	0	0	0	0	0	0	0

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A6 Details on Management of other waste (Domestically generated and imported) (2021-2022)

S.No	Name of the District	Number of units authorised/utilization of other waste (MT)		Authorized Capacity (MT)		Quantity of other waste imported from other country (MT)	Quantity of other waste exported to other country (MT)	Quantity of other waste (Schedule-III waste B and D) Utilized/recycled during the year April-March (MT)		Other waste sent to disposal to Common TSDF (MT)	Quantity of HW generated during recycling/utilization of other waste (MT)	Quantity of other waste stored at occupier's premises (MT)	
		Other waste Schedule-III Part-B	Other waste Schedule-III Part-D	Other waste Schedule-III Part-B	Other waste Schedule-III Part-D			Imported	Domestically generated			At the beginning of the financial year	At the end of financial year
		42	43	44	45	46	47	48	49	50	51	52	53
1	Leh	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
2	Kargil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil

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A7- A Details of Domestic Hazardous Waste *Resulting from Enforcement of other Regulation (2021-2022)

S.No	Name of the District	Name and Address of deposition centres authorized for collection	Authorized capacity (MT)	Quantity of domestic HW received at deposition centres during the year April-March (MT)	Quantity of Domestic HW sent for recycling/ Utilization	Qty. of domestic HW sent to common TSDF (MT)		Qty. of Hazardous waste stored at deposition centres(MT)	
						SLF	incinerator	At the Beginning financial year i.e. 1 st April (MT)	At the end of financial year i.e. 31 st March
			58	59	60	61	62	63	64
1	Leh		0	0	0	0	0	0	0
2	kargil		0	0	0	0	0	0	0

AB

A7-B Details of Fluorescent and other Mercury containing lamps resulting from Enforcement of

S.No	Name of the District	Name and address of collection centres authorized for collection	Authorized Capacity (MT)	Quantity of Waste received at collection Centres (MT)	Quantity of waste Sent for Recycling/Utilization (MT)	Quantity of waste Sent to Common TSDF(MT)	Quantity of Hazardous Waste stored at Collection Centres(MT)	
							At the beginning of the financial year i.e 1 st April 2021	At the end of the financial year i.e 31 st March 2022
		65	66	67	68	69	70	71
1	Leh	0	0	0	0	0	0	0
2	Kargil	0	0	0	0	0	0	0
	TOTAL	0	0	0	0	0	0	0

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A8 Details of Waste Collectors (2021-2022)													
S.No	Name of the District	Name and Address of waste Collectors	Authorized capacity (MT)	Quantity of waste received at collection centres (MT)		Quantity of waste sent for Recycling/Utilization (MT)		Quantity of waste sent to Common TSDF (MT)		Quantity of waste stored at the beginning of the financial year i.e.1st April 2021 (MT)		Quantity of waste stored at the end of the financial year i.e.31st March 2021 (MT)	
				Hazardous Waste	Other Waste	Hazardous Waste	Other Waste	Hazardous Waste	Other Waste	Hazardous Waste	Other Waste	Hazardous Waste	Other Waste
				74	75	76	77	78	79	80	81	82	83
1	Leh	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
2	Kargil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil

B: Annual Inventory on Recycling/Utilization/Pre-processing/Co-processing of Hazardous and other waste

S.No.	Type of Recycling Facilities	No. of facilities authorized for recycling/utilization /pre-processing/co-processing of HW(MT)	Total authorized Capacity (MTA)	Quantity recycling/utilization /pre-processing/ co- processing (MT) during the year	
				Imported	Other than Imported Quantity
	Name of PCC: Ladakh Pollution Control Committee UT Ladakh	Quantity			
		84	85	86	87
I	Hazardous Waste	0	0	0	0
A	Common Recyclable HW	0	0	0	0
1	Brass Dross	0	0	0	0
2	Zinc Bearing Wastes	0	0	0	0
3	Copper Bearing Wastes	0	0	0	0
4	Spent catalyst containing nickel, cadmium, Zinc, copper, arsenic, vanadium and cobalt	0	0	0	0
5	Lead bearing waste including battery waste	0	0	0	0
6	E-Waste	0	0	0	0
7	Paint and ink sludge/residues	0	0	0	0
8	Used oil	0	0	0	0
9	Waste oil	0	0	0	0
	Add raw for recycling of hazardous waste listed	0	0	0	0
	TOTAL	0	0	0	0
B	Non-Captive utilisation based on CPCBs SOPs				
1	Recovery of solvents from spent solvents	0	0	0	0
2	Utilisation of APCD dust/residue generated from LD Furnace/EAF/blast Furnace for the producing cold briquettes for us in the blast Furnace for production of pig iron	0	0	0	0
3	Utilisation of spent catalyst- to recover-plantium. iridium, osmium, palladium, rhodium, ruthium, rhenium, Gold & Silver	0	0	0	0
4	Utilisation of spent H2SO4 generate from pickling operation for the manufacturing Ferrous Sulphate	0	0	0	0
5	Utilisation of spent Acid containing Molybdenum generated from flaming industries for producing Molybdenum trioxide by heating process.	0	0	0	0
6	De-contamination of contaminated drums/Containers/barrels	0	0	0	0
	TOTAL	0	0	0	0
C	Captive utilisation of hazardous Waste for which SOP has not been prepared by CPCB				

	TOTAL		0	0	0	0
C	Captive utilisation of hazardous Waste for which SOP has not been prepared by CPCB					
1						
2						
	Add row for utilisation of the hazardous and the other waste and provided relevant details required under the respective Column's		0	0	0	0
	Total		0	0	0	0
D	Pre-Processing of hazardous Waste					
1			0	0	0	0
2			0	0	0	0
	Add row for utilization of hazardous and other waste and provide relevant details required		0	0	0	0
	Total		0	0	0	0
E	Co-processing in Cement Plants					
1			0	0	0	0
2			0	0	0	0
	Add row for utilization of hazardous and other wastes and provide relevant details required		0	0	0	0
	Total					
II	Other waste					
A	Other waste recyclers					
B	Utilizers (under Rule 9) of other waste					
C	Utilizers (under captive utilization) of other waste					
D	Pre-processors of other waste					
E	Co-processors of other waste					

ep

List of Authorised Recyclers/Utilizers/Pre-processors/Co-processors of Hazardous Waste

Name of SPCB/PCC: Ladakh Pollution Control Committee

S. No	Name and Address of the Facility	Type of Hazardous Waste authorised for recycling /Utilization/Co-processing	Authorized/ Recycling /utilization/ Co-processing Capacity	Quantity Recycled/Utilized/Co-processed (MT)	
				Imported	Other than imported
	Hazardous Waste	88	89	90	91
List of Authorized Recyclers of Hazardous Waste					
	Grand Total				
B	List of Authorized Utilizers (under Rule 9) of Hazardous Waste	Nil	Nil	Nil	Nil
1					
C	List of Authorized Utilizers (under Captive utilization) of hazardous waste	Nil	Nil	Nil	Nil
1					
D	List of Authorized Pre-processors of hazardous waste	Nil	Nil	Nil	Nil
1					
E	List of Authorized Co-processors of hazardous waste	Nil	Nil	Nil	Nil
1					
II	Other Waste				
A	List of Authorized Recyclers of tother Waste	Nil	Nil	Nil	Nil
1					
	Total	Nil	Nil	Nil	Nil
B	List of Authorized Utilizers (under - Rule 9) of other waste	Nil	Nil	Nil	Nil
1	Total	Nil	Nil	Nil	Nil
C	List of Authorized Utilizers (under captive utilization) of other waste	Nil	Nil	Nil	Nil
1					
D	List of Authorized Pre-processors of other Waste	Nil	Nil	Nil	Nil
1					
	Total	Nil	Nil	Nil	Nil
E	List of Authorized Co-processors of other waste	Nil	Nil	Nil	Nil
1					
	Total	Nil	Nil	Nil	Nil

4p

(Year 2021-22)

D1-A Details on disposal of Hazardous waste in Common TSDF (s)

Name of SPCB/ PCC: Ladakh Pollution Control Committee

S. no	Name and address of the TSDF	Qty. in stock at the beginning of the year (MT)		Qty. of Hazardous Waste		Qty. of Hazardous Waste		Qty. in stock at the end of the year (MT)		Cumulative HW disposed by the end of financial year (MT)		Capacity			Design life of SLF (in year)
		Landfillable	incinerable	For landfill	For incineration	For landfill	Qty. incineration	landfillable	incinerable	SLF	incinerator	Incinerator (T/H)	Incinerator (kcal)	Landfill (MT/A)	
1	92 Leh	93	94	95	96	97	98	99	100	101	102	103	104	105	106
2	Kargil	0	0	0	0	0	0	0	0	0	0	0	0	0	0
	Total	0	0	0	0	0	0	0	0	0	0	0	0	0	0

D2 Detail on Common TSDF (s) involved in disposed of Domestic Hazardous waste and Fluorescent and other Mercury containing lamps year 2020-2021									
Name of SPCB/ PCC: Ladakh Pollution Control Committee		Capacity		HW Disposed		Cumulative HW Disposed till the end of financial year (MT)			
s.no	Name and address of the TSDF	Type of facility (landfillable/incinerable)	Landfillable	Incinerable	For Landfill	For Incineration	Quantity of landfill directly	Quantity of Incinerated	125
1	118 Leh	0	120	121	122	123	124	0	0
2	Kargil	0	0	0	0	0	0	0	0

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D3 Details of Common TSDF(s) involved in disposal of Domestic Hazardous Waste and Fluorescent and other Mercury containing lamps

(2021-22)

Name of PCC: Ladakh Pollution Control Committee, UT Ladakh

S. No	Name and Address of the TSDFs involved in disposal of domestic Hazardous waste and Fluorescent and other Mercury containing lamps	Quantity of domestic HW received	Name and address of deposition centre where such waste received	Quantity of Fluorescent and other Mercury containing lamps received	Name and address of collection centre from where such waste received	Quantity Hazardous Waste Disposes(MT)		Quantity of Waste stored (MT)			
						Domestic HW	Fluorescent and other Mercury containing lamps	Quantity of waste stores(MT)		Fluorescent and other Mercury containing lamps	
								At occupier premises at the beginning of the financial year	At occupier premises at the end of the financial year	At occupier premises at the beginning of the financial year	At occupier premises at the end of the financial year
		127	128	129	130	131	132	133	134	135	136
1	Leh	0	0	0	0	0	0	0	0	0	0
2	Kargil	0	0	0	0	0	0	0	0	0	0
	TOTAL	0	0	0	0	0	0	0	0	0	0

I/2174/2021



F. No.LA/GAD(UT-Committee)UTL/2021(01)
THE ADMINISTRATION OF UNION TERRITORY OF LADAKH
GENERAL ADMINISTRATION DEPARTMENT
E.mail ID: gad.utladakh@ladakh.gov.in

UT Secretariat, Ladakh
Dated: -08.11.2021

Subject: -Constitution of UT Level Advisory Committee under Rule 11 (1) of the Bio-Medical Waste Management Rules 2016.

Order No: - 194-LA(GAD) of 2021
Dated: - 08.11.2021

Sanction is hereby accorded to the constitution of UT Level Advisory Committee, comprising the following to oversee the implementation of Bio-Medical Waste Management Rules 2016, issued by the Ministry of Environment, Forest and Climate Change, Government of India, in the Union territory of Ladakh: -

1	Administrative Secretary, H&ME Department	Chairperson
2	Administration Secretary, Housing & Urban Development Department.	Member
3	Administrative Secretary, Forest Ecology and Environment Department.	Member
4	Member Secretary, Pollution Control Committee, Ladakh.	Member
5	Administrative Secretary, A&SH Department	Member
6	Deputy Commissioner, Leh	Member
7	Deputy Commissioner, Kargil.	Member
8	Director, Urban Local Bodies, Ladakh	Member
9	Director, Health Services, Ladakh.	Member Secretary
10	Representative of India Medical Association.	Member
11	One Non-Government Organization to be nominated by Administrative Secretary, Health Department.	Member

The terms of reference of the UT Level Advisory Committee is as below:-

- i. To oversee the implementation of the Bio Medical Waste Management Rules 2016 in Union Territory of Ladakh and advising on strengthening policy, regulatory and institutional mechanism.
- ii. The Advisory Committee shall meet at least once in six months and review all matters related to effective implementation and enforcement of the provisions of these rules in Union territory of Ladakh.

[Handwritten signature]

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I/2174/2021

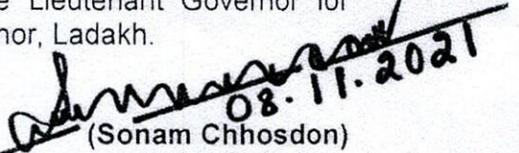
- iii. The Health Department may co-opt any representative from the other governmental and non-governmental organisation having expertise in the field of bio-medical waste management as per need.

By order of the Lt. Governor, Ladakh.

Sd/-
(Ajeet Kumar Sahu) IAS
Commissioner/ Secretary
General Administration Department

Copy to the: -

1. Principal Secretary, H&ME Department.
2. Administrative Secretary, Forest Ecology & Environment Department. The U.O. file is returned herewith.
3. Administration Secretary, Housing & Urban Development Department.
4. Member Secretary, State Pollution Control Committee/Board, Ladakh.
5. Administrative Secretary, A&SH Department.
6. Deputy commissioner/CEO, LAHDC, Leh and Kargil.
7. Director Health Services, Ladakh.
8. Representative of India Medical Association.
9. District Informatics Officer, NIC, Ladakh for uploading on the UT website.
10. Private Secretary to the Advisor to the Hon'ble Lieutenant Governor for information of Advisor to Hon'ble Lieutenant Governor, Ladakh.
11. Order/e-office file.


(Sonam Chhosdon)
Under Secretary
General Administration Department

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THE ADMINISTRATION OF UNION TERRITORY OF LADAKH
OFFICE OF THE LADAKH POLLUTION CONTROL COMMITTEE

The Technical Head,
Bio- Medical Waste,
Central Pollution Control Committee
New Delhi-110001.

No: LPCC/UTL/BMW/201-2021

Date: 27-07-2022

Subject: - Submission of Annual Report on Bio- Medical Waste Management Rules, 2016 for the year 2021.

Sir,

With reference to above cited subject, I am directed to enclose herewith the Annual Report on Bio- Medical Waste Management Rules, 2016 for the year 2021 for favour of further necessary action at your end please.

Yours faithfully,

Sr. Scientific Officer,
Ladakh Pollution Control Committee
UT, Ladakh

Copy to: -

1. The Member Secretary, Ladakh Pollution Control Committee, UT Ladakh for favour of information.

"Form IVA
[See rule 13(2)]

Format for Submission of the Annual Report Information on Bio-Medical Waste Management (to be submitted by the State Pollution Control Boards or Pollution Control Committees and Director General Armed Forces Medical Services to Central Pollution Control Board on or before 31st July of every year for the period from January to December of the preceding calendar year)

Part-1 (Summary of Information)

1. Name of the Organization : Ladakh Pollution Control Committee
 2. Name of the Nodal Officer with contact telephone number and e-mail : Ruksana Parveen , Mob: 9906997511
Email id : jkpcbleh@yahoo.com
 3. Total no. of Health Care Facilities /Occupiers : 414
 - (i) Bedded Hospitals and Nursing Homes : 334 nos.*DH-02, SDH-02,CHC-05 PHCs-30,(bedded) SCs/MAC-288, NTPHC-14(functional-3) DTC-01,2 nos.Pvt. Hospital now COVID Care Centre run Govt. 1 no.covid care at Kargil run by govt.
 - (ii) Clinics, dispensaries : 30 (25 nos. Govt. and 5 nos. Pvt.)
 - (iii) Veterinary institutions : 4 nos. Govt.
 - (iv) Animal houses : Nil
 - (v) Pathological laboratories : 40 nos. (25nos. Govt. and 15 nos Pvt.
 - (vi) Blood banks : 2 nos. Govt.
 - (vii) Clinical establishment : as per 3 (ii)
 - (viii) Research Institutions : Nil
 - (ix) AYUSH : 4 nos. sanctioned for UT Ladakh but not functional as per information provided.
 4. Total no. of beds : 1078 nos.
 5. Status of authorization : Nil
- Total number of Occupiers applied for authorization: Nil**
- (i) Total number of Occupiers granted authorization: Nil

497

120/

130

(ii) Total number of application under consideration : Nil

(iii) Total number of applications rejected : Nil

Total number of Occupiers in operation without
applying for authorization : 414 nos.

6. Quantity of Bio-medical Waste Generation : Enclosed (Annexure-I)
(in kg/day) (please enclose District Wise
Bio-medical Waste Generation as per Part-2)

(i) Bio-medical waste generation by bedded hospitals : 34.742 kg/day
(in kg/day)

(ii) Bio-medical waste generation by non-bedded hospitals
(in kg/day) : N/A

(iii) Any other : Nil

7. Bio-medical waste treatment and disposal : 34.742 kg/ day

(a) By Captive bio-medical waste treatment and disposal by Health Care
Facilities (please enclose details as per Part-3)

(i) Number of Health Care Facilities having captive treatment
and Disposal facilities : 414 nos.

(ii) Total bio-medical waste treated and disposed by captive
treatment facilities in kg/day : 34.742 kg/day

(b) Bio-medical waste treatment and disposal by Common Bio Medical Waste
Treatment Facilities (please enclose details as per Part 4) 3

(i) Number of Common Bio Medical Waste Treatment Facilities in Operation : Nil

(ii) Number of Common Bio Medical Waste Treatment
Facilities under construction : Tender floated
for setting up of
CBWTF

(iii) Total bio-medical waste treated in kg/day : Nil

(iv) Total treated bio-medical waste disposed through authorized recyclers
(in Kg/day) : Nil

8. Total no. of violation by : 414 nos.

(i) Health Care Facilities (bedded and non-bedded) : 414 nos

(ii) Common Bio Medical Waste Treatment Facilities : Nil

(iv) Others (please specify) :

Part 2: District-wise Bio-medical Waste Generation (for the previous calendar year 2021)

S. No.	Name of the State / Union Territory	Name of the District	Bio-medical Waste Generation (in Kg/day)	Existing Total bio-medical waste treatment capacity (both captive and CBMWTF) in kg/day	
				Equipment	Total
1.	Ladakh	Leh	16.47 kg/day	Equipment	Total
				Incinerator	4.500 kg/day
				Autoclave:	5.629 kg/day
				Deep Burial	4.373 kg/day
				Concrete pit	1.968 kg/day
				Shredder	
				Needle tip cutter or destroyer	
				Sharp Encapsulation	
2.		Covid – 19 Waste	14.33 kg/day	Equipment	Total
				Incinerator:	2.172 kg/day
				Autoclave:	6.37 kg/day
				Deep Burial	1.46 kg/day
				Concrete pit	4.328 kg/day
				Shredder	
				Needle tip cutter or destroyer	
				Sharp Encapsulation	
3.	Ladakh	Kargil	18.272 kg/day	Equipment	Total
				Incinerator:	
				Autoclave:	6.097 kg/day
				Deep Burial	12.04 kg/day
				Concrete pit	0.135 kg/day
				Shredder	
				Needle tip cutter or destroyer	
				Sharp Encapsulation	
4.		Covid – 19 Waste	13.872 kg/day	Equipment	Total
				Incinerator:	
				Autoclave:	6.521 kg/day
				Deep Burial	2.607 kg/day
				Concrete pit	4.744 kg/day
				Shredder	
				Needle tip cutter or destroyer	
				Sharp Encapsulation	



THE ADMINISTRATION OF UNION TERRITORY OF LADAKH
OFFICE OF THE MEMBER SECRETARY POLLUTION CONTROL COMMITTEE,
LADAKH

The Member Secretary,
Central Pollution Control Board,
Parivesh Bhawan,
East Arjun Nagar, Shahdara,
New Delhi-110032.

No: LACC/MS/UTL/Noise/212-214

Date: 6/08/2022

Subject: Submission of Action Plan for control of Noise Pollution as per Hon'ble NGT direction in the matter of O.A No 681/2018 dt:15-03-2019.-regarding.

Sir,

This has reference to the directions of Hon'ble National Green Tribunal in the matter of O.A No.681/2018 dt:15-03-2019 wherein all the State Governments/UTs were directed to formulate Action Plan for control of Noise Pollution.

In this regard kindly find enclosed herewith the Action Plan duly approved by competent authority for control of Noise Pollution in the UT of Ladakh and related notification S.O 81 Dt:11th July, 2022 designating Officers to enforce the implementation of Noise Pollution (Regulation and Control) Rules, 2000 for maintaining the ambient air quality standards in the of UT of Ladakh.

Submitted for further necessary action at your end.

Encl:

1. Action Plan
2. S.O 81

Yours sincerely,

(Sajjad Hussain Mufti) IFS
Member Secretary,
Pollution Control Committee
Ladakh

Copy to the:

1. Principal Secretary Forests, Ecology & Environment/Chairman Pollution Control Committee Ladakh for information.
2. Private Secretary, to the Advisor to Lt. Governor UT Ladakh for the information of the Advisor.

134)

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No:

ई-मेल/email:

Dated: - 20/12/2022

membersecretarylpcc@gmail.com

Notification of Silence Zones in Leh and Kargil
UT Ladakh, 20 Dec, 2022

S.O. 133 In Pursuance of Rule 3 sub-rule-2 of Noise Pollution (Regulation and Control) Rules, 2000 (hereon mentioned as Rules), read with clause (h) of Rule 2, Administration of UT of Ladakh hereby notifies the categorization of areas in the Municipal areas of Leh and Kargil into Industrial, Commercial, Residential and Silence Areas/Zones, as per Annexure I and II, for the purpose of implementation of Noise standards for different areas, as mentioned below:

Ambient Air Quality Standards in respect of Noise			
Area Code	Category of Area/Zone	Limits in db(A) Leq *	
		Day Time	Night time
(A)	Industrial Area	75	70
(B)	Commercial Area	65	55
(C)	Residential Area	55	45
(D)	Silence Zone	50	40

Note:

1. Day time shall mean from 6.00 a.m. to 10.00 p.m.
2. Night time shall mean from 10 p.m. to 6.00 a.m.
3. Mixed categories of areas may be declared as one of the four above mentioned categories by the competent authority.

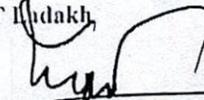
*dB(A) Leq denotes the time weighted average of the level of sound in decibels on scale A which is relatable to human hearing

A "decibel" is a unit in which noise is measured

"A", in db(A) Leq, denotes the frequency weighting in the measurement of noise and corresponds to frequency response characteristics of the human ear.

Leq: It is an energy mean of the noise level, over a specified period.

This issues with the approval of the Hon'ble Lieutenant Governor, UT Ladakh,


Sajjad Hussain Mufti, IFS 20-12-20
Member Secretary,
Ladakh Pollution Control Committee
UT, Ladakh

Copy to the:

1. Chairman, Ladakh Pollution Control Committee, Union Territory of Ladakh.
2. All Administrative Secretaries, Union Territory of Ladakh.
3. Additional Director General of Police, Union Territory of Ladakh.
4. Deputy Commissioner/CEO LAHDC/Leh & Kargil.
5. Senior Superintendent of Police, Leh & Kargil
6. Director, Education, Union Territory of Ladakh.
7. Director, Urban Local Bodies, Union Territory of Ladakh.
8. Director, Health Service, Union Territory of Ladakh.
9. Director Industries and Commerce, Union Territory of Ladakh.
10. OSD to The Hon'ble Lieutenant Governor, Union Territory of Ladakh.
11. P.S to Advisor to the Hon'ble Lieutenant Governor, Union Territory of Ladakh.

Annexure I

Municipal Committee – Leh				
S. No.	Area/Zone	Ward No	Ward Name	Area under Wards
1	Industrial Area	07	Skalzangling	All areas which are included within the Industrial Area and area along the roadside from Skalzangling FCI towards Airport
		08	Murtsey Colony	Area along the roadside from Skalzangling Maneysilding towards Indian oil Depot
/2	Commercial & Residential Area	All wards	All wards	All areas except zones mentioned under Industrial area & Silence Zone
3	Silence Zones	All wards	All wards	All areas comprising not less than 100 meters around hospitals, educational institution and courts.

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Municipal Committee – Kargil

1. Industrial Zones

No industrial zones exist within the Municipal Limit area of Kargil.

2. Residential Zones

S. No.	Name of the Wards	Ward Number	Area of the Wards
1	Chanchik –I	1	Kistikor, Changrah, Chuli Harcha, Chuli Chas
2	Chanchik –II	2	Throngos, Masgang, Bakpanlungma, Chooka
3	Thaskangrong- Lankore	3	Tanmosa, Mir Gound, Brongthang, Katzur, Changhrah, Thaskang Grong- Proper, Shalti, Brukboo, Lakore, Khachay Grong, & Munshi Grong
4	Dreythang-Balti Bazar	4	Drathang, Aba Groung, Aba Katpa, Balti Bazar, Changrah, Changrah-Katpa
5	Dass, Pishu	5	Dass, Kako Shilikchay, Adul Goung, Pishu, Pishu Longma, Longmitha
6	Goma-Kargil-I	6	Yangti, Hartoon, Doks, Gurba, Fretah
7	Goma Kargil-II	7	Yabgo, Zabarpa, Shutoo, Gangschan
8	Poyen	8	Sharah, Shoray, Choposa, Akhone-Mollah, Gongma Sharah Chaychaypa, Somapa, Grounguk, Fali, Khachaypa
9	Bagh-e- Khumini	9	Hunaki, Lati, Chuka, Kyqlo, Bagh-e-Khumini
10	Baroo-I	10	Zgang, Beamathang, Haidery Mohallah, Silmo Colony
11	Baroo-II	11	Gongma, Giapak, Groung-Mohallah.
12	Baroo-III	12	Youkma Strang, Thang- Youkma, Naktoo
13	Baroo-IV	13	Titichumik, Baroo Tsoq, Baroo- Colony, Dambahow

3. Commercial Zones: -

- a. Baroo Colony Market
- b. Bemathang Market
- c. New Bus/Taxi Stand Market
- d. Kabdi Nallah Market
- e. Chanchik Market
- f. Hospital Area Market
- g. Changrah Market
- h. Balti-Bazar Market

- i. Apo Bazar Market
- j. Thaskangrong Market
- k. Poyen Market

4. Silence Zones: -

- a. District Hospital Bazar Kargil
- b. Govt Degree College Bagh-e-Khumeini
- c. District Court Complex Baroo
- d. Govt Boys Higher Secondary School and High School Baroo
- e. Govt Girl Higher Secondary School Kargil
- f. Govt High School Goma Kargil
- g. Govt High School Poyen Kargil
- h. Govt Middle School Kargil
- i. Govt Middle School Kargil
- j. Govt Middle School Chanchik Kargil
- k. Govt Primary School Balti Bazar Kargil
- l. Suru Valley Public School Kargil
- m. Poiner Public School Kargil
- n. Muthary Public School Kargil
- o. Public Library Kargil
- p. Jaffaria Academy of Modern Education Kargil
- q. Munshi Habibullah Mission School Kargil
- r. J.K Northen Public School Kargil
- s. Kargil Public School Kargil
- t. Police Public School Baroo Kargil
- u. Ladakh Rigjung Public School Baroo Kargil
- v. Sawab Public School Baroo Kargil
- w. Muthary Public School Baroo Kargil
- x. Sir Iqbal Public School Baroo Kargil
- y. Govt Middle School Titichumik Baroo Kargil

In pursuance to the notification as per Rule 3, sub-rule 5, an area comprising not less than 100 meters around the above identified Silence Zones in Leh, and Kargil shall follow the guidelines as per the Ambient Air Quality Standards in respect of Noise per the Rules. Further categorizations for Industrial, Residential and Commercial shall need to follow the Standards as mentioned above.

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8285/2023



सत्यमेव जयते



संयुक्त राष्ट्रसंघ

ONE EARTH - ONE FAMILY - ONE FUTURE

संघ राज्य प्रशासन, लद्दाख

THE ADMINISTRATION OF
UNION TERRITORY OF LADAKH

लद्दाख प्रदूषण नियंत्रण समिति

LADAKH POLLUTION CONTROL
COMMITTEE

email: membersecretarylpcc@gmail.com

ल११/Leh, Dated:- 06/12/2023

F.No:- LPCC/UTL/NGT/2023/01-23

Order No.: - 01/LPCC of 2023

Dated: - 06/01/2023

Sub: - Retrofitting of Emission Control Devices/ Equipment in DG sets with capacity of 125KVA and above in UT of Ladakh

Whereas, the emissions, including Particulate Matter, due to operation of Gen Sets has been identified as one of the sources of Air Pollution.

Whereas, the Air Quality Monitoring Committee (AQMC) constituted by the Hon'ble NGT vide order dt. 08-10-2018, in its meeting held on 10-12-2019 has also decided to enforce the installation of retrofitted Emission Control Devices/ Equipment having a minimum specified Particulate Matter Capturing Efficiency of at least 70% to all the Gen Set in operation with capacity of 125KVA and above or shifting to gas based generators by employing new gas-based generator or retrofitting the existing DG Sets for partial gas usage, and

Whereas, there is a plan for national level target of 20-30% reduction of PM2.5 and PM10 concentration in air pollution by 2024 under National Clean Air Programme (NCAP), Govt, wherein Hon'ble NGT vide order dt. 06-08-2019 has observed that the timeline to reduce the air pollution by 20-30% by 2024 needs to be reduced and the target of reduction needs to be increased, having regard to adverse effect on public health and in view of constitutional mandate of fundamental right to breath clean air. It further states that the air pollution caused by the DG Sets needs to be part of the action plans which may, if necessary, require retrofitting of Emission Control Devices/ Equipment on generators already in use and

Now, therefore with the above background and in exercise of powers vested in me by

1/2023

Committee under Section 17(I) J read with Section 31 (A) of Air (Prevention and Control of Pollution) Act, 1981 and Section 5 of the Environment (Protection) Act, 1986 all establishments operating DG Sets of Capacity 125 KVA and above, within the jurisdiction of Municipal Committee, Leh and Kargil, of UT Ladakh are hereby directed to: -

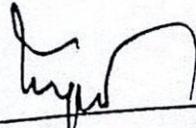
- i. Retrofit all in operation DG Sets of capacity of 125 KVA and above, with the Emission Control Devices/Equipment having a minimum specified Particulate
- ii. Matters capturing efficiency of at least 70% and the type of Emission Control Equipment/Devices must be approved by one of the five CPCB's, GoI recognised approved laboratories, given as below: -
 - Automotive Research Association of India, Pune (Maharashtra)
 - International Centre for Automotive Technology, Manesar (Haryana)
 - India Oil Corporation Research and Development Centre, Faridabad (Haryana)
 - Indian Institute of Petroleum, Dehradun (Uttarakhand)
 - Vehicle Research Development Establishment, Ahmednagar (Maharashtra)

OR

ii) Shifting to gas-based generators by employing new gas-based generators or retrofitting the existing DG Sets for partial gas usage. This is to be done within a period of 90 Days from the issuance of this order by all stakeholders.

It is, therefore, enjoined upon all the establishments within jurisdiction of Municipal Committee, UT of Ladakh, operating DG Sets of 125 KVA and above, to comply with the directions in the stipulated period, failing which action as warranted under provisions of Environment (Protection) Act, 1986 and Air (Prevention and Control of Pollution) Act, 1981 shall be initiated.

Issued with the approval of Competent Authority.


06.01.2023
Sajjad Hussain Mufti, IFS
Member Secretary
Ladakh Pollution Control Committee
UT of Ladakh

No: - LPCC/UTL/NGT/2023/01-23

Dated: 06/01/2023

Copy to the: -

1. Advisor to the Hon'ble Lt. Governor, UT of Ladakh for favour of kind information.
2. Principal Secretary Forest, Ecology and Environment/Chairman LPCC, Civil Secretariat, UT of Ladakh for information.
3. Principal Secretary, Housing and Urban Development Department, UT

15/2023

5. Deputy Commissioner/CEO, Leh and Kargil.
6. Senior Superintendents of Police Leh/ Kargil.
7. Regional Director, Ladakh Pollution Control Committee, UT of Ladakh
8. Director, Urban Local Bodies, UT Ladakh.
9. Director, Rural Development Department, UT Ladakh.
10. Joint Director Information Department, UT Ladakh. He is requested to give wide publicity to the said Order through print, electronic and social media.
11. Executive Officer, Municipal Committee, Leh and Kargil
12. All units in UT of Ladakh using DG Sets of Capacity 125 KVA and ab

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सत्यमेव जयते

THE ADMINISTRATION OF THE UNION TERRITORY OF LADAKH
OFFICE OF THE MEMBER SECRETARY,
LADAKH POLLUTION CONTROL COMMITTEE

Email Id: membersecretarylpcc@gmail.com

ORDER NO: 41 of 2022-23

DATED: 20-12-2022

Sub: Complete prohibition on open burning of Municipal including plastic Waste in UT Ladakh.

Ref: - Hon'ble NGT direction dt: 02-01-2017 in OA 199/2014 and dt 22-07-2019 in OA 247/2017.

Whereas, Hon'ble National Green Tribunal (NGT) vide order No: 02-01-2017 in the case of Mrs. Almitra H. Patel and Capt. J.S Velu V/s Union of India, and others, has disposed of the Original Application No:199 of 2014 with the following directions,

"..... We specifically direct that there shall be complete prohibition on open burning of waste on lands, including at landfill sites. For each such incident or default, violators including the project proponent, concessionaire, ULB, any person or body responsible for such burning, shall be liable to pay environmental compensation of Rs. 5,000/- (Rs. Five Thousand only) in case of simple burning, while Rs. 25,000/- (Rs. Twenty-Five Thousand only) in case of bulk waste burning. Environmental compensation shall be recovered as arrears of land revenue by the competent authority in accordance with law....."

Whereas, in Execution Application No. 13/2019 in Original Application No. 247/2017, the Central Pollution Control Board made recommendations before the Hon'ble NGT for plastic waste management. Directions were issued by the Hon'ble National Green Tribunal vide order dated 22.07.2019 to the States to take further steps for incorporating these recommendations regarding Plastic Waste Management.

Whereas, Rule 4(2) of Solid Waste Management Rules, 2016 prohibits waste generators from throwing, burning, or burying of Solid Waste generated by them

on streets, open public spaces outside their premises or in the drain or water bodies, and

Whereas Rules 15 (g) of Solid Waste Management Rules, 2016 makes it incumbent upon the Local Authorities and Panchayats to direct the waste generators not to litter i.e. throw or dispose of any wastes such as papers, water bottles, liquor bottles, soft drink cans, tetra packs, fruit peels, wrappers etc. or burn or bury waste on streets, open public spaces, drains, and to segregate the waste at source and hand over the segregated wastes to the authorized waste pickers or waste collectors authorized by the Local Body, and

Whereas, Rule, 15(K) of Solid Waste Management Rules, 2016 provides that the Local Authorities and Panchayats shall direct the street sweepers not to burn tree leaves collected from street sweepings and store them separately and handover to the waste collectors or agency authorized by Local Body, and

Whereas, as per Rule, 6{2(g)} of Plastic Waste Management (Amendment) Rules, 2018 and the Hon'ble NGT directions dated: 22-07-2019 in O.A 247/2017, open burning of Plastic Waste is strictly prohibited, and

Now, therefore, in the exercise of powers vested in the Ladakh Pollution Control Committee under section 17(1) (j) read with section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981, it is enjoined upon all the stakeholders including Urban Local Bodies, Gram Panchayats etc. to ensure strict compliance interms of the legal position referred above and adhere strictly to the directives issued by the Hon'ble NGT in the matter.

Issued with the approval of the Competent Authority.


Sajjad Hussain Mufti, IFS 20-12-22
Member Secretary
Ladakh Pollution Control Committee
UT Ladakh

No: - LPCC/MS/UTL/NGT/2022/445-53

Dt :-

Copy to the:

1. Chairman LPCC/Principal Secretary, Forests, Ecology and Environment, UT Ladakh.
2. Principal Secretary, Housing and Urban Development Department, UT Ladakh.
3. All Administrative Secretary, UT Ladakh.
4. Commissioner Secretary, Rural Development and Panchayati Raj, UT Ladakh.
5. Deputy Commissioner, Leh and Kargil / Chairman, District Environment Committees.
6. Director, Housing and Urban Development Department, UT Ladakh.
7. Director, Industries and Commerce Department, UT Ladakh.
8. Director, Rural Development Department, UT Ladakh.

THE ADMINISTRATION OF UNION TERRITORY OF LADAKH
Transport Department

Tele/Fax: 01982-255567, 255568: e-mail: ladakhdivcom@gmail.com, divcomm-ladakh@gov.in

Subject: -Installation of Retrofitting Emission Control Devices/ Equipments for Diesel driven commercial BS-IV & below vehicles.

Ref:-
1. Hon'ble NGT order dated 08.10.2018 in OA 681/2018.
2. 1st & 2nd UT Level Apex Committee meeting record notes (Committee constituted vide order No.129-LA(GAD) of 2022 dated 17.05.2022).

Circular No. 01-Trans(UTL) of 2023
Dated: -01.02.2023

In compliance to the Hon'ble National Green Tribunal (NGT) directions and decision taken in the 2nd UT level Apex Committee meeting chaired by the Advisor to the Hon'ble Lieutenant Governor, UT Ladakh, it is impressed upon all the Diesel driven commercial vehicle owners to install **Retrofitting Emission Control Devices/Equipments** having minimum of 70% **Particulate Matter Capturing Efficiency** for all Diesel driven commercial vehicles with engine rating of 1500cc above, manufactured as per the Bharat Stage-IV, III, II duly approved by one of the following Central Pollution Control Board, Government of India approved laboratories:-

1. Automotive Research Association of India (ARAI), Pune (Maharashtra).
2. International Center for Automotive Technology (ICAT), Manesar (Haryana).
3. Indian Oil Corporation, Research & Development Center (IOC), Faridabad (Haryana).
4. Indian Institute of Petroleum (IIP), Dehradun (Uttarakhand).
5. Vehicle Research Development Establishment (VRDE), Ahmednagar (Maharashtra).

It is for the information and compliance by all the stakeholders.

Sd/-
(Saugat Biswas) IAS,
Commissioner/Secretary

No.ComSecy/Trans/UTL/Circular/2023/2437-48

Dated: -01.02.2023

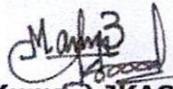
1. Principal Secretary, Forest, Ecology & Environment Department, Ladakh.
2. Additional Director General of Police, Ladakh.
3. Deputy Commissioner, CEO, LAHDC, Leh/Kargil.

Mohit B
01-02-23

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4. Member Secretary, Ladakh Pollution Control Committee, Leh.
5. Regional Transport Officer, Ladakh.
6. Regional Director, Ladakh Pollution Control Committee, Leh.
7. Assistant Regional Transport Officer, Leh/Kargil.
8. OSD with the Lieutenant Governor for information of the Hon'ble Lieutenant Governor.
9. Pvt. Secretary to the Advisor, Ladakh for information of the Advisor.
10. Superintendent, Archives, Archaeology & Museums, Leh.
11. All Diesel driven commercial vehicle owners for information & compliance.
12. Circular file.


(Manoj Kumar) JKAS 01.02.23
Deputy Secretary



F. No. LA/GAD(UT-Committee)UTL/2021(13)
THE ADMINISTRATION OF UNION TERRITORY OF LADAKH
GENERAL ADMINISTRATION DEPARTMENT
 E-mail : gad.utladakh@ladakh.gov.in

UT Secretariat, Ladakh

Dated:-17.05.2022

Subject: Constitution of District Environment Monitoring Cell (which shall also act as District Level Special Task Force) to oversee the implementation of National Green Tribunal's (NGT's) orders on Solid Waste Management, Plastic Waste Management, Bio-medical Waste Management and other environmental concerns including mining activities in the districts of UT of Ladakh.

Ref- Hon'ble NGT order dated 30.11.2021 in Original Application No. 606/2018 and orders in O A No 360/2015 dated 15.01.2021 and related judgments .

Order No:130-LA(GAD) of 2022

Dated: - 17.05. 2022

Sanction is hereby accorded to the constitution of District Environment and Monitoring Cell (DE&MC) which shall also act as District Level Special Task Force, comprising the following, for the purpose of implementing the Hon'ble NGT directions arising out of OA No.606/2018 dated: 30.11.2021 and orders in O.A .No.360/2015 dated 15.01.2021 and related judgments on Solid Waste Management, Plastic Waste Management, Bio-medical Waste Management and other environmental concerns including monitoring of mining activities in the districts of the Union territory of Ladakh:-

1.	Deputy Commissioner/CEO LAHDC, Leh / Kargil	Chairman
2.	Superintendent of Police Leh/ Kargil	Member
3.	Additional Deputy Commissioner, Leh/Kargil	Member Secretary
4.	General Manager Industries, Leh/ Kargil	Member
5.	Divisional Forest Officer Leh/Kargil	Member
6.	Assistant Commissioner Development Leh/Kargil	Member
7.	ARTO Leh/ Kargil	Member
8.	Chief Medical Officer, Leh/Kargil	Member
9.	Chief Agriculture Officer, Leh/ Kargil	Member
10.	Executive Engineer, I&FC Division Leh/ Kargil	Member
11.	Representative of Pollution Control Committee Leh/ Kargil	Member
12.	District Mineral Officer, Leh/ Kargil	Member
13.	Executive Officer, Municipal Committee Leh/Kargil	Member
14.	Representative of District Legal Services Authority (DLSA) Leh/Kargil	Member
15.	One or two independent members (retired govt. officials/teachers/ex-service men/ ex-judiciary member) to be nominated by the Deputy Commissioner concerned	Member(s)

Receipt
873

18/5/22

Terms of reference: -

1. Implementation of District Environment Plans in both the districts.
2. Implementation of the provisions of the Solid Waste Management, Plastic Waste Management, Bio-medical Waste Management, Hazardous Waste Management Rules and other environmental concerns including monitoring of mining activities for curbing illegal mining in the districts of the Union territory of Ladakh.
3. Oversee all matters pertaining to implementation of Hon'ble NGT directions arising out of above and related Original Applications (OAs) in the districts.
4. The Additional Deputy Commissioner (Member Secretary) shall be personally responsible for implementation of the aforesaid district environment plans and shall submit a monthly/periodical ATR to the Housing & Urban Development Department through the concerned Deputy Commissioner/CEO, LAHDC Leh/ Kargil (Chairman) .
5. The committee shall meet at least once a month to review the implementation of the above directions.
6. The Apex committee is authorized to co-opt any member (s) /expert (s) to participate in its deliberations.
7. The committee shall be serviced by the office of Deputy Commissioner/CEO LAHDCs Leh/ Kargil concerned.

By order of Lt. Governor, Ladakh.

Sd/

(Ajeet Kumar Sahu) IAS

Commissioner/Secretary

General Administration Department

Copy as above.

Copy also to the:-

1. Chairman, Central Pollution Control Board, Govt. of India.
2. All Administrative Secretaries, UT Administration of Ladakh.
3. Member Secretary, Pollution Control Committee, Ladakh. This is in reference to UO file No. M-13/66/2022-OFFICE OF DO (MS,PCB,UTL).
4. Deputy Commissioner/CEO LAHDCs Leh and Kargil.
5. District Informatics Officer, NIC, Ladakh for uploading on the UT Website
6. OSD with Hon'ble Lieutenant Governor UT Ladakh for information of Hon'ble Lt. Governor, Ladakh.
7. Private Secretary to Advisor to the Hon'ble Lt Governor for information of the Advisor to Hon'ble Lt. Governor, Ladakh.
8. Order/e-office file

(Sonam Chhosdon)

Deputy Secretary

General Administration Department

भारत सरकार
GOVERNMENT OF INDIA



लद्दाख का राजपत्र

The Ladakh Gazette

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Part II-Section 1

केन्द्र-शासित प्रदेश लद्दाख प्रशासन
ADMINISTRATION OF UNION TERRITORY OF LADAKH

NOTIFICATION

Ladakh, Thursday, November, 10th, 2022

Ladakh UT-level Waste Management Policies

S.O.121- Whereas the Government of India had issued the Solid Waste Management Rules 2016, Plastic Waste Management Rules 2016 and Construction and Demolition Rules, 2016.

Now in accordance with the same, the following waste management policies are being notified in compliance with Rule 11 (a) and Rule 13 of Solid Waste Management

Rules, 2016; Plastic Waste Management Rules, 2016, and Rule 9 (1) of Construction and Demolition Waste Management Rules, 2016:

1. Solid Waste Management Policy, Strategy & Action Plan, September, 2022. **(Annexure-A).**
2. Plastic-Smart Urban Ladakh Strategy and Action Plan, September, 2022. **(Annexure-B).**
3. Policy and Strategy on Management of Construction and Demolition Waste, September, 2022. **(Annexure-C).**

Terms of Reference:

1. The policies shall be read in conjunction with the Solid Waste Management Rules, 2016, Plastic Waste Management Rules, 2016 and Construction and Demolition Waste Management Rules, 2016
2. The waste management policies shall act as the guiding principles for waste management in the respective jurisdictions and shall base the formulation of further rules and guidelines for waste management in the UT of Ladakh.
3. The respective scope of work has been mentioned in the respective documents, however, similar policies, guidelines, strategies, and action plans may be formulated by other jurisdictions, based on these policies.

It is further notified here that the Housing and Urban Development Department shall be the nodal department for Waste Management of the aforementioned policies and respective rules in line with the Solid Waste Management Rules, 2016.

**SANJEEV
KHIRWAR**

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संजीवखिरवार) आईएएस, Sanjeev Khirwar(IAS),
प्रमुखसचिव, Principal/Secretary,
आवासएवंशहरीविकासविभाग, Housing & Urban Development Department.

**AJEET
KUMAR
SAHU**

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